

**Appointments/Promotions on the basis of  
False Caste Certificates**

3718. SHRI ANADI CHARAN DAS :  
Will the Minister of COMMUNICA-  
TIONS be pleased to state :

(a) whether cases of appointments/  
promotions on the basis of false/fake/  
Bogus Caste Certificates have come to the  
notice of his Ministry through P. & T.  
scheduled Caste/Scheduled Tribe Emplo-  
yees Welfare Association (Regd.) and  
other sources ;

(b) if so, the total number of such  
cases from 1 June, 1983 to 31 May, 1986 ;

(c) the number of cases in which action  
has been taken ; and

(d) expected time in which action will  
be taken in the remaining cases ?

THE MINISTER OF STATE OF THE  
MINISTRY OF COMMUNICATIONS  
(SHRI RAM NIWAS MIRDHA) : (a) to  
(d). In most of the cases the recruiting  
authorities are the Heads of various  
Postal and Telecom. Circles and Telephone  
Districts. Such cases, therefore, if any,  
would be with recruiting authorities men-  
tioned above. The information from  
these authorities is being collected and  
will be laid on the table of the House  
later on.

**Opening of Departmental Petrol Pumps/  
Service Stations**

3719. SHRI MANIK REDDY : Will  
the Minister of PETROLEUM AND  
NATURAL GAS be pleased to refer to  
the reply given to Unstarred Question  
No. 3183 on 18 March, 1986 regarding  
opening of I.B.P. Departmental Petrol  
Service Stations in Delhi and state :

(a) the reasons for not opening more  
petrol pumps/service stations in Delhi and  
elsewhere which would help reduce  
adulteration in petrol, better service and  
profits to the companies ;

(b) whether there is any crash plan to  
start new pumps/service stations by public

sector undertakings such as Indo-Burma  
Petroleum, Hindustan Petroleum Cor-  
poration and Indian Oil Corporation ;  
and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE  
DEPARTMENT OF POWER AND  
MINISTER OF STATE IN THE  
MINISTRY OF PETROLEUM AND  
NATURAL GAS (SHRIMATI SUSHILA  
ROHTAGI) : (a), (b) and (c). The  
oil industry is following a general policy to  
sell petrol/diesel through the dealership  
network and not through company opera-  
ted outlets ; thereby generating self-  
employment for general and social  
objective categories. The company-owned/  
company operated outlets are only inten-  
ded to serve as trainingcentres for  
imparting trainingto company  
personnel as well as dealers/ dealers' staff  
besides retaining of products and under-  
taking automobile servicing jobs. The  
number of such outlets operating in  
Metropolitan cities like Delhi, Bombay,  
Madras & Calcutta is sufficient to train  
the above persons. Checking of adulte-  
ration/malpractices by the dealers is being  
done by company officials/joint industry  
teams through periodical inspections as  
per laid down schedule. The oil marketing  
companies have no crash programme for  
opening of company-operated outlets.

**Setting up of Wind Mills and use of  
Solar Energy to Generate Power  
in Kerala**

2720. SHRI MULLAPPALLY RAMA-  
CHANDRAN ; Will the Minister of  
ENERGY be pleased to state :

(a) whether in view of the high velocity  
winds along the coast of Kerala, the  
Union Government will consider setting  
up of wind mills along this coast to  
generate power ; and

(b) whether Government have any  
plans to produce Solar Energy to supple-  
ment the energy resources of any State  
especially of Kerala and if so, the  
details ?

**THE MINISTER OF ENERGY (SHRI VASANT SATHE) :** (a) The Department of Non-conventional Energy Sources have taken up a demonstration wind farm programme for electricity generation at known windy locations in the country. The setting up of similar projects on the Kerala Coast can be considered based on availability of suitable windy sites and other technical factors.

(b) Yes, Sir. Solar Energy through the thermal and photovoltaic routes is now being used to supplement the energy resources in the country including Kerala through a variety of applications such as cooking, water heating, air heating, wood seasoning, drying of farms products, purification of brackish water, condition of living space, storage of perishable material for low temperature, generation of power, operation of street light, television, radio, water pumping, signalling, tele-communication. etc. During the current financial year forty solar powered street-lights have been supplied to Kerala.

#### **Collaboration proposals for Soft Drinks**

3721. **SHRI KRISHNA SINGH :** Will the Minister of INDUSTRY be pleased to state :

(a) the industries in which foreign collaboration is allowed, indicating the priorities accorded in respect of various industries ;

(b) whether soft drinks is one of these industries and what position is held by them in the matter of priority for import of technology, know-how, capital goods or products and formulations ;

(c) whether any proposals involving imports relating to collaborations in the area of soft drinks are under consideration ; and

(d) if so, the details thereof and decisions, if any, taken thereon ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :** (a) No such list has

been drawn up.

(b) Does not arise.

(c) and (d). M/s Punjab Agro Industries Corporation Limited have submitted a composite application for approval for manufacture of various processed foods including soft drink concentrates in financial participation with one of the Tata Companies and M/s. Pepsico Incorporated of USA. The application is still to be considered by the Government.

#### *[Translation]*

#### **Opening of Coal Depot at Sagar (Madhya Pradesh)**

3722. **SHRI NANDLAL CHAUDHARY :** Will the Minister of ENERGY be pleased to state :

(a) whether a decision to open a coal depot at Sagar, Madhya Pradesh had been taken by Coal India Ltd. in July, 1982 ; and

(b) if so, the time by which a coal depot is likely to be opened there ?

**THE MINISTER OF ENERGY (SHRI VASANT SATHE) :** (a) and (b). There was a proposal for opening a Coal India stockyard at Sagar in M.P. but this stockyard could not be opened as Sagar is not a rake fit station and movement by Rail is not permitted by the Railways.

#### *[English]*

#### **Lifting of ban on resale of two wheeler scooters**

3723. **SHRI ZAINUL BASHER :** Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that Government have lifted the ban on resale of new two-wheeler scooters within two years of its first purchase, as reported in 'The Indian Express, of 1 June, 1986 ; and

(b) if so, whether the Delhi Road Transport Authority is acting accordingly in the matter of registration of vehicles ;

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). Yes, Sir.

**Shifting of NTPC unit from Murad Nagar to Bulandshahar**

3724. SHRI K.N. SINGH : Will the Minister of ENERGY be pleased to state :

(a) whether the unit of the National Thermal Power Corporation located at Murad Nagar near Ghaziabad is being shifted to another place near Bulandshahr ;

(b) if so, the reasons therefor ; and

(c) whether lying ashes will be disposed of before shifting to check environmental hazard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). The National Capital Thermal Power Project, which was earlier proposed to be set up near Muradnagar in the Ghaziabad District of Uttar Pradesh, is now proposed to be installed by the National Thermal Power Corporation at a site near Dadri in the same District. The change was necessitated because of environmental considerations and possible irrevocable commitment of large stretch of agricultural land.

(c) Does not arise since the project is yet to be set up.

**Production of Basic Drugs and Drug Intermediates**

3725. SHRI MOOL CHAND DAGA : Will the Minister of INDUSTRY be pleased to state :

(a) the details of the recently announced economical capacities for production of basic drugs and drug intermediates ;

(b) whether it will help to reduce the price of the drugs to International level ;

(c) if so, to what extent would there be reduction in each of these products ; and

(d) if not, how the same are to be considered as economical ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) Details are given in the statement below.

(b) and (c). It is difficult to categorically state the level to which drugs prices would be reduced as price is determined by not only the scale of production, but, various other factors.

(d) It is considered that at these levels of production the cost of production will be minimal.

**Statement**

Sl. No.	Name of the item	Minimum Licensed capacity per annum
1	2	3
1.	Aspirin	2,000 Metric Tonnes
2.	Penicillins	1,000 MMU
3.	6-APA & Semi Synthetic Penicillins	100 Metric Tonnes

1	2	3
4.	Vitamin C	1,000 Metric Tonnes
5.	Ibuprofen	200 Metric Tonnes
6.	Ethambutol/DL-2 Aminobutanol	100 Metric Tonnes
7.	Metronidazole & Tinidazole	100 Metric Tonnes
8.	Methyl Dopa	100 Metric Tonnes
9.	Rifampicin	100 Metric Tonnes
10.	7-ADCA/7ACA/Cephalosporens	100 Metric Tonnes
11.	Vitamin A (Synthetic route starting from Isoprene)	500 MMU
12.	Erythromycin	50 Metric Tonnes
13.	Chloroquin	100 Metric Tonnes
14.	Chloromphenicol	100 Metric Tonnes
15.	Trimethoprim	100 Metric Tonnes

#### Rural Communication System

3726. SHRI MURLIDHAR MANE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the achievement in the field of rural communications system during the Sixth Five Year Plan ; and

(b) the improvements proposed to be effected in rural communication system during the Seventh Five Year Plan period together with allocation made for the purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) ; (a) During 6th Plan period 3028 new exchanges have been opened in the rural areas, with switching capacity being increased by 162825 lines. The number of telephone connections increased by 137381 and 9710 new Long Distance Public Call Offices were opened.

(b) Following additions are proposed to improve the Telecommunication Services in rural areas during 7th Plan period.

- (i) 2,30,000 lines of Small Automatic exchanges and Manual type of local switching equipment.
- (ii) 9000 Long Distance Public Telephone including on Multi Access Radio Relay system.
- (iii) Multi Access Radio Relay system are being introduced for improving the Telecommunication services in rural areas.
- (iv) Small capacity Electronic Telephone exchanges will be introduced in rural areas during the 7th Plan period.

The above programme will be funded from out of the total outlay approved for Telecommunications in the 7th Plan which is Rs. 4010 crores.

**Imposition of Power Cut**

3727. SHRI GURUDAS KAMAT :  
Will the Minister of ENERGY be pleased to state :

(a) whether Government are considering a proposal to impose some restrictions on the use of power throughout the country ; and

(b) if so, the extent thereof, State-wise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI):  
(a) and (b). Power cuts/restrictions and any changes therein are decided, from time to time, by the State authorities, keeping in view the position regarding demand and availability of power. The present power cuts/restrictions in various States are given in the statement below.

**Statement**

*Power cuts in various States as on 2nd August, 1986.*

Region/State	Demand/out	Energy Cut	Remarks
1	2	3	4
<b>NORTHERN</b>			
Delhi	Peak Load restrictions.		
Punjab	— do —		Agricultural consumers were supplied power for 7—15.3/4 hrs./day.
Chandigarh	Peak hour restrictions.		
Himachal Pradesh	Peak hour restrictions on industries.		
Haryana	Peak hour restrictions on general industries.		21 hrs/day supply to agricultural consumers.
Jammu & Kashmir			22 hrs/day supply to agricultural consumers.
Uttar Pradesh		Load restrictions by regulating number of hrs/day supply.	10 hrs/day supply to agricultural consumers.

1	2	3	4
Rajasthan	Peak period restrictions on general		Agricultural consumers getting 6 hrs/day supply. industries.
<b>WESTERN</b>			
Gujarat	35-50% on HT & LT industries.		8-22½ hrs/day supply to agricultural consumers.
Maharashtra	10-15% on H.T. industries.		24 hrs/day supply to agricultural consumers.
Madhya Pradesh			24 hrs. supply to agricultural consumers.
<b>SOUTHERN</b>			
Andhra Pradesh			24 hrs/day supply to agricultural consumers.
Tamil Nadu	15—40%	15—40%	14 hours/day supply to agricultural consumers.
Karnataka	10—20%	25—85%	
Kerala	100% cut on H.T. and E.H.T. Industrial consumers.		
<b>EASTERN</b>			
Bihar	No statutory power cuts. Load shedding being done on day to day basis depending upon availability of power.		
West Bengal	Peak period restrictions on industries.		
Orissa	75% cut on heavy and power intensive industries.		

1	2	3	4
D.V.C.	Load restrictions depending upon graded level of generation.		
<b>NORTH-EASTERN</b>			
Assam	No notified power cuts.		
Manipur	No notified power cuts.		
Tripura	No notified power cuts.		
Meghalaya	No notified power cuts.		
Nagaland	No notified power cuts.		
Arunachal Pradesh	No notified power cuts.		

**Loss to Neyveli Lignite Corporation due to delayed supplies by M.A.N. West Germany**

3728. SHRI H.G. RAMULU : Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred Question No. 6730 on 15 April, 1986 regarding supply of excavators to Neyveli Lignite Corporation Limited by M.A.N., West Germany and state :

(a) whether the exact estimate of losses to the project due to defective and delayed supplies has since been worked out both against M.A.N., West Germany and Indian Collaborator by now ;

(b) if so, the total amount of such loss and reasons for delaying the filling of NLC's claim of liquidated damages etc. against the company ;

(c) whether the said West German firm or its Indian collaborator has offered to make up the said losses in case they are granted or given further orders by the NLC ;

(d) if so, the facts thereof ; and

(e) whether Government propose to place orders on M.A.N. for the Second Mine Expansion Project ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir.

(b) A claim has been made on the supplier for Rs. 1.18 crores towards the cost of rehabilitation of the damaged Bucket Wheel Excavator. The claim was made soon after rehabilitation of the Excavator.

(c) No, Sir.

(d) Does not arise.

(e) On grounds of technical acceptability, lowest price and capabilities (financial and technical) of the sub-contracting parties, a short letter of intent has been issued by NLC to M.A.N. for the supply of two Spreaders. This has been concurred with by the West

German Consultant for the project and the West German financing agency.

**Reports of Experts Team on Second Mine Expansion Project of Neyveli Lignite Corporation**

3729. SHRI H.N. NANJE GOWDA :  
SHRI V. SREENIVASA  
PRASAD :

Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred Question No. 4467 on 17 December, 1985 regarding Reports of Experts Team on Second Mine Expansion Project of Neyveli Lignite Corporation and state :

(a) whether the report of M/s. Rheinbraun Consultants of West Germany has since been considered by the Corporation ;

(b) if so, the details of the report and the recommendations made on specifications of the equipment required for the second mine expansion programme of Neyveli Lignite Corporation ;

(c) whether the team of experts had made any specific recommendation in regard to the source of the equipment to be acquired by the NLC from West German firm or firms ;

(d) if so, the details thereof ;

(e) whether the NLC has accepted the expert team's report ; and

(f) if not, the reasons therefor ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir.

(b) The recommendations of M/s. Rheinbraun related to improvements in designs of specialised mining equipment, their size, belt width and speed of conveyers etc.

(c) No, Sir.

(d) Does not arise.

(e) & (f). The specifications of the equipment were finalised by Neyveli Lignite Corporation after detailed discussions with M/s. Rheinbraun. Further, M/s. Rheinbraun have also concurred with NLC's tender evaluation for various items of equipment.

**Uniform wage service conditions for Public Sector Undertakings**

3730. SHRI VIJAY KUMAR MISHRA : Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 1197 on 4 March, 1986 regarding wage revision agreements in public sector undertakings and state :

(a) whether the wage revision agreements were approved in respect of (i) Smith Stanistreet Pharmaceuticals Ltd. (ii) Bengal Chemicals & Pharmaceuticals Ltd. (iii) Indian Drugs and Pharmaceuticals Ltd. and (iv) Bengal Immunity Company Ltd. for a period of four years ;

(b) whether the unions of these companies have submitted fresh charter of demands after the completion of the period of four years ;

(c) if so, the details of their demands ;

(d) whether any of these companies have uniform wage structure ;

(e) if so, the steps being taken to have a uniform wage and service conditions in all these companies ; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAICHANDRA SINGH) : (a) Yes, Sir.

(b) and (c). IDPL Wage agreement will be expiring only on 30.9.1988.

The unions of SSPL, BCPL and BIL have submitted fresh charters of demands to their respective managements. The proposals in this regard have not been received by the Government.

(d) No, Sir.

(e) and (f). All aspects will be kept in view when the proposals are received from the companies concerned.

#### Allotment of Levy Cement to States

3731. SHRI V.S. KRISHNA IYER : Will the Minister of INDUSTRY be pleased to state :

(a) the quantity of levy cement allotted to States since January, 1986 ;

(b) whether diversion of levy cement has been made in some States ;

(c) if so, the names of those States; and

(d) whether Government have released sufficient quantities of levy cement to all the States ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) A total allocations including ad-hoc/additional allocation, to the extent of 65,08,983 Metric Tonnes of levy cement has been made to the States/ U.Ts. since January, 1986 upto September, 1986 (IIIrd Quarter) made up as under :—

Quarter I/86 (January to March '86)	23,07,803 M.T.
Quarter II/86 (April to June '86)	22,55,240 M.T.
Quarter III/86 (July to Sept. '86)	19,65,940 M.T.
Total :	<hr/> 65,08,983 M.T. <hr/>

(b) and (c). State Governments/U.Ts. have got discretion to re-allocate any quantity of cement to eligible categories of evy consumers within the overall quarterly allocation made to them. However, Office of the Development Commissioner for Cement Industry has informed

that they have not received any report regarding diversion of allocation to consumers, who are not edible for levy cement.

(d) The entire available quantity of levy cement has been allocated to the various sectors, i.e., Central Government Ministries/Departments, Irrigation and Power Projects as well as States/U.Ts. However, it has not been found possible to meet, the full demands of States, in view of the limitations on the total availability of levy cement.

#### Switching over of Soviet Aided Industrial Units to Transnationals of Western Countries

3732. SHRI NARAYAN CHOUBEY : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Soviet-aided industrial units in India like Heavy Engineering Corporation, Mining and Allied Machinery Corporation, Bharat Heavy Electricals Limited, Indian Drugs and Pharmaceuticals Ltd. etc. are, in the name of changing their product line, switching to transnationals of Western countries ; and

(b) if so, the reasons therefor and how it would affect the base of self-reliance ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) and (b). The information is being collected and will be laid on the Table of the House.

#### Setting up of "Regional Electricity Authority"

3733. SHRIMATI N. P. JHANSI LAKSHMI : Will the Minister of ENERGY be pleased to state :

(a) whether the State Governments have not favoured the setting up of the 'Regional Electricity Authority' ;

(b) if so, the reasons therefor ; and

(c) the details of the alternative proposals for the Power Exchange Pool ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) to (c). The setting up of Regional Electricity Authorities has been a subject of discussion with the States and also at the Power Minister's Conference. Many of the States have expressed reservation in regard to setting up of such Authorities. No alternative proposals have emerged so far.

**Coordinating Body for Effective Working of Public Enterprises**

3734. SHRI MURLI DEORA : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that because of sudden lack of orders from the ONGC and Oil India Limited, BHEL will stand to lose Rs. twenty crores in its investment in oil rigs ;

(b) whether with further cutback in domestic oil production being contemplated, there would be similar huge losses suffered by other public sector enterprises which have been supplying equipment, material and machinery to ONGC and OIL ; and

(c) if so, whether Government propose to institute a special coordinating body or cell which would oversee the effective working of public sector enterprises *vis-a-vis* mutual profitability and productivity ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) to (c). The information is being collected and will be laid on the Table of the House.

**Modern plant for packed foods at Nasik in Maharashtra**

3735. SHRI RANJITSINGH GAEKWAD : Will the Minister of INDUSTRY be pleased to state :

(a) whether a modern plant for packed foods which could be kept for use for at

least two years without freezing or refrigeration is likely to be set up at Nasik in Maharashtra ;

(b) whether it is proposed to pack only Indian food or continental dishes also ;

(c) the names of the foreign collaborators ;

(d) whether the project has been given clearance and scrutinised from the point of view of bacteria proof and heat stability ; and

(e) if so, when the plant is likely to be commissioned ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (e). M/s. All seasons Foods Limited, Bombay, have been registered with DGTD for manufacture of 10,000 tonnes per annum of Processed Food Products based on vegetable, fruits, meat and marine products. The unit is to be located at Ambad, District Nasik. They have proposed to have foreign collaboration with M/s. Booth & Smith Associates, England. The date of commissioning of the project has not been indicated.

The question of clearance from the point of view of various requirements would arise when the plant has been commissioned and is ready to go into operation.

**Poor Productivity in Pharmaceuticals Industry**

3736. SHRI P.M. SAYEED : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that productivity in pharmaceuticals industry in India is very poor as compared to the demand of essential drugs ;

(b) whether there is a serious shortage of several essential and life-saving drugs,

especially in the field of communicable diseases ;

(c) if so, the steps Government propose to take to meet this shortage through both public and private sectors ;

(d) whether Government have considered the question of making the prices of essential and life saving drugs within the reach of common man in India ; and

(e) if so, with what results ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) No, Sir. Self-sufficiency has already been achieved in respect of a number of bulk drugs and their formulations. Drugs are being also produced in the country to meet the demand. Wherever there is a short-fall in the indigenous availability, imports are allowed.

(b) There is no general or serious shortage of medicines particularly those required for communicable diseases.

(c) Does not arise.

(d) and (e). The prices of most of the essential and life saving drugs are already regulated under the provisions of Drugs (Prices Control) Order, 1979.

#### Capital Investment of Public Sector Projects

3737. SHRI LALITESHWAR SHAHI : Will the Minister of INDUSTRY be pleased to state :

(a) the steps being taken to bring down the capital investment of future public sector projects ; and

(b) the other steps being taken to bring down the cost of production in public sector enterprises ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) The major reason for increase in capital

cost of the projects is the time and cost over-runs due to delay, changes in scope etc. Among the steps taken to bring down the capital cost of projects, especially due to time and cost over runs, mention may be made of the following :

1. Introduction of a two-stage clearance of project approval with effect from March, 1985.
2. Preparation of realistic project estimates and implementation plans.
3. Effective monitoring through Monthly Flash Report and Quarterly Status Report Monitoring System.
4. Constant pressure on project authorities for expeditious completion.
5. Inter-Ministerial coordination and inter-action.
6. Close follow up by concerned Ministeries and project authorities with State Governments, equipment suppliers, Consultants and other concerned agencies to minimise delays.

(b) Government have taken a number of steps to bring down the cost of production in public sector enterprises. They include : measures to improve productivity and efficiency, Technology upgradation and modernisation of plant and machinery, better capacity utilisation etc. which have a direct bearing on the cost of production. Besides the above steps, the Bureau of Public Enterprises has, from time to time, advised all the public sector enterprises to introduce appropriate systems of cost control, internal auditing and management accounting.

#### New Polyester Filament Yarn Projects

3738. SHRI N. SUNDARARAJ : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government propose to start new polyester filament yarn projects in different States ;

(b) if so, whether any proposals were received from Tamil Nadu State in this direction ; and

(c) the reasons for not including the name of Tamil Nadu State in proposed scheme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) During last one year 12 letters of intent have been issued for setting up of grass roots plants for manufacture of Polyester Filament Yarn in different States.

(b) No proposal have been received for setting up a grass root plant in Tamil Nadu. However, Government had earlier approved the proposal of M/s. Indian Organic Chemicals Limited for setting up a plant for manufacture of Polyester Filament Yarn at Manali in Tamil Nadu.

(c) Does not arise.

**Relating production and pay Structure in public Undertakings**

3739. DR. DATTA SAMANT : Will the Minister of INDUSTRY be pleased to state :

(a) whether the revised wage-structure of the Indian Rare Earths Ltd. approved by the Ministry of Finance has been turned down, as reported in the 'The Times of India' dated July 17, 1986 ;

(b) if so, the reasons thereof ; and

(c) the names of public sector undertakings in which negotiations are going on with the unions for revision of wages ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) No, Sir.

(b) Does not arise.

(c) The information is being collected and will be laid on the Table of the House.

**Setting up of Integrated Complexes**

3740. DR. T. KALPANA DEVI : Will the Minister of INDUSTRY be pleased to state :

(a) whether there are any proposals for the establishment of integrated complexes consisting of paper mill, sugar mill and distillery ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) No proposal received under the provisions of Industries (Development & Regulation) Act, 1951 for the grant of Letter of Intent for the establishment of integrated complexes consisting of paper mill, sugar mill and distillery, is, at present, pending consideration of the Government.

(b) Does not arise.

**Charging of High Tariff by Gas based Power project in Gujarat**

3741. SHRI Y.S. MAHAJAN : Will the Minister of ENERGY be pleased to state :

(a) whether the power tariff to be charged by the gas-based power projects in Gujarat, Rajasthan and Uttar Pradesh will be higher than the rate for thermal power ; and

(b) whether Government propose to intervene and ask the Oil and Natural Gas Commission to supply the gas for the power projects at the earlier agreed rate of Rs. 1800 per thousand cubic metres ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTRY OF STATE IN THE DEPARTMENT OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) Yes, Sir.

(b) The matter regarding pricing of gas to be supplied to power projects is under consideration of Government.

#### **Export of Naphtha**

3742. PROF. SAIF-UD-DIN SOZ : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that Naphtha is being exported by Indian Oil Corporation for a long time while crude oil is freely sold against free foreign exchange for the last one year against counter trade thereby resulting in loss of foreign exchange ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). High Aromatic Naptha surplus to our requirements is exported by Indian Oil Corporation. No crude oil was sold against counter trade. The question of any loss in foreign exchange thereby does not arise.

#### **Purchase of Aromex by Petrochemical plants of Bombay and Calcutta**

3743. SHRI SAIFUDDIN AHMED : Will the Minister of INDUSTRY be pleased to state :

(a) the quantity of Aromex purchased in the year 1985 from Digboi Refinery by Calcutta and Bombay petrochemical plants and the value per kilolitre ;

(b) the quantity of formulated finished product sent back to Assam by Calcutta and Bombay Plants and value thereof ; and

(c) whether there is goods scope for utilisation of Aromex produced from Assam crude locally to avoid unnecessary haulage within the country ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) Aromex is not used in Petrochemical Complexes at present.

(b) and (c). Do not arise.

#### **Appointment of Acting Chief Justices of High Courts**

3744. SHRI SHARAD DIGHE : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) in which High Court acting Chief Justices have been appointed and are functioning ;

(b) the reasons therefor ; and

(c) how many of them are from the same State and how many from outside the State ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) to (c). As on 8-8-86, the High Courts of Gauhati, Karnataka and Rajasthan were having Acting Chief Justices appointed from within the respective High Courts.

In Gauhati High Court the permanent Chief Justice was on leave, while in the other two High Courts the offices of Chief Justices were vacant.

#### **Use of Machines of B.C.C.L. for Demolitions**

3745. SHRI BASUDEB ACHARIA : Will the Minister of ENERGY be pleased to state :

(a) whether the machines of Bharat Coking Coal Ltd. were used on 30 May, 1986 to demolish the houses of the villagers in Ram Kanali Colliery and Keshalpur village in Dhanbad district of Bihar ; if so, facts thereof ;

(b) whether it was done with the permission of the management ; and

(c) if so, the justification for such permission and if not, the steps taken against this unauthorised action ?

**THE MINISTER OF ENERGY (SHRI VASANT SATHE) :** (a) to (c). At the request of District Law & Order authorities, one dozer was placed at their disposal by the BCCL for a few hours on 30-5-86. To what use this dozer was put is being ascertained from the State Government.

#### Vacuum as Future Energy Source

3746. **SHRI NARSING SURYA-WANSHI :** Will the Minister of ENERGY be pleased to state :

(a) whether Government are aware of the news item appearing in the 'Indian Express, dated the 17th July, 1986 captioned "Vacuum as future energy source" ;

(b) whether Government are also aware that a scientist of the Department of Atomic Energy, Bombay claims that he has built a machine which generates electricity from empty space or vacuum ; and

(c) if so, whether Union Governments are examining the feasibility of exploitation of space energy source ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) :** (a) Yes, Sir.

(b) and (c). The information is being collected and will be laid on the Table of the House.

#### Declaration of Hassan and Kodag as 'No Industry' Districts in Karnataka

3747. **SHRIMATI BASAVARAJESWARI :** Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government of

Karnataka have urged the Union Government to include Hassan and Kodag districts of Karnataka in the list of 'No Industry' Districts thereto ; and

(b) if so, the reaction of the Government thereto ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :** (a) Yes, Sir.

(b) An Inter-Ministerial Committee has been constituted to review and revise the existing schemes for industrialisation of Backward Areas/'No Industry Districts'. The suggestion has been referred to the Committee.

#### Assistance by World Bank for HBJ Pipeline

3748. **SHRI VIJAY N. PATIL :** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the World Bank has offered to give assistance for the Hazira-Bijapur-Jagdishpur gas pipeline project ;

(b) if so, the amount offered by the World Bank ;

(c) whether other countries are also willing to invest in that project and the amount offered for investment ; and

(d) the policy of Government in the context of aid offered by the World Bank and other countries ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) :** (a) and (b). No, Sir. The Project is not currently in the World Bank's lending programme.

(c) The details are as follows :

(i) *Japan* : Japanese assistance of two tranches totalling Yen 35.8 billion have already been signed. Another

tranche of Yen 18.904 billion is expected to be signed in October 1986.

(ii) *Federal Republic of Germany* : An amount of DM 170 million has been made available as mixed credit of soft loan and commercial credit.

(iii) *Italy* : Mixed credit of \$ 32.32 million has been made available.

(iv) *France* : FF 1200 million of French credit has been secured.

(v) *U.K.* : UK has offered concessional ECGD finance of \$ 24 million.

(d) Government has been taking advantage of assistance offered by various countries for the HBJ Project subject to suitability/price status of the material/service quoted by the agencies of such countries.

#### Accidents caused by LPG Cylinders

3749. SHRI D.P. JADEJA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of accidents caused by bursting of domestic LPG cylinders in 1986 so far ;

(b) the number of deaths caused due to these accidents ; and

(c) the amount of compensation paid by oil companies to the victims ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SMT. SUSHILA ROHTAGI) : (a) There has been no accident caused by bursting of LPG Cylinder during 1986.

(b) and (c). Do not arise.

#### Closing of post Offices in Tamil Nadu

3750. SHRI P. KOLANDAIVELU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal for closing of more than thousand Post Offices in Tamil Nadu ; and

(b) if so, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) The question does not arise in view of reply to part (a) above.

[*Translation*]

#### Construction of Telephone Exchange Building in Ranikhet (U.P.)

3751. SHRI HARISH RAWAT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Ministry of Defence has transferred in his Ministry the land required for the construction of the building of Electronics Telephone Exchange in Ranikhet (Uttar Pradesh) ;

(b) if not, the reasons therefor ; and

(c) if so, the time by which the work of construction of the building on this land will be started ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) and (b). No, Sir. The approval of the Ministry of Defence is still awaited for the transfer of the proposed land to the Department of Telecom for the construction of electronic exchange at Ranikhet.

(c) In view of the above the question does not arise.

[*English*]

#### Allotment of Max-II Equipments to Kerala

3752. PROF. K.V. THOMAS : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the gap between the demand and supply of telephone connections in Kerala Circle ;

(b) how much MAX-II equipments are allotted to Kerala for the Seventh Plan requirement ; and

(c) whether additional allotment of MAX-II equipments to meet the Seventh plan norms will be given to Kerala ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) and (b). The total demand for telephones inclusive of the existing connections in Kerala Circle (excluding telephone districts) is expected to be about 3,51,000 connections as on 1-4-90. It is expected that number of direct exchange lines by 1-4-90 is likely to be about 1,74,000 which leaves an unfulfilled demand of about 1,76,000 connections by the end of the 7th Plan. The expansion will comprise of MAX I, MAX II, MAX III and Manual type of equipment. Allotment to Kerala Circle has been made for about 29,000 lines of MAX I and 25,000 lines of MAX II type equipment.

(c) With the establishment of digital switching manufacturing capacity for small exchanges, more equipment will be made available to Kerala Circle to meet the 7th Plan norms for MAX II type of equipment.

[Translation]

#### Production of Penicillin

3753. PROF. CHANDRA BHANU DEVI : Will the Minister of INDUSTRY be pleased to state :

(a) whether there has been low production of penicillin during the last three years ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND

PETROCHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) Yes. With respect to 1983-84 the production of Pencillin. has declined. However, the production of 1985-86 is higher than that of the previous year.

(b) The reasons for fall in the production are marketing constraints and technological problems in HAL and IDPL and power shortage in Standard Pharmaceuticals.

[English]

#### Giving Drilling Rigs on hire to Private Companies in Assam

3754. SHRIMATI BIBHA GHOSH GOSWAMI :

SHRI SAIFUDDIN CHOWDHARY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether he has received representations against the policy of giving drilling rigs on hire to private companies on contract basis in the State of Assam ;

(b) if so, the details thereof ;

(c) the steps taken by Government in this regard ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI. SUSHILA ROHTAGI) : (a) No, Sir.

(b) to (d). Do not arise.

#### Debt Equity Ratio of Public Undertakings

3755. SHRI BRAJAMOHAN MOHANTY: Will the Minister of INDUSTRY be pleased to state :

(a) whether debt equity ratio of public

undertakings in being determined by Government ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) and (b). As per the instructions issued by Government, unless there are exceptional reasons to the contrary, the debt equity ratio of Public Enterprises should be 1:1. If the public undertakings made out a strong case for different equity debt ratio, due consideration will be given on merits. Since the equity debt ratio has a direct bearing on the profitability, the assumptions made in this regard in financing the project should be clearly indicated in the feasibility study reports and detailed project reports together with the reasons for such assumptions so that at the time of examining the feasibility report, this question may be also gone into and necessary decision taken.

**Amount sanctioned to District Industries Centres in Bihar for self employment Scheme**

3756. SHRI RAM BAHADUR SINGH: Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that some amount was granted to the District Industries Centres in Bihar for distribution for self-employment of unemployed youngmen ; and

(b) if so, the amount given to Bihar State for self-employment during the years 1984-85 and 1985-86 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). The Central Government does not release funds to the DICs under Self-Employment Scheme for Educated Unemployed Youth. It allocates targets to the States to be achieved under this Scheme. In 1984-85 Bihar was given a target of 14,500 and in 1985-86 a target of 29,600.

**Foreign collaboration proposals for Footwear Industry**

3757. SHRI MAHENDRA SINGH :  
SHRI RAM PYARE PANIKA:  
SHRI ANAND SINGH :  
SHRI BHISHMA DEO  
DUBE :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the footwear industry is a low priority item ;

(b) the details of proposals before Government for foreign collaboration in the footwear industry ;

(c) whether the terms of reference include royalty payment to foreign collaborators in hard currency ;

(d) the areas of export under the collaboration agreement ;

(e) to what extent would such collaborations affects the export trade of Indian footwear companies who are bringing in foreign exchange for the country ; and

(f) the steps Government propose to take to protect the interests of Indian companies against the multi-national foreign collaborators ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) No, Sir. Leather footwear industry has been identified as a thrust area for exports and hence proposals for foreign collaboration are considered on merits.

(b) At present the Government have before them only one application for foreign collaboration in respect of sports and other special purpose shoes.

(c) Yes, Sir.

(d) All countries except South Africa, USA, Canada, Mexico, Spain, Argentina,

Austria, Norway, Japan, France, West Germany, Taiwan, Phillipines, Australia, and Sweden.

(e) and (f). All approvals for foreign collaborations in the leather footwear industry are granted keeping in view the need to maximise the export earnings and the overall national interest, which ensures adequate protection to the Indian companies.

#### **Irregularities in accounts of Coal India Limited**

3758. SHRI INDRAJIT GUPTA : Will the Minister of ENERGY be pleased to state :

(a) whether the Sub-Committee of the Consultative Committee of the Ministry of Energy appointed to inquire into the irregularities in the accounts of Coal India Limited for the year of 1984-85 has submitted its report ; and

(b) if so, the findings of the sub-committee and action taken thereon ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) No, Sir.

(b) Does not arise.

#### **Exemptions to Companies under Companies Act**

3759. SHRI BHATTAM SRIRAMA MURTY : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that a number of manufacturing companies are availing exemptions under section 211(4) of the Companies Act and withholding information regarding capacities, production, raw material consumption, exports, imports, etc. ;

(b) the circumstances, under which such exemptions are normally granted to companies ;

(c) whether it is a fact that a large number of companies are enjoying these exemptions for a number of years ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (d). Exemptions from complying with certain provisions of Schedule VI of the Companies Act have been granted under Section 211(4) of the Companies Act, 1956, to a few companies which include manufacturing companies. Such exemptions are considered and granted on merits taking into account the difficulties and problems expressed by the companies in complying with the relevant provisions of Schedule VI. The exemptions are given for only one financial year at a time.

#### **Functioning of Nagpur Telephone Exchange**

3760. SHRI BANWARI LAL PUROHIT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are aware that since the commissioning of the Itwari Telephone Exchange and transferring of thousands of telephone lines from the main Nagpur Telephone Exchange, the Nagpur subscribers are facing great problems ; and

(b) if so, the steps taken to remedy the situation ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) For the expansion of the telephone system, new exchanges have to be installed and for proper distribution of load, subscribers of some areas of old exchange are transferred to new exchanges. In case of transfer of subscribers from Main Nagpur telephone exchange to Itwari exchange, only numbers were changed otherwise there is no problem faced by the subscribers.

(b) Question does not arise in view of reply as at (a) above.

**Backlog of Reserved Posts**

3761. SHRI K.D. SULTANPURI : Will the Minister of ENERGY be pleased to state :

(a) the number of employees in the Ministry of Energy and the number of Scheduled Castes and Scheduled Tribes amongst them, category-wise ;

(b) the backlog of reserved posts as on the 31st March, 1986 ;

(c) the steps Government propose to take to fill the backlog of reserved posts ; and

(d) the time from which the Presidential Directive for reservation in recruitment and promotions in favour of SC/ST employees has been implemented in the Ministry ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) to (d). The information is being collected and will be laid on the Table of the House.

**Transfer of L.P.G. Connections**

3762. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to States :

(a) whether it is a fact that LPG connections have been transferred in some cases during 1 January, 1984 to 20 July, 1986 in the names of near relatives or others in various parts of Gujarat and other States ;

(b) if so, the reasons for these transfers ;

(c) conditions under which transfers of LPG connections are allowed ;

(d) whether Government propose to liberalise such rules for the facility of actual users ; and

(e) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) :

(a) Yes, Sir.

(b) and (c) Normally, LPG connections are non-transferable. However, the facility of transfer of LPG connections is available to the heir/successor in the event of death of a customer or to a person in possession of the connection on production of an authorisation letter from the owner and deposit of security at the currently prevailing rate by the prospective transferee.

(d) No, Sir.

(e) Does not arise.

[*Translation*]

**Construction of Staff Quarters for Postal Department in various districts of U.P.**

3763. SHRI RAJ KUMAR RAI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of Government quarters for Postal Department in various districts of Uttar Pradesh ;

(b) whether the number of quarters is inadequate ; and

(c) if so, the amount provided to the Postal Department for constructing quarters in Uttar Pradesh during the Seventh Five Year plan ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) The number of Government quarters for Postal Department in various districts of U.P. is 1403. Besides, 314 staff quarters are under construction.

(b) Yes, Sir.

(c) Allotment of funds for construction of staff quarters is made on a year-to-year basis depending upon the funds released by the Planning Commission. The funds so released are further allocated to different Circles according to the priorities fixed for staff quarters.

[*English*]

**Setting up of District Telephone Advisory Committees**

3764. SHRI DIGVIJAY SINH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government propose to set up District Telephone Advisory Committees to deal with subscribers problems ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) and (b). One Telecommunication Advisory Committee for each State/Union Territory and one Telephone Advisory Committee for each Telephone/Telecom. District have already been formed except for newly formed Bhopal Telephone District and Ghaziabad and Faridabad Telecom. Districts.

The term of Delhi Telephone Advisory Committee expired on 31-05-1986 and action has been initiated for its reconstitution.

**Use of Natural Gas Flared from Upper Assam Oil Fields**

3765. SHRI C. MADHAVA REDDI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether a request has been received from the Assam Government to allow that Government to use free of charge the Natural Gas from the Upper Assam oil fields which is otherwise being flared up ; and

(b) if so, the decision taken by Government in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) The Assam Government have requested for supply of natural gas at the rate of ;

(i) Rs. 100/1000 m<sup>3</sup> for power generation ; and

(ii) Rs. 250/1000 M<sup>3</sup> for petrochemical & other industrial uses.

(b) The issue of pricing of natural gas for various uses is under Government's consideration.

[*Translation*]

**Persons Died in Bhopal Gas Tragedy**

3766. SHRI K.N. PRADHAN : Will the Minister of INDUSTRY be pleased to state the total number of persons who died upto 30th June, 1986 as a result of gas tragedy which took place on 2nd/3rd December, 1984 in Bhopal ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) According to available information, 2083 such deaths were reported upto 28th June, 1986.

[*English*]

**Malpractices in Installation of Public Call Office in Delhi**

3767. SHRI M. RAGHUMA REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether some cases of malpractices in the installation of Public Call Offices at Shakti Nagar and Tri Nagar, Delhi have come to notice ;

(b) whether any inquiry into the matter has since been conducted ; and

(c) whether any action has since been taken against the guilty ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) to (c). On receipt of a complaint investigations were made and a case of PCO considered to be unjustified was noticed. Action is contemplated against the official responsible.

#### Koyna Hydro Electric Power Station

3768. SHRI HUSSAIN DALWAI : Will the Minister of ENERGY be pleased to state :

(a) the present stage of construction of Phase IV of Koyna hydro-electric power station ;

(b) the time by which this work will be completed ;

(c) the quantum of power estimated to be generated after completion of Phase IV of Koyna ; and

(d) the estimated cost thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) The Koyna Hydro-electric Project Stage IV (750 MW) in Maharashtra has been cleared techno-economically by Central Electricity Authority and has been recommended to Planning Commission for investment approval. The scheme would be considered for implementation after investment approval is received.

(b) Does not arise.

(c) The annual energy potential of Koyna Project is estimated at 2085 Gwh. The existing installation of 560 MW under Koyna Stage I & II would be adequate to exploit this potential. Koyna Stage IV is mainly for providing peaking capacity to the Maharashtra/Western Regional Power

System and no additional energy generation would be available under this stage.

(d) The project is estimated to cost Rs. 277.12 crores.

#### Setting up of Petrol, Light-Diesel and LPG Retail Outlets

3769. SHRI BALASAHEB VIKHE PATIL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether targets for the year 1986-87 have been fixed for setting up of light-diesel ; petrol and LPG retail outlets ;

(b) if so, the details thereof, State-wise ;

(c) the total number of applications received in this regard, category-wise and State-wise ;

(d) the total number of retail-outlets sanctioned, category-wise and state-wise ; and

(e) the number of Scheduled Caste and Scheduled Tribe applicants and number out of them who have been allotted retail outlets, category-wise and State-wise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). The State-wise number of MS/HSD retail outlets included in the Oil Industry's Marketing Plan 1986-87 is given in the statement below. After following the prescribed procedure of public advertisement, selection by the Oil Selection Board and completion of requisite formalities by the candidate selected for each of these, the outlets are likely to be commissioned during 1986-87 and 1987-88. Applications have not been invited so far in any case. The Marketing Plans for SKO/LDO dealerships and LPG distributorships have not been finalised.

(c) to (e). Do not arise in view of the reply to parts (a) and (b) above.

**Statement**

**Retail Outlet : 1986-87 Marketing Plan**

State	Total number of ROs
1. Assam	15
2. Arunachal Pradesh	2
3. Chandigarh	1
4. Andhra Pradesh	38
5. Bihar	32
6. Goa	4
7. Gujarat	21
8. Haryana	21
9. Himachal Pradesh	2
10. Jammu & Kashmir	5
11. Karnataka	25
12. Kerala	13
13. Madhya Pradesh	42
14. Maharashtra	43
15. Meghalaya	6
16. Manipur	2
17. Nagaland	4
18. Orissa	2
19. Punjab	8
20. Rajasthan	50
21. Tamil Nadu	45
22. Uttar Pradesh	114
23. West Bengal	28
24. Dadra & Nagar Haveli	1
25. Delhi	24
	<b>548</b>

[Translation]

**Shifting of Bottling Plants of IOC in Delhi**

3770. SHRI SHANTI DHARIWAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government propose to shift the LPG bottling plant of the Indian Oil Corporation at Punjabi Bagh, Delhi to some other place :

(b) if so, the time by which this plant is likely to be shifted to some other place from the point of view of safety ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) Yes, Sir.

(b) By March, 1988

(c) Does not arise.

[English]

**Conversion of Manual Telephone Exchange into auto Exchange at Katni in Jabalpur District!**

3771. SHRI AJAY MUSHRAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal to convert the manual telephone exchange of Katni in Jabalpur district into auto telephone exchange ; and

(b) if so, the likely time of its completion ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) and (b). Question does not arise since an automatic exchange is already working in Katni, District Jabalpur.

**Tool Room and Training Centre in  
Karnataka**

3772. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR : Will the Minister of INDUSTRY be pleased to state :

(a) whether a Tool Room and Training Centre project has been started in Karnataka with DANIDA assistance :

(b) if so, the details of the works done under that project in Karnataka so far ;

(c) the amount of DANIDA assistance made available for that project so far ; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). Yes, Sir. This Centre provides integrated tooling facilities which include sophisticated tool room works like process planning, tool designing, tool manufacturing and tool trial and development. It provides various facilities to small scale industries in meeting their tooling requirements and extends consultancy services for all matters relating to tooling. It is equipped with facilities for special purposes such as spark erosion, wire erosion (EDM), jig grinding, copy milling, profile grinding, etc. Prototype and product development facilities have also been established.

Following training programmes are also conducted :

1. 4 years diploma course in tools and dies making.
2. One year machinist course
3. 2 years post diploma tool design course
4. 2 years post graduate tool design course
5. One year's operators training course

On an average 250 trainees are undergoing training in this project.

(c) and (d). Total amount of DANIDA assistance is rupees one crore eight lakhs ninety one thousand seven hundred five and paise eighteen only as per details below :

1. Machinery and Equipment	Rs. 67,30,674.39
2. Hostel	Rs. 22,65,373.12
3. Spares, Consumables, etc.	Rs. 18,95,657.67

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Rs. 108,91,705.18

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[*Translation*]

**L.P.G. Agencies in Madhya Pradesh**

3773. SHRI KAMMODILAL JATAV : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of gas agencies open at tehsil level in Madhya Pradesh and the places where such agencies have been opened ; and

(b) the time by which gas agencies are proposed to be opened at the remaining places ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) The oil marketing companies presently have 97 Distributorships at 77 locations, including Tehsil Headquarters, in Madhya Pradesh. The names of the 78 locations are given in the statement below.

(b) Distributorships in new towns offering sufficient potential for economically viable marketing of LPG will be opened by the oil industry in a phased manner, subject to increased availability

in the country of LPG, bottling capacity, transportation and other infrastructure facilities.

**Statement**

*Names of the locations where LPG is being marketed :*

- |                                    |                                  |
|------------------------------------|----------------------------------|
| 1. Morena                          | 27. Hoshangabad                  |
| 2. Bhind                           | 28. Itarsi                       |
| 3. Gwalior (U.A.)<br>(2 locations) | 29. Piparia                      |
| 4. Dabra                           | 30. Propelpur                    |
| 5. Datia                           | 31. Jabalpur (3 locations)       |
| 6. Shivpuri                        | 32. Chikalikalan/Parasia         |
| 7. Guna                            | 33. Mahendragarh                 |
| 8. Ashoknagar                      | 34. Chirmiri                     |
| 9. Chhatarpur                      | 35. Bilaspur (2 locations)       |
| 10. Panna                          | 36. Korba                        |
| 11. Sagar (2 locations)            | 37. Akaltara                     |
| 12. Damoh                          | 38. Rajnandgaon<br>(2 locations) |
| 13. Satna                          | 39. Bhilainagar                  |
| 14. Maihar                         | 40. Raipur (3 locations)         |
| 15. Rewa                           | 41. Mahasamund                   |
| 16. Neemuch                        | 42. Dhamtari (2 locations)       |
| 17. Mandsaur                       | 43. Kirandul                     |
| 18. Ratlam (2 locations)           | 44. Nayagaon                     |
| 19. Nagda                          | 45. Morwa                        |
| 20. Ujjain (3 locations)           | 46. Waidhan                      |
| 21. Dewas (2 locations)            | 47. Jagdalpur (2 locations)      |
| 22. Indore (3 locations)           | 48. Jhabua                       |
| 23. Mhow (2 locations)             | 49. Balaghat                     |
| 24. Berwani                        | 50. Mandla                       |
| 25. Burhanpur<br>(2 locations)     | 51. Rajgarh                      |
| 26. Bhopal (3 locations)           | 52. Raigarh                      |
|                                    | 53. Shahdol                      |
|                                    | 54. Ambikapur                    |
|                                    | 55. Khandwa                      |
|                                    | 56. Vidisha                      |
|                                    | 57. Mangliagaon                  |
|                                    | 58. Betul                        |
|                                    | 59. Chhindwara                   |

60. Dhar
61. Durg
62. Sehore
63. Seoni
64. Bihail
65. Mungeli
66. Katni
67. Malanjkhand
68. Neapanagar
69. Tikamgarh
70. Shajapur
71. Narsinghpur
72. Khaargone
73. Jaora
74. Siddhi
75. Balli Rajahar
76. Kurasia
77. Chindwara

*[English]*

**Photo-Type of Roman Devanagari  
Teleprinter in C.T.O. New Delhi**

3774. SHRI RAM DHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether field trial of photo-type of Roman Devanagari biscriptual teleprinter was conducted at CTO, New Delhi by persons without any prior training on the model ;

(b) whether the model has been rejected ; and

(c) the reasons for the rejection ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) and (c). Since there was no field trial the question of rejection and reasons for rejection do not arise.

**Contract for South Bassein Gas Platform**

3775. SHRI SATYENDRA NARAIN SINHA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the contract for South Bassein gas platform has been awarded to any foreign company ;

(b) if so, whether the tender of this company was accepted being the lowest ; and

(c) if not, the considerations for awarding the contract to this company ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) to (c). The contract for BPB process platform complex which is part of South Bassein project, has been awarded to M/s. Snam Progetti, Italy whose bid emerged as the lowest in the overall analysis.

**Capacity of Polyester Fibre and  
Filament Yarn**

3776. SHRI E. AYYAPU REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have fixed poly condensation capacity at 30,000 tonnes per annum and filament yarn capacity at 15,000 tonnes per annum for permitting makers of Polyester fibre to make polyester filament under the broad-banding scheme ;

(b) if so, the rationale behind fixing these limits ; and

(c) how many units which are now licenced do not have the above rated capacity ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAI-CHANDRA SINGH) : (a) Yes, Sir.

(b) The rationale behind fixing above sizes is to ensure that plants are of minimum economic sizes, as recommended by Expert Committee, to obtain economies of scale and lower the cost of production.

(c) 7 units of Polyester Staple Fibre do not have at present the minimum economic size. However except one unit, all these units have been permitted to expand the capacity to the minimum economic size.

**Irregularities in construction of BHEL Township**

3777. SHRI D.N. REDDY :

SHRI MANIK REDDY :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the attention of Government has been drawn to the news item appearing in the "Times of India" dated 20 July, 1986 according to which Central Vigilance Commission has detected irregularities involving lakhs of rupees in the construction of BHEL township's second phase at Noida ; and

(b) if so, Government's reaction thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K. K. TEWARY) : (a) Yes, Sir.

(b) The point raised in the preliminary report of the Chief Technical Examiner of the Central Vigilance Commission will be investigated by BHEL and necessary action taken by the Company.

**Industrial policy in backward areas and training programme for Small entrepreneurs**

3778. SHRI RADHAKANTA DIGAL : Will the Minister of INDUSTRY be pleased to state :

(a) the salient features of the new Industrial policy in backward areas of the country ;

(b) whether Government are contemplating any scheme to impart training to small entrepreneurs to establish small industries ; and

(c) the number of such entrepreneurs trained in Orissa during 1985-86 and details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) One of the objectives of the Industrial Policy is to reduce regional imbalances by ensuring dispersal of industries to backward areas. With this objective in view, the Government provides various fiscal concessions and has liberalised the industrial licensing policy to encourage entrepreneurs to set up their units in backward areas. The details of concessions/incentives admissible to entrepreneurs for setting up industries in backward areas are given in the booklet "Incentives for Industries in backward Areas (Central Government and Central Financial Institutions) April, 1984" read with this Ministry's Press Note No. 14/2/83—DBA—I, dated 9-4-85, copies of which are available in Parliament Library.

(b) Government of India is already implementing a scheme of imparting training to small entrepreneurs since 1975. The Small Industries Service Institutes all over the country have been organising entrepreneurship development programmes to promote new entrepreneurship for setting up small industries. The scheme covers educated unemployed, technical personnel, women entrepreneurs, weaker sections and handicapped entrepreneurs.

(c) During the year 1985-86 in the State of Orissa, Small Industries Service Institute, Cuttack organised and conducted entrepreneurship development training programme at 3 places, i.e. Balasore, Cuttack, Bhubaneswar in which 125 candidates were trained.

**Legal aid to poor in Delhi and Bombay**

3779. SHRI RAM PUJAN PATEL : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government are making available legal advisers at Delhi and Bombay to give legal advice to the people at nominal cost ; and

(b) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b). No, Sir. The Government are not making available any legal advisers as such to give legal aid and advice. However, the Committee for Implementing Legal Aid Schemes—CILAS—set up by the Government entertains applications and the same are forwarded to the concerned Legal Aid and Advice Boards set up by the State Governments.

The following Committees/Boards are functioning in Delhi and Bombay for this purpose :—

- (1) Supreme Court Legal Aid Committee concerned with Supreme Court cases. Room No. 109, Lawyers Chambers, Supreme Court Compound, New Delhi.
- (2) Delhi Legal Aid and Advice Board set up by Delhi Administration, Room No. 1, Patiala House, New Delhi. This Board has also set up Legal Aid Committees at the High Court and District Court at Tis Hazari.
- (3) Maharashtra State Legal Aid and Advice Board located in the Law and Judiciary Department, Mantralaya, Bombay. It has set up legal aid committees at different levels in the Greater Bombay at High Court, City Civil and Session Courts, Small Causes Courts, Industrial and Labour Courts, Motor Accident Tribunals, Nagpur, Aurangabad and

Metropolitan Magistrate Courts, Bombay and District Legal Aid Committees in 27 Districts of the State.

*Translation]*

**Functioning of Telephone Exchanges in Muzaffarnagar (U.P.)**

3780. SHRI AKHTAR HASAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the functioning of telephone exchange in Muzaffarnagar district of Uttar Pradesh is extremely poor and even local calls do not mature ;

(b) whether the condition of Kairana and Shamli exchanges in the districts is hopeless ;

(c) if so, the steps being taken or proposed to be taken to improve the working of the said exchange ; and

(d) if no steps have been taken, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir. Functioning of telephone in Muzaffarnagar is generally satisfactory.

(b) No, Sir. The conditions of Kairana and Shamli exchanges are also satisfactory.

(c) Following steps are being taken to improve the functioning of these systems further :

- (i) Overhead alignments are being replaced by underground cables in thickly populated areas to minimise outdoor faults.
- (ii) Distribution Points and Subscribers officers are being properly fitted.
- (iii) International equipments are periodically checked and are rectified.

- (iv) Systems visits/inspection are made.
- (v) Periodical observation are done by Circle/Area observations teams.
- (d) The question does not arise in view of reply against item (c).
- (d) The question does not arise in view of Reply against 'c' above.

[English]

**Appointment of Chief Justice of High Courts**

3781. SHRI V.S. KRISANA IYER : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that Government have taken a decision not to appoint locals as the Chief Justice of High Courts in the country ;

(b) if so, whether it is a fact that for Bombay and Allahabad High Courts, locals have been appointed as Chief Justice recently ; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) Government have adopted a policy of having Chief Justices of High Courts from outside and this has been implemented progressively.

(b) and (c). Recent appointments of Chief Justices of the Bombay and Allahabad High Courts were made by the Government preliminary to their transfer to outside High Courts. The transfer of Chief Justice of the Allahabad High Court as Chief Justice of the Punjab & Haryana High Court has since been notified by the Government.

**Collaboration agreement with Japanese firms**

3782. SHRI K.P. UNNIKRISHNAN : Will the Minister of INDUSTRY be pleased to state :

(a) the number of collaboration agreements with Japanese firms for brakes, gears and headlights of motor vehicles approved during the last three years ;

(b) the terms approved by Government in these agreements in regard to royalty, licence fee and kits imports ; and

(c) whether the policy in regard to approval of such collaboration is being reviewed ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) The details of all approved foreign collaborations are published on quarterly basis by Indian Investment Centre as a supplement to its Monthly News Letter. Copies of this publication are sent to Parliament Library.

(b) Disclosure of payment terms will not be in the commercial interest of the companies. Imports of kits etc. are permitted as per approved phased manufacturing programme of the company.

(c) The various aspects of automobile policy are under review of the Government including the Policy regarding approval of foreign collaborations etc.

**Unsaleable stock of Cycle Corporation of India**

3783. SHRI CHINTAMANI PANIGRAHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are aware that the Cycle Corporation of India, a public sector undertaking, has now a stock of 40,000 bicycles ; and

(b) if so, since when these unsaleable stocks are lying and the total amount of money blocked ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) Cycle Corporation of India had a stock of 23,570 cycles as on 31-7-1986.

(b) Out of 23,570 cycles, about 3000 cycles are lying unsold since 1982-83 and the balance belongs to the current production of last six months only. The total amount of money blocked is about Rs. 150 lakhs as on 31-7-1986.

**Borrowing by Telephone Nigam from Public**

3784. SHRI SOMNATH RATH :  
SHRI PRAKASH V. PATIL :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are considering to allow the Telephone Nigam to borrow from Public funds to meet the gap that now exists between the demand and supply ; and

(b) if so, whether Government have finalised the matter ; if so, the new programmes likely to be taken up with the funds so raised ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) (i) No, Sir.

(ii) Does not arise.

**Microwave Links Through Satellite Insat-IB**

3785. SHRI PRATAP BHANU SHARMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of major cities and State capitals connected on microwave channels through satellite INSAT-IB with New Delhi ; and

(b) the number of channels available for communication purposes so far ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a)

Seventeen cities/State capitals are connected to New Delhi via INSAT-IB.

(b) From Delhi a total of 1741 communication channels have been provided.

**Integrated Network of Community Biogas Plants, etc., in States**

3786. SHRIMATI D.K. BHANDARI : Will the Minister of ENERGY be pleased to state :

(a) the names of States which have integrated network of community biogas plants, solar thermal devices, solar photovoltaics, wind mills etc. ;

(b) whether Union Government have any policy to encourage the State Governments for this purpose ; and

(c) if so, details thereof ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) The Department of Non-Conventional Energy Sources is implementing a programme for village-level integrated energy projects (urjagrams), based on non-conventional energy sources, and aimed at achieving energy self-sufficiency in villages. Such projects have so far been completed in the following States/UTs : Andhra Pradesh, Delhi, Gujarat, Madhya Pradesh, Maharashtra, Orissa, Tamil Nadu, Tripura and Uttar Pradesh.

(b) and (c). Yes, Sir. It is proposed to expand the programme in association with States Governments, Rural Electrification Corporation and other agencies. The details are being worked out, and the number of villages that can be covered and phasing will depend on the financial resources that can be made available.

**Demand for Tractors**

3787. SHRI JAGANNATH PATTNAIK : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have estimated

the annual demand for tractors during the year 1985-86.

(b) if so. the details thereof ; and

(c) the estimated demand of tractors during the Seventh Five Year Plan period ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). The Statement of actual sales of the tractors during 1985-86 is given below. Since there was no dearth of availability of tractors this also represents the demand.

(c) The estimated demand of tractors during the Seventh Five Year Plan Period is as follows :

Year	Tractor Nos.
1985-86	92,000
1986-87	1,02,000
1987-88	1,12,000
1988-89	1,23,000
1989-90	1,36,000

#### Statement

*Sale of tractors (State-wise) during 1985-86.*

S. No.	State	Sale of tractors
1	2	3
1.	Andhra Pradesh	4016
2.	Assam	358
3.	Bihar	3512
4.	Gujarat	3972
5.	Haryana	9115
6.	Himachal Pradesh	85
7.	Jammu & Kashmir	68
8.	Karnataka	2092
9.	Kerala	341

1	2	3
10.	Madhya Pradesh	966
11.	Maharashtra	3504
12.	Manipur	7
13.	Meghalaya	—
14.	Nagaland	—
15.	Orissa	206
16.	Punjab	13761
17.	Rajasthan	6162
18.	Sikkim	—
19.	Tamil Nadu	2792
20.	Tripura	—
21.	Uttar Pradesh	18135
22.	West Bengal	815
23.	UTs	166
24.	Others	1006
Total		75079

#### New Power Projects for Rajasthan

3788. SHRI BANWARI LAL BAIRWA: Will the Minister of ENERGY be pleased to state :

(a) the number of new power projects for Rajasthan included in the Seventh Five Year Plan ;

(b) their names, capacity and year of completion ;

(c) whether additional capacity will be sufficient to meet the demand ; and

(d) if not, the proposal to meet the full demand of the State ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI): (a) and (b). It is envisaged that in the State's Seventh Plan, about 385 MW will be added to Rajasthan's own power generating capacity, as follows :

S. No.	Scheme	Installed Capacity (MW)	Benefit during 7th Plan (MW)	Likely year of commissioning
1.	Kota Extn. (T)	2×210	210	1989-90
2.	Ramgarh G.T. (T)	1×3	3	1987-88
3.	Mahi (H)	2×25+2×45	50	1985-86
				(Actual)
			90	1989-90
4.	Mangrol (H)	3×2	6	1989-90
5.	Charanwala (H)	2	2	1988-89
6.	Suratgarh (H)	2×2	4	1988-89
7.	Anoopgarh Canal (H)	6×1.5	9	1986-87
8.	Pugal (H)	1×2.1	2.1	1989-90
9.	Jakham (H)	2×4.5	9	1989-90
<b>Total</b>			<b>385.1</b>	

In addition, Rajasthan will receive its share of power from Central thermal, nuclear and hydel stations.

(c) and (d). In order to reduce the gap between the requirement and availability of power in the Seventh Plan, short gestation gas based combined cycle power stations with a total capacity of about : 1030 MW are being set up in the Central Sector at Anta in Rajasthan and Auraiya in Uttar Pradesh, in the Northern Region. To improve the availability of power, measures to conserve energy and to reduce transmission and distribution losses are also being implemented.

**Fresh Investments by Drug Units for Bulk Drugs**

3789. SHRI SRIBALLAV PANI-GRAHI : Will the Minister of INDUSTRY be pleased to state :

(a) the amount of fresh investments made by the drug units for manufacture of bulk drugs and formulations during the last three years, year-wise ;

(b) whether it is a fact that drug units are taking up more of non-drug activities than investing in drug manufacturing facilities ; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE CHEMICALS AND PETROCHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) to (c). The information is being collected and will be laid on the Table of the House.

**Bulk Drugs Manufactured by Multi-national Companies**

3790. SHRI CHINTAMANI JENA : SHRI AMARSINH RATHAWA :

Will the Minister of INDUSTRY be pleased to state :

(a) the names of the multinational companies which are manufacturing bulk drugs in India ;

(b) whether it is a fact that most of the bulk drugs are being manufactured by multinational companies in the country ;

(c) if so, the percentage of bulk drugs and formulations that are being manufactured by multinational companies ; and

(d) the steps being taken to develop our own industry in this field ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) The following are the names of the FERA Companies manufacturing bulk drugs in India :

1. M/s. Bayor India Ltd.
2. M/s. Cynamid India Ltd.
3. M/s. Alkali & Chemicals Ltd. (M/s. IEL Ltd.)
4. M/s. Johnson & Johnson Ltd.
5. M/s. Pfizer Ltd.
6. M/s. Boots (India) Ltd.
7. M/s. Sandoz (India) Ltd.
8. M/s. Wyeth Labs. Ltd.
9. M/s. Roche Products
10. M/s. E. Merck (India) Ltd.

(b) No, Sir.

(c) Does not arise.

(d) As per the Drug Policy of 1978, several drugs have been reserved for the Indian Sector and entry of FERA companies has been restricted to drugs based on high technology only. Also, the ratio parameters and percentage of bulk drugs to be supplied to non-associated formulators are more favourable for Indian non-MRTP companies than for FERA companies. Recently for the non-MRTP/non-FERA companies, 94 bulk drugs have been completely delicensed.

#### Setting up of Electronic Telephone Exchanges in Calcutta

3791. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the particulars of electronic telephone exchanges proposed to be set up in Calcutta and at other cities and towns in West Bengal during the Seventh Five Year Plan ;

(b) the time-bound programme chalked out either for the replacement of some of the existing exchanges in Calcutta by electronic exchanges and the installation of new ones ;

(c) whether any of the 20,000 Electronic PABX lines being purchased from abroad for field trial will be set up in West Bengal also ; if so, where ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) and (b). The required information is given in the statement below.

(c) and (d). Yes, Sir. Imported electronic FABXts will be set up in Calcutta.

**Statement**

*Particulars of electronic telephones to be set up in Calcutta along with associated replacement programme during 7th five year plan period will be as follows :*

Sl. No.	Name of electronic exchanges	Capacity of electronic exchange (in No. of lines)	Exchanges to be replaced		Likely date of commissioning of electronic exchange
			Name	Capacity (in No. of lines)	
1.	Barabazaar (39)	10000 (Main)	Avenue (34)	6400	Already commissioned
		5000 (Extn.)	—	—	1989-90
2.	Telephone Bhavan (20)	10000 (Main)	Bank (22)	6400	Already commissioned
		4000 (Extn.)	—	—	1989-90
3.	Barabazaar (38)	10000 (Main)	Jorasanko (33)	8200	1986-87
		5000 (Extn)	—	—	1989-90
4.	Telephone Bhawan (28)	10000 (Main)	City (23)	8600	1986-87
		10000 (Extn.)	—	—	1988-89
5.	Sibpur II (60)	4000 (Main)	Sibpur (67)	1200	1987-88
6.	Circus (74)	10000 (Main)	Circus (44)	5600	1987-88
7.	Salt Lake (37)	5000 (Extn.)	—	—	1987-88
		10000 (Extn.)	—	—	1988-89
8.	Kalighat (75)	10000 (Main)	Kalighat (47)	3800	1988-89
9.	Chandannagar (968)	4000 (Main)	Chandannagar	900 )	1988-89
			Kalyani	700 )	
			Tribeni	400 )	
10.	East III (50)	10000 (Main)	East (35)	3800	1989-90

In addition to the exchanges mentioned above, the following three petronic exchanges are planned to be commissioned in West Bengal during 87-88 :

1. Sainthia 400 lines
2. Alipurdwar 600 lines
3. Falta EPZ 400 lines

**Entrepreneurship Development Scheme  
for business and service establishments**

3792. SHRI SANAT KUMAR MANDAL ; Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have at any stage examined various alternatives to formulate a common model for the entrepreneurship development scheme aimed at promoting small business and service establishments among the rural tribal and landless people and to ensure that the training institutions, industrial promotional institutions and anti-poverty bodies interacted with each other more closely.

(b) if so, the model evolved for entrepreneur development ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). A National Institute for Entrepreneurship and Small Business Development has been established at Delhi as an apex body for coordinating entrepreneurship development programmes in the country. This Institute has published a model syllabus for various categories of entrepreneurs, including tribal entrepreneurs. The Institute also interacts with all institutions concerned with entrepreneurship development in the country.

**Opening of sub-post office at Nanakuri  
(Kaktiya) Midnapore**

3793. SHRI SATYAGOPAL MISRA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government propose to set up a Sub-Post Office at Nanakuri (Kaktiya) under Tamluk II Block in Midnapore district, West Bengal ;

(b) if so, the details thereof and the reasons for delay therein ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) Question does not arise in view of reply to (a) above.

(c) Normally, in rural areas no new post office is opened within 3 Kms. of an existing post office. Nanakuri Bazar is situated at a distance of about 2 kms. from Ballukhat post office.

**Proposal for revamping of Southern  
Generating Station of Calcutta Electric  
Supply Corporation**

3794. SHRI AMAL DATTA : Will the Minister of ENERGY be pleased to state :

(a) whether Union Government have received a proposal for replacement/renewal/revamping of Southern Generating Station of Calcutta Electric Supply Corporation ;

(b) if so, when and the details thereof ;

(c) whether the proposal for funding it by U.K. Government and other sources has been rejected and if so, the reasons therefor ; and

(d) when the proposal is to be cleared by Union Government ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTRY OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) to (d). A proposal of the Calcutta Electric Supply Corporation for installation of 135 MW replacement capacity at their Southern Generating Station was received in March, 1983 and has been techno-economically cleared by the Central Electricity Authority at an estimated cost of Rs. 154.53 crores envisaging use of indigenous equipment. The matter is under further consideration of Government. The possibility of U.K.

assistance for the project was considered but not pursued in view of the availability of indigenous equipment.

**Ficci's Suggestions on Utilisation and Conservation of Energy**

3795. SHRI C. JANGA REDDY :  
DR. A.K. PATEL :

Will the Minister of ENERGY be pleased to state :

(a) the suggestions made by the 'Inter-Ministerial Working Group on Utilisation and Conservation of Energy' and steps taken thereon alongwith their outcome ;

(b) what advice and guidelines have been suggested to States and Union Territories in pursuance of the suggestions made by the Federation of Indian Chambers of Commerce and Industry ; and

(c) whether Federation of Indian Chambers of Commerce and Industry has suggested that 10 per cent saving of power will result in a saving of fuel cost of about Rs. 780 crores and an additional increase of about Rs. 7000 crores' worth annual industrial output ; if so, reaction thereto ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) The 'Inter-Ministerial Working Group on Utilisation and Conservation of Energy' has made a number of suggestions regarding conservation of energy in the industrial, transport and agricultural sectors. These suggestions incorporate short-term and long-term measures which *inter-alia* include introduction of energy audits in industries, installation of waste-heat recovery and co-generation systems, equipment and process modifications, rectification of inefficient agricultural pumpsets and adoption/development of newer energy efficiency technologies in the industrial and transport

sectors. In addition, the Working Group has also stressed the need for an effective organisational set up, a revolving fund, fiscal incentives, educational and awareness campaigns, and the labelling of energy consumed by different equipment.

The energy conservation strategy of the Govt. encompasses most of these suggestions and action has been initiated on various fronts in pursuance of the same. As the task involves sustained inter-action between a number of Departments and agencies as well as the establishment of new mechanisms and practices, steps to translate the strategy into distinct action plans are at various stages of examination/inter-ministerial consultations. In the meantime, Studies, surveys and energy audits etc. have been sponsored by the Government. A pilot scheme involving rectification of about 24,000 electric pumpsets is also nearing completion and the outcome so far has been encouraging. Educational and awareness campaigns through TV and films etc. are also being prepared. A nodal point for coordinating action in pursuance of the energy conservation strategy has also been set up in Department of Power and detailed organisational/institutional requirements are being worked out.

(b) The suggestions made in different forums, including FICCI, are kept in view while shaping the energy conservation strategy. In pursuance of this strategy, the States and Union Territories have been advised to introduce energy efficiency standards for equipment of common use, get energy audits done in industries for fixation of targets/norms of energy efficiency and intensify the process of educating consumers on the need and advantages of energy conservation.

(c) FICCI's assessment about a saving of Rs. 780 crores in terms of fuel cost and Rs. 7000 crores in terms of addition to annual industrial output relates to a 10% saving in the total energy consumed in the industrial sector and not power alone. Government had got a study done through the National Council of Applied Economic Research which estimated the loss in

production due to power shortage in major power using industries during 1983-84 at about Rs. 2879 crores.

**Delay in Execution of Coal-Mine Projects**

3796. SHRI C. JANGA REDDY :  
DR. A.K. PATEL :

Will the Minister of ENERGY be pleased to state :

(a) whether according to a news item in the Statesman dated 9 June, 1986, the Bharat Coking Coal Limited's Monidih coal-mine project in Bihar will now cost Rs. 132.07 crores due to delay, instead of the original Rs. 15.49 crores and may be completed in 1988 instead of 1972 ; and similarly Eastern Coalfields Limited's Chinakuri coal-mine project may now cost 44 per cent more and suffer a time over-run of 103 per cent ;

(b) if so, the escalation in cost and time over-run of each project ; and

(c) the steps proposed for expeditious execution of these projects ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir. The Revised Project Report of Moonidih Underground Project in the Bharat Coking Coal Limited was approved by Government in February, 1983 at an investment of Rs. 132.07 crores. As per latest assessment the Moonidih project is expected to be completed in 1988-89 after a delay of four years from the revised scheduled of 1984-85. In the case of Chinakuri Underground mine of the Eastern Coalfields Limited, the Revised Project Report was approved in March, 1985 at an estimated cost of Rs. 45.54 crores for completion by March 1989.

(b) The extent of cost and time over-run in these two projects when compared to the original estimates, are as follows :-

	Original		Revised	
	Sanctioned date	Cost (Rs. in cr.)	Sanctioned date	Cost (Rs. in cr.)
Moonidih Underground	19-11-65	15.49	18-2-83	132.07
Chinakuri Underground	16-6-75	8.43	12-3-85	45.54

(c) Some of the steps taken for expeditious of these projects are as below :-

- (i) The revised project reports were prepared after taking into account the last technology available for dealing with geo-mining conditions prevailing in these mines.
- (ii) In Chinakuri mine geo-engineering tests were also carried out before designing the method of mining proposed in the revised project report.
- (iii) A special longwall mining cell has been created in Coal India Limi-

ted to monitor the performance of the longwall faces.

- (iv) Steps have been taken to improve contract management for timely finalisation of contracts for procurement of equipment.
- (v) Project Management and Monitoring machinery has been strengthened.
- (vi) Performance guarantee clause has been introduced in the orders being placed for longwall equipment for Moonidih mine.

**Production of coal**

3797. SHRI AMARSINH RATHAWA : Will the Minister of ENERGY be pleased to state :

(a) whether the production of coal was less than the target fixed for the year 1985-86 ;

(b) if so, the details thereof ;

(c) whether small scale industries and other units have to suffer due to the shortage of coal ;

(d) the target of coal production for 1986-87 ; and

(e) the steps taken to improve the production of coal and to achieve the target for the year 1986-87 ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b). The production of coal in the country during 1985-86 was 154.24 million tonnes as against the target of 154.50 million tonnes.

(c) Adequate stocks of coal required by the Small Scale Industries are available at the collieries. However, transportation of these stocks depends on the rail priority and availability of wagons. Rail short fall, if any, is given by road and from stockyards as far as possible.

(d) The all India target of coal production for 1986-87 has been fixed at 166.80 million tonnes.

(e) Several steps are being taken to increase the production of coal. These include improving the infrastructural facilities, sanctioning of new mines, improving the productivity of men and machinery, expediting land acquisition for coal mining projects and reducing absenteeism.

**Amendment to Electricity Supply Laws**

3798. SHRI N. DENNIS : Will the Minister of ENERGY be pleased to state :

(a) whether there is any proposal under the consideration of Government to suitably amend the electricity supply laws to provide for an enhanced rate of return on investment in the power sector in order to induce the private sector to participate in generation of electricity ; and

(b) whether Government would also like to permit a basic selling rate of electricity to the State Electricity Boards or other agencies ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) No, Sir.

(b) No, Sir.

**External Assistance and Involving of Private Sector in Power Generation Programme**

3799. SHRI K.V. SHANKARAGOWDA : Will the Minister of ENERGY be pleased to state :

(a) whether delay in initiating advance action on new power projects is likely to seriously affect the power position in the Eighth Plan ;

(b) whether due to resource constraints, adequate provision could not be made in the Seventh Plan for initiating advance action of Eight Plan power projects ;

(c) whether Government have decided to explore the possibility of posting 10,000 MW of power capacity, requiring about Rs. 10,000 crores investment for external assistance and of involving the private sector in the power generation programme to overcome this problem ; and

(d) if so, to what extent the possibility of external assistance and involving of the private sector in the power generation programme has been achieved and to what extent the power generation programme is being implemented in 1986 onwards ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). Financial constraints have led to curtailment of the advance action for the power programme which is likely to increase the gap between the demand and supply of power during the 8th Plan period.

(c) and (d). No final view has been taken in regard to the relative cost effectiveness of different alternatives available for giving additional benefits in the Eighth Plan.

#### Medium and Large Industries

3800. SHRI JAGANNATH PATTNAIK : Will the Minister of INDUSTRY be pleased to state :

(a) the total number of medium and large scale industries set up in the country during the last two years ; and

(b) the number of those out of them which have been licensed and set up with the help of Government's assistance ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). Under the provisions of Industries (Development & Regulation) Act, a total of 1890 industrial licences (including 961 'Carry-on-Business' licences) were granted during the years 1984 and 1985. Besides these licences, a total of 3876 Industrial Schemes were registered with the Directorate General of Technical Development and another 1167 registration letters for the manufacture of items pertaining to de-licensed industries were issued by the Secretariat for Industrial Approvals during the same period, i.e. 1984 and 1985.

Since it generally takes about 3 to 4 years for an industrial project to fructify, the industrial projects for which industrial licences/registrations were issued

during the last two years would presently be at various stages of implementation.

#### Foreign Collaborations for Manufacture of Vehicles

3801. SHRI JAGANNATH PATTNAIK : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that Government are giving encouragement to Indian Companies for foreign collaboration for the manufacture of cars, motor cycles, scooters as also their components and auxiliaries ;

(b) if so, the names of the foreign companies collaborating with them ; and

(c) the details regarding foreign exchange involved in these collaborations ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) During the recent years, Government have allowed selective import of technology for the manufacture of modern and fuel efficient vehicles.

(b) The details of all approved foreign collaborations are published on a quarterly basis by Indian Investment Centres as a supplement to its Monthly News Letters. Copies of this Publication are sent to Parliament Library.

(c) Quantity and value of import of various items including automobile and their parts are being published in "Monthly Statistics of the Foreign Trade of India, Vol. II-Imports" copies of which are available in the Parliament Library.

#### DMT Produced by Bombay Dyeing

3802. PROF. NARAIN CHAND PARASHAR : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that DMT production by Bombay Dyeing is of sub-standard quality ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) It has been reported that some of the users have found that the quality of DMT supplied by M/s. Bombay Dyeing & Manufacturing Co. Ltd. is acceptable.

(b) Does not arise.

**Introduction of STD Service within the District Headquarters**

3803. PROF. NARAIN CHAND PARASHAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any programme to introduce STD within the various exchanges linked in a revenue district as the bulk of the Trunk Traffic is to and from the district headquarters to the exchanges in the mufassil areas ;

(b) if so, the percentage of funds allotted for the introduction of STD within the district headquarters in the Seventh Five Year Plan as a whole and in the Annual Plan for 1986-87 in particular for each Telecom. Circle and Telecom District ; and

(c) if not, whether such a programme would be introduced so as to make some beginning in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) STD is being planned for exchanges of 1000 lines and above and from district headquarters during the 7th Plan. However, for smaller exchanges, interdialling schemes amongst the exchanges are being implemented where required and feasible.

(b) No separate funds are allotted. These are met out of the lump sum grant given to the Circles annually.

(c) As per 7th Plan projection, 16 secondary areas are planned to be pro-

vided with integrated digital network subject to availability of equipment. This will provide subscriber to subscriber dialling within the secondary area. Approximately Rs. 100 crores are envisaged for this Plan.

**Implementation of Agreement between Punjab and Himachal Pradesh over Shah Nehar Barrage project**

3804. PROF. NARAIN CHAND PARASHAR : Will the Minister of ENERGY be pleased to state :

(a) whether Union Government are aware that Punjab Government has not released adequate funds for carrying out 'detailed investigations' for the construction of Shah Nehar Project as per accord signed between the two State in July, 1983. consequent upon the prolonged agitation by farmers of Indora in Kangra district whose land was deprived of existing irrigation facilities due to construction of Shah Nehar Barrage downstream the Pong Dam ;

(b) the reasons for which the Government of Punjab has not agreed to its commitment ;

(c) the action taken by Union Government to persuade to Government of Punjab to deposit Rs. 30.27 crores with the Himachal Pradesh Government as envisaged in the agreement ; and

(d) the action Union Government propose to take to help the Himachal Pradesh farmers who have lost irrigation facilities for over 1587 hectares of land consequent on the construction of Shah Nehar Project ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) to (d). For the benefit of the farmers of Himachal Pradesh whose sources of irrigation would be affected as a result of construction of Shah Nehar Project by the Government of

Punjab, a Memorandum of Understanding was reached between Punjab and Himachal Pradesh on 16-7-1983. This Memorandum provides, *inter-alia* that Punjab shall pay to Himachal Pradesh the cost of Head Regulator and linked channels for irrigating existing areas in Himachal Pradesh and that the two Governments shall share the cost of channels in the potential areas in accordance with the formula specified in the Memorandum. The agreement does not lay upon the Central Government the responsibility of monitoring compliance with its provisions by the two State Governments. The only reference to the Central Government is in the context of differences, if any, between the Governments in regard to the formulation of projects, in which case the Agreement provides for a reference to the Central Water Commission for arbitration. The Agreement also provides that in case any dispute arises out of its provisions, the matter shall be referred to the Union Minister of Irrigation for arbitration. No reference has been received by the Union Government under either of these provisions. A project Report of the Shah Nehar Project was submitted by the Government of Himachal Pradesh to the Central Water Commission for its techno-economic appraisal under normal procedure, but as this was not prepared in accordance with the guidelines issued by the Ministry of Water Resources, the Himachal Pradesh Government were asked to recast the same in the prescribed manner. The revised scheme is still awaited.

**Setting up of a National Rural Telecom Projects in North Eastern States**

3805. PROF. NARAIN CHAND PARASHAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have chalked out any plan for setting up a National Rural Telecom Project in the North East by the end of 1986 to revamp the existing telegraph network ;

(b) if so, the details thereof ; and progress made so far in its implementation ;

(c) whether such a programme will also be undertaken for revamping Telecom. system in North-Western Hill States of Jammu and Kashmir and the hill region of U.P.

(d) if so, the likely date by which a similar North-Western project would be initiated ; and

(e) if not, the reasons therefor and the alternative strategy for this region ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir. The Department of Telecommunications is, however, working on an experimental project to set up satellite based rural telegraph stations in North-Eastern region. The project is likely to be completed during the next two years,

(b) The development work for the project has just begun.

(c) If found successful, implementation of such a programme for other areas will be considered.

(d) and (e). Such plans can be drawn up only after completion of the experimental project.

**Improvement in Telecommunication Service**

3806. SHRI MOOL CHAND DAGA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the steps taken or changes made in the existing set up of the Department of Telecommunications to bring about the desired efficiency and raise the standard of service to the public ; and

(b) the results achieved so far ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Metropolitan Telephones Corporations have been created for management of Telephone Services in the cities of Delhi and Bombay which have come into effect on 1-4-86.

On the recommendations of Committee on Telecommunications Telecom Board

has approved the proposal to restructure the organisational set up of Telecom. Circles on the basis of Secondary Switching Areas.

(b) It is too premature to judge results on the basis.

#### **Drugs Prices Control Order**

3807. SHRI MOOL CHAND DAGA : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that Government issued Drugs Prices Control Order in 1979 and several companies got stay orders ;

(b) whether it is also a fact that these companies continue to charge arbitrarily fixed high prices for the past several years ;

(c) whether these companies are being exempted from income tax on the profits earned due to differences in Government price and Company price ; and

(d) if so, the action taken or proposed to be taken by Government in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) Some companies have gone to Court in respect of issues arising out of the Order.

(b) Several companies filed Writ Petitions against the orders fixing the prices of bulk drugs and formulations under the Drugs (Prices Control) Order, 1979. In respect of 12 Writ Petitions filed in the Delhi High Court, the Court set aside the Government orders. Special Leave Petitions against the setting aside of the Government orders have been filed in the Supreme Court of India. The matter is part heard. Delhi High Court is also yet to take decision in the case of M/s. Glaxo Labs. India Ltd., Synbiotics Ltd. etc.

(c) Only M/s. Glaxo Labs. India Ltd. has shown in their balance sheet their liability towards Drugs Price Equalisation Account. No income tax has been shown to have been paid on this amount by the Company.

(d) Since Delhi High Court is yet to deliver its judgement in this case and the matter is subjudiced, no action is possible at this stage against M/s. Glaxo Labs. India Ltd.

#### **Opening of Branch Post Offices in Parbani and Nanded (Maharashtra)**

3808. SHRI UTTAM RATHOD : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of branch post offices sanctioned during the last two years in Parbani and Nanded districts of Maharashtra ; and

(b) the number of post offices out of these opened so far ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) During 1984-85 seven branch post offices were sanctioned in Parbani and Nanded districts of Maharashtra. No branch post offices were sanctioned during 1985-86.

(b) All the seven branch post offices sanctioned during 1984-85 were opened during the same year.

#### **Restructuring of Twenty-Point Programme**

3809. SHRI HAFIZ MOHD. SIDDIQ: Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 8946 on 6 May, 1986 regarding encouraging self-employment to educated unemployed by private sector and state :

(a) whether the Twenty-Point Programme has since been restructured ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). Restructuring of the Twenty-Point Programme is still under consideration. Details of the same would be available when the Programme is finalised.

#### Supply of prime coking coal to steel plants

3810. SHRI K.V. SHANKARA GOWDA : Will the Minister of ENERGY be pleased to state :

(a) whether the plan for supply of prime coking coal to the steel plants have run into serious trouble following the delinking of some of the mines from the supply programme ;

(b) whether unless urgent measures are taken, this would throw out of gear the projections of the Jha Committee on the basis of which the Seventh Plan Programmes have been drawn up ; and

(c) if so, the steps taken in meeting the situation ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) to (c). Coking coal supply during 1985-86 was originally planned on the basis of weighted ash percentage of 19.9%. Since SAIL desired reduction in ash percentage to ensure consistency in the quality of coal supply to Steel Plants, 1,65,000 tonnes per month of raw coal was delinked in 1984-85. Further, 70,000 tonnes per month was delinked from July, 1985. The impact of delinking has been as under :

(In million tonnes)

Year	Less supply to washeries	Less supply of washed coal to Steel Plants
	Raw Coking Coal	
1984-85	1.98	0.90
1985-86	2.16	1.215
Total	4.59	2.115

In order to augment supply of coking coal to Steel Plants, CIL has been taking up new projects for Coking Coal mines and also expediting the commissioning of new washeries. In the meantime the gap between requirement and availability of the required quantity of coking coal is being made up by the import of coking coal by SAIL.

#### Cash Flow on Public Sector Units

3811. SHRI K.V. SHANKARA GOWDA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have decided to directly monitor the cash flow of the entire public sector ;

(b) if so, whether concerned Departments have been directed to evolve a

suitable mechanism to collect information about the cash flow of the public sector units ; and

(c) the other steps Government have taken to improve the public sector units ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) and (b). As a part of Management Information System (MIS) many Departments are already monitoring the cash flow of the Public Sector Enterprises under their Administrative control.

(c) The steps taken by the Government to improve the performance of Public Sector Units include provision of captive power facilities, wherever considered necessary ; technology upgradation,

modernisation and rehabilitation of plant equipment ; improved maintenance practices ; inventory control ; product diversification and improvement in product mix ; continuous monitoring and review of performance at various levels and encouraging worker's participation in Management.

#### Battery operated buses

3812. SHRI CHINTAMANI JENA :

SHRI MOHANBHAI PATEL :

Will the Minister of INDUSTRY be pleased to state :

(a) whether battery operated buses are very useful and are less harmful in regard to pollution ;

(b) the number of such buses plying in the country at present and where ;

(c) the number of such buses manufactured in the country or procured from foreign countries annually ;

(d) whether there is any plan to produce more such buses in the country ; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) At present 50 nos. of vehicles are running for trial purposes in Delhi, Jabalpur, Lucknow, Bangalore, Hyderabad and Tiruchirapalli.

(c) BHEL is manufacturing 4-6 nos. such vehicles per month which is being enhanced to 15 vehicles per month. Chatelec Vehicles Limited has been allowed to import 12 Road model in CKD condition this year.

(d) and (e). BHEL and Chatelec Vehicles have been granted industrial licences for the manufacture of 5000 nos. and 12000 nos. of such vehicles per annum respectively.

#### Completion of Projects in West Bengal

3813. SHRI PRIYA RANJAN DAS MUNSHI : Will the Minister of ENERGY be pleased to state :

(a) the reasons for delay in the completion of Kolaghat and Chukla Power supply schemes and Dunkinu Coal gasification schemes in West Bengal ; and

(b) the steps proposed to be taken by Government to expedite their completion ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SARIMATI SUSHILA ROHTAGI) : (a) Kolaghat thermal power project has been delayed mainly on account of delay in placement of orders, supply and erection of equipment, disturbed industrial relations at site and paucity of funds.

The completion of Dunkinu coal gasification scheme has been delayed mainly due to initial difficulties encountered in land filling at site, procurement of equipment and import of technology.

There is no on-going power scheme by the name of Chukla in West Bengal. Probably the reference is to Chukha hydro-electric project being executed in Bhutan, with funds being provided by India. This project has been delayed on account of unexpected geological conditions encountered and also due to labour problems.

(b) In order to expedite the power projects, their progress is being closely monitored. Site visits are also undertaken by senior officers to identify the constraints and suggest remedial measures to overcome them.

To ensure early completion of Dunkinu coal gasification scheme, various steps have been taken which include close monitoring of the project, augmentation of manpower, strengthening of supervision by HEC, the turnkey contractor, etc.

**Revision of price of imported newsprint**

3814. SHRI P.M. SAYEED : Will the Minister of INDUSTRY be pleased to state :

(a) whether the official pricing Committee and the canalising agency have taken a decision to revise downward the price of imported newsprint ;

(b) if so, the exact decision taken ;

(c) whether the relevant orders have been issued in this regard ; and

(d) whether the benefit of this price reduction is likely to percolate to the newspaper readers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). The prices of imported news-print are fixed on quarterly basis by the newsprint Price Fixation Advisory Committee functioning under the Ministry of Information & Broadcasting. The price fixation is done by the Committee taking into account various factors like international price behaviour, cif cost etc. A statement indicating the price of imported newsprint as fixed by the Committee for the first three quarters of 1986 is given below.

(d) While the benefit of reduction in the prices of imported newsprint does pass on to the newspapers, it is difficult to say whether the newspapers in turn are able to pass it on to the newspaper readers.

**Statement***Prices of imported newsprint during the first three quarter of 1986*

Quarter			Prices (Rs./MT)	
			High Sea Sales	Buffer stock
Jan.—April,	1986	Standard	6980	7030
		Glazed	8275	8325
April—June,	1986	Standard	6645	6695
		Glazed	8265	8315
July—Sept.,	1986	Standard	6395	6445
		Glazed	8320	8370

**Allotment of Maruti Cars**

3815. SHRI HARI KRISHNA SHASTRI : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are considering to provide for out of turn allotment of Maruti cars to Members of Parliament and State Legislatures and accredited journalists ; and

(b) if so, when this facility will be made available ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TIWARY) : (a) No, Sir.

(b) Does not arise.

**Measures to Generate Higher Growth and Employment**

3816. SHRI T. BASHEER : Will the Minister of INDUSTRY be pleased to state :

(a) the details of the important industrial policy measures taken during the

year to generate higher growth in industrial output and employment in the country; and

(b) the outcome of these measures?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) The important Industrial Policy measures aimed at generation of higher growth in industrial output and employment in the country, taken during 1986 are enumerated below :—

- (i) 26 groups of industries and 82 bulk drugs and formulations have been delicensed in respect of non-MRTP/FERA companies.
- (ii) Scheme of delicensing has been extended to MRTP/FERA companies in respect of selected industries for locations in Centrally declared backward areas.
- (iii) The scheme of broad banding has been extended in respect of 28 groups of industries.
- (iv) The scheme of re-endorsement of capacity has been further liberalised to permit recognition of highest production achieved during any of the five previous years plus 1/3 thereof. This scheme will remain effective for the Seventh Plan period (1985-90).
- (v) The scheme of re-endorsement of capacity with reference to the minimum economic scales of operation in respect of 65 industries has been introduced.
- (vi) Modernisation/renovation/replacement resulting an increase in licensed capacity upto 49% has been exempted from obtaining industrial licences.
- (vii) The export obligation in respect of MRTP/FERA companies taking up items other than Appendix-I

industries for locations in Centrally declared backward areas has been dispensed with in the case of Category 'A' Districts and in case of Category 'B' and 'C' Districts, it has been reduced from 50% to 25%.

(b) It will take some more time for the impact of these measures to get fully reflected. The index of industrial production during 1985-86 has, however, registered an increase of 6.3% over the year 1984-85.

#### Issue of Telephone Directory

3817. SHRIMATI KISHORI SINHA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government intend to issue a telephone directory of 1986 for Delhi and other cities ;

(b) if so, when will this be done ; and

(c) whether directory enquiries have been computerised in metropolitan cities ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) The expected dates of issue of telephone directories for 1986 of Metropolitan cities are given below :

Delhi	October, 1986
Bombay	August, 1986
Madras	August, 1986

Calcutta Telephone Directory, 1985 corrected upto 31.12.1985 has recently been issued.

(c) The work of computerisation of Directory enquiry in Metropolitan cities is in progress.

#### Budgetary support to Ministry of Communications

3818. PROF. P. J. KURIEN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether further budgetary support is not forthcoming to his Ministry, if so, the details thereof ;

(b) what will be its effect on the various pending projects ; and

(c) whether a number of pending connections for telephones in the country will also be affected ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) to (c). Compared to the budgetary support of Rs. 360 crores provided in 1985-86 the budgetary support during 1986-87 has been fixed at Rs. 23 crores. Efforts are being made to increase the budgetary support during 1986-87 and also to mobilise resources through public borrowings so that the pending projects are implemented.

#### Performance of Instrumentation Ltd.

3819. KUMARI PUSHPA DEVI :  
SHRI BASUDEB ACHARIA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the performance of the public sector Instrumentation Limited is not satisfactory ;

(b) if so, the steps proposed to be taken to improve its performance ;

(c) whether Instrumentation Limited is proposed to be merged with Bharat Heavy Electricals Limited ; and

(d) if so, the steps taken therefore ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) and (b). Instrumentation Ltd. have been earning profit every year since the commencement of production in 1968. The company has also, been paying dividends to the Government. To improve its performance further, the company has identified several diversification schemes to be taken up during the 7th Plan.

(c) and (d). As there are certain areas where the product groups are common between the Control Equipment Division of BHEL and Instrumentation Ltd., there is a proposal for making Instrumentation Ltd. a subsidiary of BHEL with a view to achieving integrated development of both the public sector units.

#### Reopening of Closed Industries in West Bengal

3820. SHRI ATISH CHANDRA SINHA : Will the Minister of INDUSTRY be pleased to state :

(a) the number of closed industries which have reopened in West Bengal in the last one and a half years ;

(b) the number of those which are still closed ; and

(c) the steps Government propose to take to reopen these industries ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). The information with regard to industries lying closed and those reopened in the country is not centrally maintained in this Ministry.

(c) The Central Government have laid down policy guidelines in October, 1981 for the guidance of Ministries/Departments of the Union Government, State Governments, banks and financial institutions for revival and rehabilitation of sick units, the salient features of which have been furnished in reply to Lok Sabha Unstarred Question No. 700 on 23.1.1985.

#### Licences granted to Reliance Group

3821. SHRI PRIYA RANJAN DAS MUNSI :

DR. CHANDRA SHEKHAR TRIPATHI :

Will the Minister of INDUSTRY be pleased to state :

(a) the particulars of licences granted in favour of the Reliance Textiles

(Bombay) Group during the last three years ;

(b) whether before granting these licences the MRTP Commission was consulted ;

(c) whether the conditions stipulated for the grant of licences have been complied with by the Reliance Group ;

(d) if not, the steps taken or proposed to be taken against the Group ; and

(e) whether Government are considering to review these licences which have been granted so as to identify the violations of law and to take suitable measures in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) The following two industrial licences have been granted to M/s. Reliance Industries Limited during the three years 1983, 1984 & 1985 :—

(1) Licence No. CIL : 208/85 dated 26.6.85 for the manufacture of 45,000 TPA of polyester staple fibre ;

(2) Licence No. CIL : 431/85 dated 31.12.85 for the manufacture of 75,000 TPA of P.T.A.

(b) Provisions under MRTP Act had been followed at the appropriate stages and it was not considered necessary to refer these cases to MRTP Commission.

(c) Yes, Sir.

(d) Does not arise.

(e) It is obligatory on the part of the licence holder to comply with the conditions of the licence and violations if any, are dealt with in accordance with law.

{*Translation*}

**New Telephone Lines**

3822. SHRI BALWANT SINGH RAMOOWALIA : Will the Minister of

COMMUNICATIONS be pleased to state :

(a) whether there is a proposal to add 2,20,000 new lines in different telephone exchanges of the country during 1986-87 ;

(b) if so, the details of the distribution of these lines among metropolitan cities, other cities, towns and villages separately ;

(c) whether Government, while distributing these lines, propose to give more lines in rural areas ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) The details of the distribution of these lines among metropolitan cities, cities, towns and villages are given in the statement below.

(c) As seen from the annexure, the towns and villages account for 89,000 lines out of a total 2,20,000 lines.

(d) Does not arise.

**Statement**

*Details of Distribution of Lines among Metropolitan Cities, Telephone Districts, Towns and Villages in Telecom. Circles*

Sl. No.	Units	Targets
1	2	3
<b>A. Metropolitan Cities</b>		
1.	Bombay	30,000
2.	Delhi	34,000
3.	Calcutta	9,000
4.	Madras	9,000
Total :		<u>82,000</u>

1	2	3
<b>B. Cities</b>		
5.	Ahmedabad	12,000
6.	Bangalore	5,000
7.	Hyderabad	4,000
8.	Kanpur	2,500
9.	Pune	2,500
10.	Amritsar	700
11.	Baroda	5,500
12.	Bhopal	1,000
13.	Calicut	800
14.	Chandigarh	200
15.	Coimbatore	100
16.	Ernakulam	100
17.	Gauhati	100
18.	Indore	2,500
19.	Madurai	1,000
20.	Nagpur	600
21.	Patna	1,000
22.	Rajkot	3,500
23.	Surat	4,000
24.	Trivandrum	1,200
25.	Varanasi	700
<b>Total :</b>		<b>49,000</b>

**C. Towns and Villages**

26.	Andhra	8,000
27.	Bihar	4,000
28.	Gujarat	9,000
29.	Jammu & Kashmir	2,500
30.	Karnataka	7,000
31.	Kerala	6,000
32.	Madhya Pradesh	6,000

1	2	3
33.	Maharashtra	10,000
34.	North East	3,500
35.	North West	6,500
36.	Orissa	2,000
37.	Rajasthan	5,000
38.	Tamil Nadu	8,000
39.	Uttar Pradesh	7,000
40.	West Bengal	4,500
<b>Total :</b>		<b>89,000</b>
<b>Grand Total :</b>		<b>2,20,000</b>

**Power Generation Capacity of Power Plants**

3823. SHRI BALWANT SINGH RAMOOWALIA : Will the Minister of ENERGY be pleased to state :

(a) whether existing power plants in various States are working to their installed capacity ; and

(b) if so, the power generation capacity of these plants during the last three years, year-wise and the quantum of power actually generated by each one of them ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) It is not possible to make 100 per cent utilisation of the installed capacity. In case of hydro stations, the output is subject to water availability and in case of thermal stations, it is necessary to subject the generating units to obligatory boiler overhaul and capital maintenance of turbines, depending on the conditions of the units and manufacturers' instructions. There is also non-utilisation of available capacity due to system load variations.

(b) A statement giving the required information for thermal, nuclear and

hydro stations is laid on the Table of the House. [Placed in library *see* No. LT—3083/86]

**Resentment by Bar Associations over Appointment and Transfer of Judges**

3824. SHRI BALWANT SINGH RAMOOWALIA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether many Bar Associations have expressed their resentment over the appointment and transfer of many Judges in the country ; and

(b) if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b). Some Bar Associations of Orissa expressed their resentment over the transfer of Dr. Justice B.N. Misra from the Orissa High Court to the Allahabad High Court as a *puisne* Judge.

The Delhi High Court Bar Association, Delhi, expressed its resentment over the non-appointment of the District and Sessions Judge, Delhi, as a Judge of the Delhi High Court.

[*English*]

**Allocation of Kerosene to State**

3825. SHRI H.B. PATIL :  
SHRI SOMNATH RATH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the state-wise allotted quota of kerosene for the years 1985-86 and 1986-87, month-wise ;

(b) the State-wise demand for kerosene during the same period ;

(c) the actual supply so far made by the Centre to the States, State-wise and month-wise ;

(d) the names of the States where demand for kerosene has increased and the reasons thereof ; and

(e) the steps taken by Government to meet the situation particularly in the States of Karnataka and Orissa ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) (a) to (e). Kerosene requirements of various States and Union Territories, are assessed by allowing a 5% growth over the allocations made in the corresponding period of the previous year, on a four-month-block basis and allocations are made accordingly. Besides the regular allocations, additional *ad-hoc* releases are also made to meet specific situations like flood, drought, cyclone, shortage of LPG/soft coke, etc. However, to meet increased demand, allocation of kerosene for the last Winter Block comprising the months of November, 1985 to February, 1986, Summer Block comprising the months of March, 1986 to June, 1986 and present Monsoon Block comprising the months of July to Oct., 1986, have been made after allowing a growth rate of 7½%, 7% and 7% respectively.

A statement indicating the all allocation including *ad-hoc* allocations/releases and supplies of kerosene to States and Union Territories during the year 1985-86 1986-87 [April to July], month-wise, is laid on the Table of the House [Placed in Library *See* No. LT—3084/86].

As stated above, the allocations have been made to States and Union Territories including Karnataka and Orissa at the enhanced rates to meet the increased demand. Besides, *ad-hoc* allocations/releases have also been given to States/Union Territories who have requested for the same. Karnataka and Orissa have been given *ad-hoc* allocations of 5000 Tonnes and 5345 Tonnes respectively during 1986-87 (April to July).

**Performance of Khadi and Village Industries Commission**

3826. SHRI H.B. PATIL : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have made any study regarding the performance of Khadi and Village Industries Commission to know how far it has achieved its social and economic objectives in providing means of sustenance to the rural poor since its inception ;

(b) if so, the details alongwith the deficiencies, if any in the activities of the Khadi and Village Industries Commission in developing rural industries and generating employment in the rural areas ; and

(c) the steps contemplated by Government to make the role of Khadi and Village Industries Commission more meaningful and useful for the development of Khadi and Village Industries ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). The Government have set up a Review Committee under the Chairmanship of Shri M. Ramakrishnayya, Ex-Chairman, NABARD and Deputy Governor, Reserve Bank of India, to review the role and performance of Khadi and Village Industries Commission. The Committee is expected to submit its full report by the end of January, 1987.

#### Telecommunication Facilities in Rural Areas

3827. SHRI H.B. PATIL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the telecommunication facilities in the rural areas are not as good as in the urban areas ;

(b) whether there is any proposal to connect all the district in the country by STD ; and

(c) if so, the details thereof and steps proposed to improve these facilities in rural areas ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS

(SHRI RAM NIWAS MIRDHA) : (a) The objective of plain ordinary Telephone Service (POTs) is met by rural and urban systems. Increased facilities are available in a large system. These are installed in urban areas initially. Due to operational reasons, service in rural areas sometimes get affected.

(b) and (c). Yes, Sir out of 435 district headquarters, 198 district headquarters have already been connected with STD through Trunk automatic exchanges. The remaining 237 district headquarters have been proposed to be connected with STD through Trunk automatic Exchanges during the 7th Plan. Efforts continue to be put in for maintenance of rural system for obtaining improved service.

#### Pay Revision in Public Sector Undertakings

3828. SHRI H.M. PATEL : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that under the existing rules wages in the public sector can be revised only after approval of the Finance Ministry ;

(b) if so, whether it is a fact that numerous public sector enterprises which had already negotiated revised wage structure with respective employees unions are pending for approval with the Ministry ;

(c) if so, the names of the public sector units whose proposals for negotiated revised wage structure are pending with the Ministry ; and

(d) since when these are pending approval and steps taken to approve the same ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) Yes, Sir.

(b) No proposal is pending in the Finance Ministry.

(c) Does not arise.

(d) Does not arise.

#### Production of Titanium Dioxide

3829. SHRI MOOL CHAND DAGA : Will the Minister of INDUSTRY be pleased to state :

(a) the demand and production of Titanium Dioxide in the country during the last three years, year-wise ;

(b) the names of the concerns in production and whether they have been working to their full capacity ;

(c) the arrangements made for distri-

bution of the product ;

(d) whether Titanium Dioxide is being imported and if so, the details of imports during the last three years ;

(e) the rates of imported and indigenous product ; and

(f) the future plans of Government for more production of Titanium Dioxide ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R.K. JAI-CHANDRA SINGH) : (a) and (b). The name of the concerns producing Titanium Dioxide and their installed capacity and production during the last 3 years is as follows :

Name of the Company	Installed Capacity	Production (Fig. in tonnes)		
		1983-84	1984-85	1985-86 (Estimated)
1. M/s. Travancore Titanium Products Ltd. Trivandrum.	24,500 TPA	7,668	12,396	9,702
2. M/s. Kerala Minerals and Metals Ltd., Quilon, Kerala	22,000 TPA	—	—	4,446 (as per return submitted to DGTD)

M/s. Kerala Minerals & Metals Limited come into production only from January, 1985. The demand for Titanium Dioxide has been reviewed recently and has now been estimated at 60,000 tonnes by 1989-90.

(c) M/s. Travancore Titanium Products Limited distributes Titanium Dioxide through M/s. Kerala State Industrial Products Trading Corporation Limited, Trivandrum, while M/s. Kerala Minerals & Metals Ltd., supplies to large consumers directly from the factory but supplies to small consumers are through stockists, appointed in various State Capitals/major consuming centres.

(d) and (e). Imports of Titanium Dioxide are canalised through the STC and the imports during the last 3 years (1983-84 to 1985-86) were of the order of 9315 tonnes. The cost of imported Titanium Dioxide (Rutile Grade) was around Rs. 48,000 approximately, landed (ex-godown) in 1985-86, while that for Anatase grade was around Rs. 23,000 per MT (ex-high sea) in 1985-86. The indigenous price of M/s. Travancore Titanium Products Ltd. was around Rs. 30,000 per MT (anatase grade) in 1985-86 inclusive of excise duty, sales tax, etc. while that of M/s. Kerala Minerals and Metals Ltd. was around Rs. 41,000 per MT (rutile grade) including taxes and duties.

(f) Government have already approved additional capacities for production of this item. Further additional capacity will be considered on merits as and when new proposals are received.

[*Translation*]

**Opening of Telephone Exchanges and Public call Offices in Villages of Pali District, Rajasthan**

3830. SHRI MOOL CHAND DAGA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether applicants for telephone connections in Dhimabam and Sewari villages in district Pali (Rajasthan) have deposited amounts ;

(b) the time by which telephone exchanges will be opened in their villages ;

(c) whether all the consumers will get connections and if not, the reasons therefor ; and

(d) the names of villages where Public Call Offices will be opened as also of those where telephone exchanges will be opened in Pali district during this year ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) :

(a) (i) the place Dhimabam could not be located in Pali district inspite of best efforts by the field units.

(ii) Twelve applicants have made payments for telephone connections at Sewari.

(b) The telephone exchange at Sewari is proposed to be opened in 1987.

(c) All applicants are likely to get connections at Sewari subject to payment of the requisite amount.

(d) The information is given in statement below.

**Statement**

The names of places where Public Call Offices (LPDTS) and telephone exchanges proposed to be opened in Pali district during 1986-87 subject to availability of Stores, requisite demand and financial viability of the proposals.

LDPTS (Long Distance Public Tele-phones)

1. Chawandri in Bali Tehsil.

SAXs (Small automatic changes)

1. Sewari Tehsil Bali

2. Dhamli Tehsil Kharchi

3. Bijwas Tehsil Sojait

4. Bherund Tehsil Bali.

[*English*]

**Dual Pricing Policy for LPG**

3831. SHRI SHARAD DIGHE : Will the Minister of PETROLEUM & NATURAL GAS be pleased to state :

(a) whether Government propose to introduce dual pricing for industrial, commercial and domestic consumers of LPG ;

(b) if so, the details thereof ; and

(c) what would be the advantages in introducing such dual pricing ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI): (a) to (c). The following table gives the basic ceilings prices of LPG ex-storage points with effect from 6.2.1986 for different uses :

	Rs./MT
LPG domestic (packed)	3448.98
LPG industrial (bulk) essential	3977.79
LPG industrial (bulk) non-essential	5127.79

There is no other proposal at present with regard to LPG pricing.

**Female workers in E.C.L. and B.C.C.L.**

3832. SHRI BASUDEB ACHARIA : Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred Question No. 6732 on 15 March, 1986 regarding harassment of female workers in Eastern Coalfields Ltd. and Bharat Coking Coal Ltd. and state :

(a) whether in BCCL under the voluntary retirement scheme (VRS) a retiring female employee can only given her male substitute and not female ;

(b) whether amongst the delisted casuals, only the males are taken on the basis of attendance ;

(c) whether in the retirement of leaders only males are taken but not the females while the females can work in open cast projects now removing female hands by machines ;

(d) whether in giving employment to the dependents of the decreased employees only the cases of male dependants are processed and females are left out ;

(e) if so, the reasons thereof ; and

(f) whether these discriminations are in violation of the constitution and if so, the steps proposed to remove them ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir.

(b) Yes, Sir. In the case of eligible female delisted casuals, their sons/husbands are considered for appointment as underground Badli Miners/Loaders in their place, since females themselves cannot be employed underground.

(c) The company has requirement of underground miners/loaders only. Thus, the question of considering females for employment in the open cast projects does not arise.

(d) No, Sir. However, as the employment to be offered by the company depends on the availability of suitable jobs and as the Mines Act imposes certain limitations on employment of women in certain categories of jobs, the job opportunities for females are limited.

(e) Does not arise.

(f) There is no discrimination or violation of the Constitution as will be seen from the replies to foregoing parts of the question.

**Delay in Bharat Coking Coal Limited and Eastern Coalfields Limited Projects**

3833. SHRI BASUDEB ACHARIA : Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred question No. 9008 dated 6 May, 1986 regarding delay in BCCL and ECL projects owing to land acquisition problem and state :

(a) the total number of projects held up and delayed in Bharat Coking Coal Limited and Eastern Coalfields Limited as on 1st April, 1986 company-wise ;

(b) the factors responsible for these delays and their percentage contribution to that with particular reference to the land acquisition problem with company-wise and factory-wise break-up ;

(c) the cost escalation due to these delays ; and

(d) the steps taken thereof ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) The total number of projects each costing Rs. 2 crores and more delayed and held up is as under :

Company	Number of projects delayed
Bharat Coking Coal Limited	12
Eastern Coalfields Limited	8
<b>Total</b>	<b>20</b>

In addition, implementation of 5 projects and 4 Satellite township projects in Bharat Coking Coal Limited and 3 projects in Eastern Coalfields Limited is affected due to land acquisition problem, difficult geo-mining condition not envisaged at the time of formulation of Project Report, project given low priority due to lack of demand etc.

(b) Some of the main reasons for delay in the implementation of the projects are as under :—

- (a) delay in land acquisition at times associated with law and order problem ;
- (b) delay in supply of mining equipment ;
- (c) change in mining technology ; and encountering of adverse geo-mining conditions necessitating revision of the project reports ;
- (d) inadequate and irregular power supply.

It is extremely difficult to quantify the delays in percentage on account of the above factors separately including the land acquisition problem as many of the major construction activities and progress of

mining operation are mainly dependent on acquisition of land.

(c) The project-wise likely revised cost estimates of 20 projects that are delayed are given in the statement below.

(d) Some of the steps taken to expedite the implementation of the projects are as under :—

- (a) Ministerial level discussions have been held to expedite acquisition of land for coal projects and to tackle the law and order problems.
- (b) Suitable steps have been taken to obtain foreign consultancy and technical assistance in selected areas and feasibility reports are being revised incorporating updated mining norms and methods of dealing with difficult geo-mining conditions.
- (c) Inter-ministerial meetings with the manufacturers of plant and equipment are being held periodically to expedite supplies.
- (d) Project Management and Monitoring machinery has been strengthened.

#### Statement

Company	Name of the project	Sanctioned cost (Rs. in crores)	Anticipated Revised Cost (Rs. in crores)
Bharat Coking Coal Limited	1. Pootkee Balihari UG	199.87	—
	2. Moonidih UG (RCE)	132.07	—
	3. Block II OC	112.05	—
	4. Damodar OC	57.34	—
	5. North Amlabad UG	26.18	—
	6. Bhalgora UG	46.22	—

1	2	3	4
	7. Murlidih 20/21 Pit. (P.S. Face) UC	18.27	—
	8. Katras UG	26.04	—
	9. New Laikdih OC	9.87	—
	10. Bhowrah OC	9.90	—
	11. Bhagaband XVIII Bottom Seam	4.98	—
	12. Hydraulic Mining Gopalichak	4.85	—
Eastern	13. Khottadih UG	9.07	80.00
Coalfields	14. Seetalpur UG	4.79	25.00
Limited	15. J.K. Nagar UG	15.18	30.00
	16. Parbelia UG	12.51	15.00
	17. Bankola UG	8.18	)
	18. North Searsole UG	9.92	)
	19. Satgram UG	26.37	)
	20. Ratibati UG	9.94	)

)  
) Revised  
) Project  
) Reports are  
) under  
) preparation

#### Import of Machines by HMT Ltd.

3834. SHRI NARSING SURYA-WANSHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that Hindustan Machine Tools Ltd. had invested more than Rs. 30 crores for import of High technology Machines under a modernisation programme ;

(b) whether these machines have helped in achieving improved productivity ;

(c) if so, the details thereof ; and

(d) if not, the action being taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) to (d). The amount invested by HMT Limited during the Sixth Plan period for replacement and modernisation of their plant and equipment is of the order of Rs. 52 crores. While the high technology machines already installed under this programme have contributed to greater productivity, the full impact would be derived in course of time as the investment involves long gestation.

**Technology Mission Panel on Glass and Glassware Industry**

3835. SHRI VIJAY N. PATIL : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have set up Technology Mission Panel on Glass and Glassware Industry ;

(b) if so, the purpose behind the setting up of this panel ;

(c) whether Government have any proposals for encouraging the manufacture of ophthalmic glass in the country for self-sufficiency in this field of technology : and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). Yes, Sir. 'Technology Mission' has been set up under the aegis of Penal on Glass & Glassware Industry to suggest appropriate modifications for updating the existing technology, cost reduction, quality improvement in the various areas of glass and glassware etc.

(c) Yes, Sir.

(d) M/s. Bharat Ophthalmic Glass Limited, a public sector undertaking has been permitted during the 7th Plan to set up a unit based on continuous process technology in collaboration with M/s. Compagnie Europeenne de Construction de Fours (CECF) Industries, France. With the implementation of this Project BOGL are likely to meet the entire demand of ophthalmic glasses in the country.

**Demand and capacity of Breweries**

3836. SHRI DAULATSINHJI JADEJA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are aware of the monopoly position of existing breweries in the country ;

(b) if so, the existing capacity of breweries ; and

(c) the actual demand and steps being taken to meet the same ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). There are 32 brewing units in the organised sector with a total capacity of 1,34,246 K.L. per annum.

In accordance with the Government's Policy there is a ban on the creation of additional capacity or expansion of existing capacity for distillation or brewing of alcoholic breweries except in the case of 100% Export Oriented units.

**Pilferage of Foreign Parcels and Book Posts in Post Offices**

3837. SHRI D.P. JADEJA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are aware of the pilferage of foreign parcels and book posts in the post offices ;

(b) if so, the steps taken to check such pilferages ;

(c) whether compensation is paid in such cases ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Some instances of pilferage of foreign parcels and book post articles, while in transmission, have come to notice.

(b) As and when such instances are noticed, immediate enquiries are made, suitable action is taken and a close vigil

on the transmission of such articles is maintained.

(c) and (d). In respect of Registered articles compensation is paid, where admissible, as per the rules. No compensation is however payable in case of un-registered articles.

#### **Setting up of Pilot Wind Farms in Jamnagar**

3838. SHRI D.P. JADEJA : Will the Minister of ENERGY be pleased to state :

(a) the wind-energy programme for Gujarat in Seventh Plan ;

(b) whether any Pilot Wind-Farms will be set up in Jamnagar district ; and

(c) the details thereof ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) The wind energy programme being implemented by the Department of Non-conventional Energy Sources in the Seventh Plan comprises among other activities, Wind Survey and Technology Demonstration activities in different parts of the country, including Gujarat. Wind surveys have been initiated at several locations in the State. 94 wind pumps have so far been installed under the demonstration programme, and two wind farms of capacity 1.1 MW and 550 KW have been commissioned at Mandvi and Okha respectively. A few individual wind electric generators and battery chargers have also been installed. It is proposed to expand the programme further during the Seventh Plan, depending upon availability of financial resources.

(b) and (c). One wind farm of 550 KW capacity comprising ten 55 KW wind electric generators has been set up at Okha in Jamnagar district. The wind farm which became operational on 8th March, 1986 has been operating satisfactorily and has already fed about 60,000 units to the State grid. The expansion of

the project to 1.1 MW capacity is in progress.

#### **Amalgamation of Oil Corporations**

3839. SHRI P. KOLANDAIVELU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government have taken a policy decision on amalgamation of Oil Corporations ;

(b) if so, the reasons thereof and the norms being followed in this regard ; and

(c) the names of Oil Corporations being amalgamated ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) No, Sir.

(b) and (c). Do not arise.

[*Translation*]

#### **Supply of Cement to hill districts of U.P.**

3840. SHRI HARISH RAWAT : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that Union Government have been allotting 37 thousand metric tonnes of levy cement quarterly for the eight hill districts of Uttar Pradesh ;

(b) if so, whether this allotment has been cancelled for some time ;

(c) if so, the reasons therefor ; and

(d) if not, the steps being taken by Government to determine the quantity of cement to be supplied in time on the basis of present demand in these districts ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (d). The allocation of levy cement is made on quarterly basis to the State Governments/Union Territories who suballocate suitable quantities to various eligible categories within the State including hill districts. It is, therefore, for the concerned State Government to determine the quantity of cement that may be required by the hilly districts out of the above allocations.

Further, in the case of UP, an additional allocation of 26,000 tonnes per quarter is made specifically for hilly districts in the State. This additional allocation continues and it has not been cancelled.

#### Supply of Levy cement to U.P.

3841. SHRI HARISH RAWAT : Will the Minister of INDUSTRY be pleased to state :

(a) the quantum of levy cement the U.P. State has been able to lift from various factories during the last one year as against the quota of cement allocated to the State ;

(b) whether Government are aware that the construction work in the State has been affected by non-supply of levy cement in time by mills to various allottees ; and

(c) if so, the short term and long term steps proposed to be taken by Government to remedy the situation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) As against the total allocation of 11,50,576 tonnes of levy cement made to the State Government of U.P. during the year 1985-86 they have been able to lift 7,28,806 tonnes of cement from the various factories during the said period.

(b) and (c). The Government of U.P.

have reported that there has been shortfall in the supply of cement from the factories, which had affected the construction work in the State. The shortfall in supply of levy cement was mainly due to the fact that overall availability of levy cement is limited. As against the overall allocations of 22 million tonnes the actual availability of levy cement was about 16 million tonnes. The supply of cement to the State of UP also suffered due to the shortfall in production of the local cement factories. In order to give relief to the State, certain short term measures were taken by transferring the allocations to some extent on factories in other States like Rajasthan and those located in Raipur area of M.P. As a long-term measure, the allocations of cement for all sectors/States have been suitably brought down from the quarter June-September, 1986, so as to bring them in line with the anticipated availability. There is also expected to be overall increase in the availability of cement which would also result in improvement in the availability of levy cement.

[English]

#### Coal quota for Rajasthan

3842. SHRI BANWARI LAL BAIRWA : Will the Minister of ENERGY be pleased to state :

(a) the allocation of quota for coal for Rajasthan ;

(b) the quantity of coal supplied to the State during the year 1985-86 and from 1st April, 1986 to 30th June, 1986 ;

(c) whether any private party has been entrusted with the work of transportation of coal from mines to the State ; and

(d) if so, the details thereof ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) No quota is fixed by the Union Government for different States for supply of coal except in the case of soft coke. The soft coke allocation is made on Half-Yearly basis. The

monthly quota of soft coke allocation made to Rajasthan during April '85 to September '85, October, 1985 to March '86 and April '86 to September '86 were as under :

April '85 to September '85	—	1600 tonnes
October '85 to March '86	—	3000 tonnes
April '86 to September '86	—	3000 tonnes

(b) The quantities of coal supplied to Rajasthan (excluding supplies to Power Houses, Cement Plants and Fertilizer Plants) during the year 1985-86 are given below :

1985-86

(i) Coal for Small Industries	—	3,92,000 tonnes (including supplies to stockyards in Rajasthan)
(ii) Soft Coke	—	18,000 tonnes
(iii) Hard Coke	—	12,000 tonnes

The details of supplies made for the period from April to June '86 are being obtained and will be laid on the Table of the House.

(c) Coal and coke are released by Coal India only against sponsorship and no private party has been entrusted by Coal India with the work of Transportation of coal from mines to States including Rajasthan.

(d) Does not arise.

**Setting up of Benzene Plant by Cochin Oil Refinerles Ltd.**

3843. PROF. K.V. THOMAS : Will the Minister of PETROLEUM AND

NATURAL GAS be pleased to state :

(a) whether there is any proposal to construct a Benzene Plant by Cochin Refinerles Ltd. ;

(b) if so, when the project is likely to start ; and

(c) the estimated cost of this project ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) Yes, Sir.

(b) Project was approved in August 1984 and is expected to be completed by first quarter 1989.

(c) The presently estimated cost is Rs. 75.80 crores.

**Laying of Co-axial Cables in Kerala**

3844. PROF. K.V. THOMAS : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the progress made in the laying of Co-axial cable from Mangalore to Cannanore in Kerala ;

(b) the cost of the project ;

(c) the progress made in the laying of the Co-axial cable from Calicut to Palghat in Kerala ; and

(d) whether there is any proposal to connect Calicut and Cannanore by Co-axial cable ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Approximately 83 Kms. of Co-axial Cable has been laid by the end of the May, 1986 out of total route length of 170 Kms.

(b) Approximately Rs. 248 Lakhs.

(c) Approximately 83 Kms. of coaxial

cable has been laid by the end of May, 1986 out of route length of 240 Kms.

(d) Yes, Sir.

**Heavy Machinery Manufactured by HMT,  
Kalamassery, Kerala**

3845. PROF. K.V. THOMAS : Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 1384 on 4th March, 1986 regarding heavy machinery manufactured by HMT, Kalamassery, Kerala and state :

(a) the position of the sale of machinery at present ;

(b) whether this inadequate flow of orders is due to the import of machine tools under OGL ;

(c) if so, the steps proposed to be taken to restrict the inflow of machine tools ; and

(d) whether HMT has been given the order for the defence project at Tiruchirappally, Tamil Nadu ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) to (c). The value of the finished stock not covered by orders as on 1.1.86 was Rs. 311 lakhs out of which machines of the value of Rs. 241 lakhs have been sold out. With further addition of stock-in-trade to the extent of Rs. 276 lakhs, the value stock-in-trade not covered by orders as on 1.8.86 was Rs. 346 lakhs. A review of machine tools covered under OGL has been carried-out with a view to deleting items which are now available or are likely to be available shortly indigenously.

(d) No such order has yet been given to HMT.

**Modernisation of Sick Power Plants**

3846. SHRI AMARSINH  
RATHAWA :

SHRI ANANTA PRASAD  
SETH :

SHRI CHINTAMANI JENA :

SHRI SRIBALLAV  
PANIGRAHI :

Will the Minister of ENERGY be pleased to state :

(a) whether Government have chalked out any plan for renovation and modernisation of power plants in the country ;

(b) if so, their number, State-wise ;

(c) the particulars of plants selected for renovation and modernisation ;

(d) total expenditure involved therein ; and

(e) the steps taken so far in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) Yes, Sir.

(b) to (d). Statewise and plantwise details alongwith the sanctioned estimate cost of Renovation and Modernisation Scheme is given in the statement below :

(e) The renovation programme is in the process of implementation and the result will be known after completion of the scheme. It is expected that the Plant Load Factor of the power stations covered under the scheme will improve from an average of 46% to about 53%.

Statement	
<i>Statement showing statewise and plantwise details of sanctioned estimated cost of various R &amp; M schemes</i>	
Renovation Scheme	Sanctioned Estimated Cost (Rs. Lakhs)
1	2
<b>DELHI</b>	
1. Badarpur	2870.60
2. I.P. Station	4402.85
<b>HARYANA</b>	
1. Faridabad	4001.64
2. Panipat	1869.65
<b>PUNJAB</b>	
1. Bhatinda	4173.70
<b>UTTAR PRADESH</b>	
1. Panki	3703.11
2. Obra	5030.00
3. Harduaganj	6947.42
<b>MADHYA PRADESH</b>	
1. Korba	1714.06
2. Amarkantak	1044.98
3. Satpura	2390.70
<b>GUJARAT</b>	
1. Gandhinagar	1921.47
2. Dhuvaran	1948.69
3. Ukai	3387.82
<b>MAHARASHTRA</b>	
1. Koradi	3329.80
2. Nasik	847.00
3. Bhusawal	88.50

1	3
4. Paras	259.75
<b>ANDHRA PRADESH</b>	
1. Kothagudem	4688.35
<b>TAMIL NADU</b>	
1. Ennore	9081.48
2. Tuticorin	712.76
<b>NLC</b>	
1. Neyveli	4970.78
<b>ORISSA</b>	
1. Talcher	3572.50
<b>DVC</b>	
1. Chandrapura	3212.60
2. Bokaro	1002.00
3. Durgapur	835.20
<b>BIHAR</b>	
1. Patrau	3845.00
2. Barauni	1946.00
3. Karbigahia	518.00
<b>WEST BENGAL</b>	
1. Santaldih	2192.00
2. Bandel	3581.00
3. Durgapur (DPL)	2380.00

**Setting up of Mini Oil Refineries in Kharsang area of Arunachal Pradesh**

3847. SHRI Y.S. MAHAJAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Oil India Limited has submitted any plan for setting up a mini oil refinery in Kharsang area in Tirap district of Arunachal Pradesh to avoid transportation of crude from the oil wells in this area to Digboi refinery in Assam ;

(b) if so, the reaction of Government thereon ; and

(c) whether Government have gone into the viability of the proposal *vis.a-vis* present arrangements ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) Yes, Sir.

(b) and (c). A study group examined the viability of the proposal and concluded that processing of the crude at Digboi would be more economical. Hence the proposal was not pursued further.

#### Missing Documents of ONGC

3848. SHRI Y.S. MAHAJAN :  
SHRI MAHENDRA SINGH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given to Unstarred Question No. 1585 on 29-3-86 regarding enquiry into missing secret document of ONGC and state :

(a) the circumstances under which the charts and diagrams were given to the private shopkeeper for photocopying ;

(b) whether the photocopying could not be done in the office of Oil and Natural Gas Commission :

(c) the action taken against the officials concerned ; and

(d) the steps taken or proposed to be taken to avoid recurrence of such lapses ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). The charts and diagrams were given for photocopying to the private firm as they required conti-

nuous photocopying system, the facility for which was not available at ONGC, Dehra Dun, and the photocopies were required urgently.

(c) Does not arise.

(d) ONGC proposes to have a continuous photocopying facility in its KDM Institute of Petroleum Exploration at Dehra Dun.

#### Procurement of Ship for Oil Testing in off Shore Formations

3849. SHRI Y.S. MAHAJAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that a ship procured by Oil & Natural Gas Commission for oil testing in off-shore formations from a multinational company arrived in India three weeks after the scheduled arrival date ;

(b) the terms of procurement of the ship :

(c) whether any penalty was imposed on the company according to the terms and conditions of procuring the ship ; and

(d) if so, the details in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) No such ship has been procured by the ONGC.

(b) to (d). Do not arise.

#### Cost of Overruns of Bombay High and South Bassein

3850. SHRI Y.S. MAHAJAN :  
SHRI PURNA CHANDRA MALIK :  
SHRI SATYAGOPAL MISRA :  
SHRI AJOY BISWAS :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there has been cost overruns to the tune of Rs. 700 crores in some of the projects of Oil & Natural Gas Commission including Bombay High and development of South Bassein off-shore gas field project ;

(b) whether it is a fact that there has been time overrun of 21 months already in the development of South Bassein off-shore gas field project ;

(c) if so, the reasons therefor ; and

(d) whether the matter was investigated and the preventive measures taken so that such overruns do not recur in future ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILLA ROHTAGI) :

(a) No, Sir. The Accelerated Plan of Production including SH & NQ Complex was approved at a cost of Rs. 2960.36 crores and its revised cost is Rs. 2961.62 crores implying only a marginal oversun of Rs. 1.26 crores.

The South Bassein project was approved at a cost of Rs. 406.33 crores including custom duty ; the revised cost estimates are Rs. 593.14 crores.

(b) Yes, Sir.

(c) and (d). The main reasons for the time-overrun were : discovery of presence of hydrogen sulphide (H<sub>2</sub>S) in the field ; delay in completion of pipeline on account of delay in coating and wrapping by indigenous contractor ; accidents during laying of pipeline.

#### Financial Assistance to Private Sectors for Major Industrial concerns in Bihar

3851. PROF. CHANDRA BHANU DEVI : Will the Minister of INDUSTRY be pleased to state :

(a) the total amount of financial assistance received from the Union Government by private sector for major industrial concerns in Bihar during the last three years, year-wise ; and

(b) the details of those industrial concerns in private sector which received financial assistance and the amount of assistance given in each case ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). While no amount was reimbursed during the years 1983-84, and 1985-86 an amount of Rs. 77,78,410/- was *inter-alia* reimbursed under the Central Investment Subsidy Scheme to the Government of Bihar during the year 1984-85 against the disbursement made to the following industrial concerns :—

Sl. No.	Name of the unit	Amount (Rs.)
1	2	3
MESSERS		
1.	Hyderabad Asbestos Cement Products Ltd.	15,00,000/-
2.	Susmit Sangita Intermag Metress Pvt. Ltd.	15,00,000/-
3.	Refractories Specialities Ltd.	14,10,000/-
4.	Hathwa Metals & Tubes Lfd.	12,75,000/-

1	2	3
5. Bihar Caustic & Chemical Ltd., District Palamau		7,98,561/-
6. Aryabhata Paper Mills (P) Ltd. Darbhanga		6,62,000/-
7. North Bihar Sugar Mills		4,46,849/-
8. Bihar Gases Ltd., Industrial Area, Jasidih		1,86,000/-
<b>TOTAL : Rs. 77,78,410/-</b>		

**Target for Setting up Small Scale units  
in Orissa during Seventh Plan**

3852. SHRI ANANTA PRASAD SETHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that Orissa Government has set a target of setting up certain small scale industrial units in Orissa during the Seventh Plan ; and

(b) if so, the details of assistance provided to the State by the Union Government for their programme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) The State Government of Orissa have set a target of setting up of 16500 additional small scale industrial units in Orissa during the Seventh Plan ;

(b) The development of Small Scale industries is primarily the responsibility of the State Government. However, a number of important steps have been taken to stimulate the growth of small scale industries in the country including Orissa. To facilitate modernisation and achieve rapid growth in the sector, the upper limit on investment (in plant and machinery) has been raised in respect of small scale units from Rs. 20 lakhs to Rs. 35 lakhs and in the case of ancillary units from Rs. 25 lakhs to Rs. 45 lakhs. The

Government is continuing, *inter-alia*, the policy of reservation of selected items for exclusive production, for exclusive/partial purchases from small scale sector under Government Purchase Programme, provision of financial assistance from Scheduled Commercial Banks and State Financial Corporations at concessional rates of interest on liberal terms, provision of machinery on hire purchase and excise concessions for the small scale sector. Recently, the Small Industries Development Fund was set up in the Industrial Development Bank of India to provide assistance for development, expansion, diversification, modernisation and rehabilitation of Small Scale Industry units. The seventh Plan would focus attention on upgradation of technology by strengthening/creation of tooling and workshop facilities for development of photo-type design, new products and processes, revamp the organisational structure for the development of this sector, promoting the dispersal of industries to the less developed areas and impart higher level of training.

**Technical Documentation from USSR for  
Thermal and Hydel Power Stations**

3853. SHRI JAGANNATH  
PATTNAIK :

SHRI SRIKANTHA DATTA  
NARASIMHARAJA  
WADIYAR :

Will the Minister of ENERGY be pleased to state :

(a) whether USSR is prepared to provide India with technical documentation to help produce equipment for the thermal and hydel power stations for USSR assisted projects in energy sector ; and

(b) if so, the details of projects being assisted by Soviet Union ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) Bharat Heavy Electricals Limited (BHEL) have not received any proposal from USSR for providing technical documentation to BHEL for producing power equipment for USSR assisted thermal and hydel projects in India.

(b) Does not arise.

**Rihand Super Thermal Power Station Project**

3854. SHRI PURNA CHANDRA MALIK :  
SHRI GADADHAR SAHA :

Will the Minister of ENERGY be pleased to state :

(a) whether now behind schedule Rihand super thermal power station project was given to the Northern Engineering Industries of UK on the request of the British Government ;

(b) whether the UK Government provided financial assistance of £ 117 million as aid and £ 344 million as export credit ; and

(c) if so, the details of the said aid credit from the UK Government ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) M/s. Northern Engineering Industries (NEI) were nominated by the Government of U.K. as the lead contractor for supply of equipment and services for the Rihand Super Thermal Power Project Stage-I.

(b) Yes, Sir.

(c) The commercial loan agreement for £ 344 million was signed between the National Thermal Power Corporation (NTPC) and a consortium of UK banks in October, 1982. The terms of the loan are as under :

- 
- (i) *Management fee* : 0.1% of the total loan amount payable before the first drawal from the loan amount.
  - (ii) *Finance Charges* : £ 17 million for raising the export credit facility.
  - (iii) *Interest Charges* : @ 7.75% p.a. payable half-yearly on the debit balance of the loans outstanding.
  - (iv) *Payment period* : In twenty (20) equal consecutive semiannual instalments beginning May 30, 1988.

The UK aid of £ 117 million comprises of :

- (a) £ 60 million : Retroactive Trade Adjustment (RTA) for financing local costs.
  - (b) £ 50 million : Aid Trade Provision for financing U.K. Goods & Services.
  - (c) £ 7.0 million : Overseas Development Assistance Grant (ODA Grant) for financing consultancy services of BEI (British Electricity International) U.K.
-

**Supply of Diesel in Karnataka**

3855. DR. V. VENKATESH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether farmers of Karnataka are facing difficulties due to non-availability of diesel affecting directly agricultural production ;

(b) if so, measures taken to provide diesel at Central rate to the farmers ; and

(c) the quantity of diesel supplied to Karnataka during the last two years ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) No reports in this regard have been received.

(b) Does not arise.

(c) The quantity of diesel (a free sale product) supplied to Karnataka was 7,18,258 tonnes in 1984-85 & 7,98,666 tonnes in 1985-86.

**Collaboration Agreements with Korea**

3856. SHRI BRAJAMOHAN MOHANTY : Will the Minister of INDUSTRY be pleased to state :

(a) the number of collaboration agreements signed with Korea and total Korean investment involved in such projects ; and

(b) the areas in which the Koreans have agreed to transfer the technology with details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). The Government have approved 2, 2, 3 and 5 foreign collaboration proposals in the year 1982, 83, 84 and 1985 respectively and 2 proposals in 1986 (upto March) with Korean firms. The details of all the

foreign collaborations approved viz. Name of the Indian Company, Name of the foreign firm, item of manufacture, nature of collaboration etc. are published by Indian Investment Centre as a supplement to their monthly news letter. Copies of this publication are sent to Parliament Library regularly.

**Foreign Collaboration proposals in Footwear and Garments Sectors**

3857. SHRI MAHENDRA SINGH : Will the Minister of INDUSTRY be pleased to state :

(a) the companies which have applied to Government since April, 1985 for foreign collaborations and industrial licences in the Footwear and Garments sectors ;

(b) whether the Footwear and Garments sectors are now reserved for small scale industry ;

(c) if so, the reasons for considering proposals to give new industrial licences to multinational companies in the above areas ; and

(d) whether it would not seriously jeopardise the Indian small scale industry if a multinational is allowed to manufacture footwear and sports apparels in India ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Nine applications were received for Industrial Licences and/or foreign collaboration for the manufacture of footwear and garments since April, 1985. The details of letters of Intent and foreign collaboration approvals issued are regularly published in the News Letter brought out by the Indian Investment Centre. Copies of this publication are available in the Parliament Library.

(b) and (c). Leather Footwear and specified items of garments are reserved for the small scale sector. However,

industrial licences may be given in these areas to other undertakings, in accordance with the policy of Government, which permits establishment of such capacities subject to stipulated Export Obligation.

(d) All approvals for Foreign Collaboration and Industrial Licences for these industries are granted keeping in view the need to maximise exports and the over-all National interest, which ensures adequate protection to the Indian Companies.

#### **Kerosene Dealers and Quota for SC/ST**

3858. SHRI PARASRAM BHARDWAJ : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total number of Kerosene dealers in the country, state-wise showing general category, unemployed graduates, Scheduled Castes/Scheduled Tribes, freedom fighters, war widows and ex-servicemen separately ;

(b) the steps proposed to be taken to increase the number of dealers in the country ; and

(c) the steps proposed to be taken to fill up the SC/ST quota ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) There is no reservation for war widows and ex-servicemen as such. Hence, statistics in respect of these are not maintained. The requisite information for the other categories is given in the statement below.

(b) New dealerships are continually being set up on the basis of the annual Marketing Plans of the oil industry.

(c) Appointment of dealers for SC/ST category in accordance with the stipulated reservation is being made through the process of selection by the Oil Selection Boards.

#### **Statement**

*Number of SKO/LDO dealers as on 30.6.1986*

STATE	SC/ST	UG/UEG	PH/DDP/ WW	SW/FF	OTHERS	TOTAL
1	2	3	4	5	6	7
1. Andhra Pradesh	24	15	30	1	515	585
2. Assam	20	6	9	—	278	313
3. Bihar	10	18	12	2	290	332
4. Gujarat	14	11	7	1	339	372
5. Haryana	7	2	21	—	101	131
6. Himachal Pradesh	—	—	3	—	16	19
7. Jammu & Kashmir	3	2	1	—	21	27

1	2	3	4	5	6	7
8. Karnataka	14	8	17	1	241	281
9. Kerala	2	7	22	—	200	231
10. Madhya Pradesh	13	9	20	—	274	315
11. Maharashtra	49	26	28	2	459	564
12. Manipur	6	1	5	—	15	27
13. Meghalaya	11	—	1	—	15	27
14. Nagaland	2	—	1	—	8	11
15. Orissa	3	2	12	1	148	166
16. Punjab	3	3	23	—	192	221
17. Rajasthan	8	5	6	—	197	216
18. Sikkim	—	—	—	—	7	7
19. Tamil Nadu	13	13	32	—	373	421
20. Tripura	—	2	—	—	35	37
21. Uttar Pradesh	9	24	38	1	518	590
22. West Bengal	19	5	11	—	353	488
23. Arunachal Pradesh	7	—	—	—	5	12
24. Chandigarh	—	—	2	—	7	9
25. Delhi	5	3	7	1	52	68
26. Goa & Daman Diu	—	1	1	—	19	21
27. Mizoram	1	—	—	—	8	9
28. Pondicherry	—	—	1	—	6	7
29. Andaman & Nicobar	—	—	—	—	1	1
30. Bhutan	—	—	—	—	1	1
	243	163	310	10	4694	5420

SC/ST —Scheduled Caste/Scheduled Tribe.

UG/UEG —Unemployed Graduatds/Unemployed Engineering Graduates

PH/DDP/WW—Physically Handicapped/Defence Disabled Personnel/War Widows)

SW/FF —Social Worker/Freedom Fighter

OTHERS —Open

**Execution of Schemes for Generation of Power in Himachal Pradesh**

3859. SHRI K.D. SULTANPURI : Will the Minister of ENERGY be pleased to state :

(a) the details of the schemes for generation of power submitted by the Government of Himachal Pradesh for execution during the Seventh Five Year Plan which have been approved by the Union Government ; and

(b) the amount proposed to be spent on the execution of these projects ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) ; (a) and (b). Installed generating capacity of 143.5 MW of hydro plants has been envisaged to be added in Himachal Pradesh from its sanctioned/on-going schemes during the Seventh Plan period. Details are given below :

Name of the hydro scheme	Installed Capacity (MW)	Benefits during the 7th Plan (MW)	7th Plan allocation (Rs. crores)
Andhra	3 × 5.65	17	13.26
Rong Tong	4 × 0.5	2	6.96
Bhaba	3 × 40	120	75.37
Thirot	3 × 1.5	4.5	8.91

(Lumpsum for both Thirot and Gaj Projects).

**Proposals from Himachal Pradesh for Setting up Industries**

3860. SHRI K.D. SULTANPURI : Will the Minister of INDUSTRY be pleased to state :

(a) the details of the proposals received from private parties and the State Government of Himachal Pradesh for setting up of various industries in Himachal Pradesh during the year 1985-86 ; and

(b) the steps taken by Government for clearing those proposals ?

received under the provisions of Industries (Department & Regulation) Act, 1951 for the grant of Letters of Intent from private parties and the State Government of Himachal Pradesh for setting up various industries in Himachal Pradesh. Of these, 5 proposals are at various stages of consideration and the remaining 49 have been disposed of. The details of all Letters of Intent and Industrial Licences issued to various applicants are regularly published in the 'Monthly Newsletter' brought out by the Indian Investment Centre. Copies of this publication are available in the Parliament Library.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) During the year 1985-86, 54 Industrial Licence applications were

(b) The details of pending applications are not divulged till the Government have taken final decisions thereon. It is the constant endeavour of the Government to dispose of all pending Industrial Licence

applications as expeditiously as possible. To ensure this, procedures have been streamlined.

**Setting up of Holding Company by Six Engineering Units at Calcutta**

3861. SHRI SANAT KUMAR MANDAL : Will the Minister of INDUSTRY be pleased to state :

(a) the name chosen for the new holding company for the engineering units at Calcutta ;

(b) the details of amendments to be made in the Articles of Association of the subsidiary companies consequent upon the structural reorganisation ; and

(c) the steps taken to ensure that the setting up of the holding company will not affect the employment of labour at present working in these units ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) Bharat Bhari Udyog Nigam Limited.

(b) The Board of the Holding Company when formed would decide the amendments to be made in the Articles of Association of the constituent subsidiary companies.

(c) The Board of Directors of the Holding Company will consider proposals for overall improvement of the constituent companies including rationalisation of manpower.

**Clearance to Schemes for Calcutta Electric Supply Corporation**

3862. SHRI SANAT KUMAR MANDAL : Will the Minister of ENERGY be pleased to state :

(a) whether there has been inordinate delay in clearing the schemes for thermal power projects of West Bengal State Electricity Board at Bakreswar and of Calcutta Electric Supply Corporation for an extension project ;

(b) if so, the likely escalation in the cost of the projects ; and

(c) the steps proposed to be taken to expedite clearance of these projects without any further delay ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SMT. SUSHILA ROHTAGI) : (a) No, Sir.

(b) and (c). The proposal in respect of installation of a 3×210MW capacity thermal station at Bakreswar by the West Bengal State Electricity Board and the (revised) proposal in respect of 2×67.5 MW replacement units sent by the Calcutta Electric Supply Corporation (CESC) have been techno-economically cleared by the Central Electricity Authority at estimated costs of Rs. 682.58 crores and Rs. 154.53 crores respectively. The matter relating to the CESC proposal is under further consideration of Government. Investment decision on the Bakreswar proposal can be taken after clearance from the Forest Department of the State Government is available, coal linkage has been established and the funding pattern has been determined.

**Import/Production of Kerosene**

3863. SHRI CHINTAMANI JENA :  
SHRI MOHANBHAI PATEL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) what is the value in foreign exchange of Kerosene oil imported during 1985-86 as against its import during 1984-85 ;

(b) to what extent the indigenous production of kerosene oil has increased during 1985-86 as compared to 1984-85 ;

(c) what is the target fixed for the year 1986-87 for production of kerosene oil in the country to meet the demand and what steps are being taken thereon ;

(d) the total quantity of kerosene oil likely to be imported during current year and the foreign exchange involved ; and

(e) whether Government have chalked out any plan to meet the demand of kerosene oil indigenously.

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) An amount of Rs. 433.31 crores was incurred in foreign exchange for import of kerosene oil during the year 1984-85 as compared to 399.57 crores incurred during the year 1985-86. In addition to this, an amount of Rs. 372.04 crores was incurred in rupees for import of kerosene from Russia during the year 1984-85 as compared to Rs. 439.74 crores during the year 1985-86.

(b) The indigenous production of kerosene during 1985-86 was 4.0 million tonnes as compared to 3.36 million tonnes during 1984-85.

(c) The estimated kerosene production during the year 1986-87 is about 4.1 million tonnes. The steps taken to meet the demand are indicated in (e) below.

(d) A quantity of about 2.2 million tonnes of kerosene is likely to be imported during 1986-87. As the market is still fluctuating, it is difficult to estimate the foreign exchange requirements at this stage.

(e) The plans include installation of Additional Secondary Processing facilities to maximise middle distillates along with augmentation of refining capacity.

[*Translation*]

**Constructions of Government Quarters for Telephone and Telegraph Employees in U.P.**

3864. SHRI RAJ KUMAR RAI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the amount given for construction of Government quarters for telephone and

telegraph employees working in Uttar Pradesh during the Sixth Five Year Plan ;

(b) whether the said amount was utilized fully and the total number of quarters constructed in various districts ;

(c) the amount given to each State during the Seventh Five Year Plan for construction of Government quarters ; and

(d) the percentage of the total amount given to Uttar Pradesh ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Rs. 492.98 Lakhs.

(b) Yes, Sir. The amount was utilised fully.

The total number of quarters constructed

Type I : 107, Type II : 285, Type-III : 118, Type IV : 118, Type V : 5.

(c) The planning Commission has allocated tentatively an amount of Rs. 125 crores for the construction of Telecom. Staff Quarters during 7th Five Year Plan. The actual provision depends upon yearly allocation received from planning Commission. The distribution of funds to each Telecom. Circle for 1985-86 is given in statement below.

(d) 10.95%.

**Statement**

Telecom. Circle	(Amount in thousands of Rs.)
1. Andhra Pradesh	1,19,17
2. Bihar	77,67
3. Gujarat	1,75,14
4. Jammu & Kashmir	1,71
5. Karnataka	2,04,17
6. Kerala	1,26,83
	(including Lakshadweep)

Telecom. circle	(Amount in thousand of Rs.)
7. Madhya Pradesh	67,90
8. Maharashtra	1,15,86 (including Goa)
9. North Eastern Region*	31,36
10. North Western Region**	53,56
11. Orissa	54,25
12. Rajasthan	1,40,50
13. Tamil Nadu	2,42,73 (including Pondicherry)
14. Uttar Pradesh	2,10,64
15. West Bengal	2,57,34 (including Sikkim, Andaman & Nicobar)
16. Chandigarh	2,20
17. Delhi	42,01
<b>Total</b>	<b>19,23,04</b>

\*Comprises of Assam, Arunachal, Meghalaya, Nagaland, Manipur, Tripura and Mizoram.

\*\*Comprises of Punjab, Haryana and Himachal Pradesh.

#### Telephone and Telegraph Facilities in Azamgarh district of U.P.

3865. SHRI RAJ KUMAR RAI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that despite assurances given by him in the House, telegrams are delivered to villages of district Azamgarh after a week ; and

(b) whether no telegram is booked from various post offices there which have the facility of booking telegrams on Telecom. as telephone lines remain out of order ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(a) No, Sir. There had been no such instances except a solitary complaint case. On investigation of complaint, the allegation could not be substantiated.

[English]

#### Allotment of L.P.G. Agencies to Women

3866. SHRI N. DENNIS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of women, apart from war widows allotted L.P.G. agencies ;

(b) the number of applications from women pending for allotment of L.P.G. agencies ;

(c) whether preference is given to women in allotment of L.P.G. agencies ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) The number of women, apart from War Widows, allotted L.P.G. agencies in the country upto 30-6-86 is 386.

(b) Since there is no separate reservation for women for allotment of distributorships/dealerships, such statistics are not maintained.

(c) No, Sir.

(d) Does not arise.

#### Allotment of Diesel, Kerosene and Petrol to States

3867. SHRI N. DENNIS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of diesel, kerosene and petrol allotted to various states during the

years 1984-85 and 1985-86, State-wise ; and

(b) the criteria for their allotment to each State ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). Kerosene requirements of various States/Union Territories are assessed by allowing a 5% growth over the allocations made in the corresponding period of the previous year, on a four-month-block basis and alloca-

tions are made accordingly. Besides the regular allocations, additional *ad-hoc* releases are also made to meet specific situations like flood, drought, cyclone, shortage of LPG/soft coke, etc.

No allocations of diesel and petrol are made. These products are available on free sale basis and the oil companies have standing instructions to meet their demand in full, as far as possible.

The details of allocations and sale of kerosene and sale of diesel and petrol to the States and Union Territories during the year 1984-85 and 1985-86 are given in the statement below.

#### Statement

(A) *Kerosene allocation and sale made to States and Union Territories during 1984-85 and 1985-86*

(Figures in tonnes)

States/Union Territories	1984-85		1985-86	
	Allocation	Sale	Allocation	Sale (Prov.)
1	2	3	4	5
1. Andhra Pradesh	418150	418831	434960	420377
2. Arunachal Pradesh	6430	6778	7030	6192
3. Andaman & Nicobar	2090	1804	2310	2570
4. Assam	174460	177995	195390	203669
5. Bihar	306120	306321	327200	322779
6. Chandigarh	14828	14870	15580	15746
7. Dadra & N. Haveli	2090	4533*	2230	1101*
8. Delhi	166220	164110	176000	175748
9. Gujarat	546500	545084	575520	577928
10. Goa, Daman & Diu	21410	18895@	22300	21271@
11. Haryana	114270	114730	116180	112851
12. Himachal Pradesh	24810	24036	26225	24918

1	2	3	4	5
13. Jammu & Kashmir	48220	48534	50610	52259
14. Karnataka	314050	306419	332050	327503
15. Kerala	176130	174440	186400	187307
16. Madhya Pradesh	263720	259423	272360	268451
17. Maharashtra	1041640	1035790	1096030	1097695
18. Manipur	15040	15265	15220	15653
19. Meghalaya	10520	11183	12170	12789
20. Mizoram	4200	4037	4390	4459
21. Nagaland	6990	7227	7420	8546
22. Orissa	102700	101873	108850	106178
23. Punjab	225060	225330	236430	225608
24. Pondicherry	10440	10035	11280	11076
25. Rajasthan	179000	177450	185110	182251
26. Sikkim	5140	3015	5440	5113
27. Tamil Nadu	466420	460479	490360	492385
28. Tripura	15390	12509	16680	14405
29. Uttar Pradesh	55220	655809	681460	673476
30. W. Bengal	540300	539822	558230	570723
31. Lakshadweep	610	N.A.	650	N.A.
<b>TOTAL :</b>	<b>5378178</b>	<b>5846627</b>	<b>6172068</b>	<b>6141027</b>

\*Including sales made in Daman & Diu.

@Excluding sales made in Daman & Diu.

N.A. = Not allowed.

(B) *HSD and MS sales made to States and Union Territories during 1984-85 and 1985-86*

(Figures in '000' Tonnes)

S. No.	State/Union Territories	H.S.D.		M.S.	
		1984-85	1985-86 (upto Feb. '86)	1984-85	1985-86 (upto Feb. '86)
1	2	3	4	5	6
1.	Andhra Pradesh	1087	1087	124	121

1	2	3	4	5	6
2.	Arunachal Pradesh	11	11	2	2
3.	Andaman & Nicobar	18	18	1	1
4.	Assam	239	240	39	40
5.	Bihar	745	728	80	77
6.	Chandigarh	24	31	11	13
7.	Dadra & Nagar Haveli	2	1	1	0.4
8.	Delhi	483	485	186	188
9.	Gujarat	966	919	176	171
10.	Goa, Daman & Diu	84	81	12	12
11.	Haryana	513	482	48	46
12.	Himachal Pradesh	59	58	8	8
13.	Jammu & Kashmir	83	88	18	21
14.	Karnataka	722	730	130	127
15.	Kerala	458	445	120	114
16.	Madhya Pradesh	787	775	75	79
17.	Maharashtra	1677	1672	385	385
18.	Manipur	14	13	6	6
19.	Meghalaya	30	32	8	8
20.	Mizoram	12	12	4	3
21.	Nagaland	13	13	7	8
22.	Orissa	263	261	29	27
23.	Punjab	889	851	117	120
24.	Pondicherry	42	43	6	8
25.	Rajasthan	775	728	68	67
26.	Sikkim	3	3	2	3
27.	Tamil Nadu	1274	1415	140	136
28.	Tripura	16	16	3	3
29.	Uttar Pradesh	1530	1451	165	164
30.	West Bengal	849	805	116	105
31.	Lakshadweep	1	0.3	N.A.	N.A.

**Energy Efficient Technology for  
Madras Refineries**

3868. SHRI N. DENNIS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Bureau of Public Enterprises has recommended the introduction of latest energy-efficient technology and advanced instrumentation in the Madras Refineries Ltd.; and

(b) if so, the steps taken to modernise this Unit ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI): (a) and (b). Government lays emphasis on energy-efficient technology and modernisation. The Madras refinery has installed a micro-processor based Distributed Digital Control instrumentation system in its recently commissioned expansion unit. It has also been decided to instal a similar system in its old unit.

**Prices of Medicines for Leprosy**

3869. SHRI MOHANBHAI PATEL : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the prices of medicines for treatment of leprosy are very high and manufacturers are exploiting the poor leprosy patients ;

(b) whether any directive has been issued to the drug manufacturers to make special efforts to provide medicines at cheap prices for eradicating leprosy ;

(c) if so, the action taken by manufacturers in this direction ;

(d) the action taken against those manufacturers who have not followed the directives ; and

(e) the other measures being taken by Government to make available the drugs

for leprosy patients easily and at cheap rates ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R.K. JAICHANDRA SINGH) ; (a) to (e). Main drugs used for treatment of leprosy are Dapsone, Rifampicin and Clofazamine. While prices of Clofazamine and Rifampicine are statutorily regulated under the Drugs (Prices Control) Order, 1979, to ensure their availability at fair price, price of Dapsone is subsidised by the Government from the Equalisation Account. As against the landed cost of the imports of Rs. 374/- per kg. in respect of Dapsone during the year 1984-85, the drug was supplied at Rs. 250/- per kg. through the State Trading Corporation. The arrangement of subsidising the imports is still in vogue.

Manufacturers of Leprotic formulations are offering the same to the patients and no shortage of any antileprotic formulations has been reported.

**Growth of capital formation and  
investmens in Backward areas**

3870. SHRI DIGVIJAY SINH : Will the Minister of INDUSTRY be pleased to state :

(a) whether there is a marked difference in the growth of capital formation and investment among districts declared industrially backward by the Union Government ; and

(b) the extra efforts proposed to be made for more rapid capital formation in these backward districts ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) District-wise information on capital formation and investment is not maintained Centrally.

(b) Government attaches great importance in removing regional imbalances in the country. A number of incentives, concessions, etc. are being given to the

entrepreneurs for setting up industries in backward areas, details of which are given in the Booklet "Incentives for Industries in backward Areas" (Central Government and Central Financial Institutions)—April 1984 read with Press Note No. 14/2/83-DBA-I, dated 9.4.1985 ; copies of which are available in the Parliament Library.

Under the Central Investment Subsidy Scheme, a sum of Rs. 235.37 crores has been reimbursed to the States during the years 1983-84 to 1985-86 for setting up industries in backward areas. Similarly 2065 Letters of Intent, 1067 Industrial Licences and 3439 DGTD Registrations have been issued during the years 1983, 1984 and 1985. It is expected that the implementation of these schemes would generate the desired impetus for capital formation in backward areas.

**Power from Chukha Hydel Power Project, Bhutan**

3871. SHRI MANIK SANYAL : Will the Minister of ENERGY be pleased to state :

(a) whether the Hydel Power Project set up at Chukha in Bhutan under the joint venture of India and Bhutan has now been completed ;

(b) if so, whether some of the North Bengal districts will also get power from this project ; and

(c) if so, how much power these districts would get and from which date ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) No, Sir.

(b) and (c). All the surplus power from the Chukha Hydel Project in Bhutan (4×84) will be purchased by the Govt. of India for distribution in the eastern region including West Bengal. West Bengal has been allocated a share of

29.10% of the power received in India. It is for the West Bengal State Electricity Board to distribute their share of power within the state as they consider necessary. With the expected commissioning of first 2 Units in August '86, power is expected to flow into West Bengal from August '86, onwards.

**Telegraph Offices and Public Call Offices in Karnataka**

3872. SHRI V.S. KRISHNA IYER : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telegraph offices and public call offices functioning in rural areas of Karnataka ;

(b) whether villagers have to come to Taluka Headquarters for sending telegrams and avail of the telephone facilities ; and

(c) whether Government propose to provide a least PCOs with telegraph facilities in all the sub post offices in rural areas of Karnataka ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) There are 2789 Telegraph Offices and 2377 Public Call Offices functioning in the rural areas of Karnataka as 31.7.86.

(b) There are 175 Taluk Headquarters in Karnataka. Since the combined offices (Telegraph Offices) and Public Telephones are available in many places other than Taluk Headquarters, in all such cases there would be no need for people to come to Taluk Headquarters, for telephone calls and telegrams.

(c) The policy of the department is to provide Telecom. facility at least at one Principal village in every inhabited geographical area bounded by a Hexagone of 5 Km. side. If a Post Office exists in that village, the telecom. facility is generally opened in that post offices.

**National Institute of Judicial officers**

3873. SHRI V.S. KRISHNA IYER : Will the Minister of LAW AND

JUSTICE be pleased to state :

(a) whether there is any proposal to set up a National Institute to train judicial officers in the country ;

(b) if so, whether any place has been indentified for its location ; and

(c) whether Government are considering any proposal to establish Regional level Institutes to train subordinate judges for speedy disposal of cases of the respective regions ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) Yes, Sir.

(b) No, Sir.

(c) The proposed National Academy for the training of judicial officers will meet the training requirements of these officers at all levels.

**Manufacture of incandescent lamps  
by HMT**

3874. SHRI V.S. KRISHNA IYER : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that there is great demand for the incandescent lamps manufactured by Hindustan Machine Tools Ltd. ;

(b) whether HMT has entered into technical collaboration with Hungary in this regard ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) to (c). There is demand for incandescent lamps manufactured by HMT Limited. HMT entered into a collaboration agreement with M/s Tungsram of Hungary in 1973 for a period of ten years for transfer of know-how for manufacture of vacuum technical machinery, *inter-alia*, for production of GLS Chains and fluorescent tubes.

**Delay in appointment of Judges in  
High Court**

3875. PROF. MADHU DANDAVATE: Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that despite unanimous recommendations from the State Governments regarding the vacancies of the posts of judges, considerable delay is caused in the appointment of judges ;

(b) if so, whether the delay in filling up such vacancies is affecting the work of the concerned High Courts ;

(c) whether Government are considering to bring forward a legislation prescribing a definite time limit for filling up the vacancies ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) Some unanimous recommendations have been received from the State Governments for filling up the vacancies of Judges in the High Courts and these are engaging the attention of the Government in consultation with the concerned constitutional authorities. The Government has to consider all relevant aspects of the proposals.

(b) The Government is aware of the difficulties faced by the High Courts in this regard.

(c) No, Sir.

{*Translation*}

**Setting up of Coal stockyard in Jodhpur**

3876. SHRI VIRDHI CHANDER JAIN : Will the Minister of ENERGY be pleased to state :

(a) whether any representations have been received for setting up a coal stockyard in Jodhpur ; and

(b) if so, the reasons for delay in setting up the yard ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir.

(b) Coal India Limited are not contemplating to open a stockyard at Jodhpur at present in view of the fact that this location is having only Meter Gauge rail route and would require transshipment from Broad Gauge to Meter Gauge. Such transshipment is likely to result in higher transit shortages and resultant higher operation charges and exstockyard price. Moreover, demand of small scale Industrial Consumers in Jodhpur area does not warrant opening of a stockyard by CIL for the time being.

#### Setting up of Carpet Training Centres

3877. SHRI VIRDHI CHANDER JAIN : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the people have welcomed the Carpet Training Centres being run by Union Government ;

(b) if so, whether Government propose to set up a training centre in famine affected areas, particularly at the Head Office of each Panchayat Samiti of desert areas like Barmer, Jaisalmer and Jodhpur districts which are affected by drought every year in order to create more employment opportunities in these areas ; and

(c) if so, the time schedule for opening these centres ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes Sir.

(b) and (c). 13 Training Centres are being run in 7 districts of Rajasthan. These districts are Jaipur, Jalore, Pall, Swai-Madhapur, Bharatpur, Ajmer and Barmer. Training Centres are established at such locations, where there is potential for development of Carpet Industry so that ex-trainees may get gainful employment in the Carpet trade.

#### Electronic Telephone System in Barmer District of Rajasthan

3878. SHRI VIRDHI CHANDER JAIN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government propose to connect district, sub-divisional, tehsil and panchayat samiti headquarters of Barmer district (Rajasthan) by Electronic Telephone system ;

(b) if so, the progress made so far in this regard ; and

(c) the time by which all the headquarters will be connected by electronic telephone system ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) The present proposal includes some of these stations for installation of electronic exchanges.

(b) Orders for equipment have been placed and supply is awaited.

(c) All the district headquarters would be automatized during the 7th Plan either by electronic or by electromechanical systems.

#### Modern Electronic Telephone system in Balotra City of Rajasthan

3879. SHRI VIRDHI CHANDER JAIN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is a proposal to connect Balotra city by the old telephone system MAX-II ;

(b) if so, whether there would not be continuous complaints if this city is connected with the old telephone system because hot dusty strong winds blow during the summer season in such a desert area ; and

(c) whether Union Government will change its decision and provide modern electronic telephone system in this city

also as has been provided at Pali in Rajasthan ?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) :** (a) Installation of 1300 lines MAX-II type equipment is planned by 1990.

(b) These aspects have been taken care of in the design of exchange building and airconditioning arrangements.

(c) There is no proposal under consideration since electronic exchanges in the required capacity are not manufactured in the country.

[English]

#### **Reservation in Promotions in Public Undertakings**

3880. **SHRI ANADI CHARAN DAS :** Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 4419 on 17 December, 1985 regarding reservations in promotions in public undertakings and state :

(a) whether the required information has since been collected ; and

(b) if so, the particulars thereof ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) :** (a) Yes, Sir.

(b) There are 18 public sector undertakings which have introduced time-bound promotion schemes in one form or the other.

#### **Electronic Display Screens in Supreme Court and Delhi High Court**

3881. **SHRI P.M. SAYEED :** Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that the Supreme Court is going to have electronic display screens in front of court rooms and other places :

(b) if so, the details thereof and the precise benefits that people would be able to derive ;

(c) the approximate cost involved and the date by which the devices would be installed ; and

(d) whether Government are considering to provide similar facilities in the Delhi High Court ?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) :** (a) The Supreme Court has installed electronic display screens in front of some of the court rooms and at various other places.

(b) The information displayed on these boards is useful both for the Advocates and the litigating public as thereby they come to know which item is being taken up by each court. There are nine courts which are spread over in the Supreme Court building and some courts are at some distance from the others. The Advocates who have to appear in different matters in different courts find it convenient to know from the indication on the display boards as to which item is being taken up in which court. It saves them from going to different courts to find out which item is going on in those courts.

(c) The approximate cost of installation of these boards is 80,000 and these boards have already been installed in the Supreme Court.

(d) No such proposal has been received either from Delhi Administration or Delhi High Court.

#### **Hydel Power Generation Schemes**

3882. **SHRI P.M. SAYEED :** Will the Minister of ENERGY be pleased to state :

(a) whether Government have initiated some hydel power generation schemes in the North-Eastern region ;

(b) if so, the details of schemes and the names of the States where initiated ;

(c) the approximate cost involved and the approximate energy to be generated ; and

(d) the time by which these schemes are likely to be completed ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) to (d). In addition to certain schemes under implementation by various State governments and Union territories in the North-Eastern region, two hydroelectric projects have been taken up for implementation through funds provided by Government of India to the North-Eastern Council. Details of these schemes are given in the statement below.

#### Statement

##### *Hydro-electric scheme in N.E. Region under execution through NEC funds*

Name of Project	State	Installed Capacity (MW)	Cost (Rs. crores)	Annual Energy (Gwh)	Likely date of commissioning
Kopili HE Project (Being executed by NEEPCO)	Meghalaya	2×25+ 2×50	212.60	806	2×25 MW- Commissioned 2×50 MW- 1986-87
Doyang HEP (Being executed by NEEPCO)	Nagaland	3×35	128.61	398	1991

#### Telephone Connections in Delhi

3883. SHRI P.M. SAYEED : Will the Minister of COMMUNICATIONS be pleased to state the approximate registration dates upto which the applicants for telephone connections in Delhi would be covered during 1986-87 ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : About 35,000 new telephone connections are expected to be given during 1986-87 from the different exchanges in Delhi. Since Certain applicants change their address and telephone exchange area transfers take place, accurate assessment is difficult, As per the present estimates, it is expected that the waiting list in these exchanges would be cleared for release to the extent given below :

	OYT	N-OYT General
1. Jor Bagh	March '86	Sept.' 81
2. Idgah	July '86	April '84
3. Delhi Gate	July '86	Feb.' 81
4. Hauz Khas	July '86	July '82
5. Laxmi Nagar	March '85	Jan.' 73
6. Tis Hazari	July '86	March '86
7. Shakti nagar	March '85	March '80
8. Okhla	July '86	April '82
9. Nehru Place	June '86	Oct.' 81
10. Rajouri Garden	June '86	April '80
11. Karol Bagh	July '86	June '83
12. Other Exchanges'		No significant change.

**LPG Connections**

3884. SHRI LALITESHWAR SHAHI:  
Will the Minister of PETROLEUM AND  
NATURAL GAS be pleased to state :

(a) the total number of LPG connections allotted in the country upto December, 1985 ;

(b) the number of those allotted in eastern India i.e. Bihar, Orissa, West Bengal, Assam and its sister States ; and

(c) whether Government propose to give more connections in these States, if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROIEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) Approximately 103.30 lakhs.

(b) The approximate figures are :

Bihar	—	2,93,420
Orissa	—	1,04,920
West Bengal	—	5,49,410
Assam	—	1,71,220
Manipur	—	7,300
Meghalaya	—	5,200
Nagaland	—	5,250
Sikkim	—	3,170

Tripura	—	5,250
Arunachal Pradesh	—	1,560
Mizoram	—	3,660

(c) Release of new LPG connections in the country including Eastern Region is made under the annual enrolment programme of the oil industry and is determined by augmentation in availability of LPG, bottling capacity, transportation arrangements and other infrasture.

**Installed Capacity of Thermal Power plants in Central and State Sectors**

3885. SHRI LALITESHWAR SHAHI :  
Will the Minister of ENERGY be pleased to state :

(a) the power position in all the four zones in the country separately ;

(b) the amount invested in different zones during last two plans ; and

(c) the present installed capacity of thermal and hydro-electric power plants in Central and State sectors in different zones.

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) The power supply position in different regions of the country during April to July, 1986 was as under :

(Figures in Million Units)

	Requirement	Availability	Shortage	%age shortage
Northern Region	17824	16316	(—) 1508	(—) 8.5
Western Region	18223	17285	(—) 938	(—) 5.1
Southern Region	16262	14041	(—) 2221	(—) 13.6
Eastern Region	8552	6878	(—) 1674	(—) 19.6
North Eastern Region	630	550	(—) 80	(—) 12.7

(b) Statement-I showing the Plan outlay for the power sector in the different regions in the last two five year plans is given below.

(c) The present installed capacity of thermal and hydro electric plants in Central and State sectors in different regions as on 31-3-86 is given in the statement-II, below.

**Statement**

*Plan outlay of Power Sector during Fifth Five Year Plan (1974-79) and Sixth Five Year Plan (1980-85)*

(Rupees in Lakhs)

Name of the Region/ State	Power Sector outlay during Fifth Plan	Power Sector outlay during Sixth Plan
1	2	3
<b>NORTHERN REGION</b>		
Haryana	23394	54500
Himachal Pradesh	4350	13973
Jammu & Kashmir	10004	17000
Punjab	38476	73294
U.P.	105871	212590
Rajasthan	19208	67500
Chandigarh	418.78	1150
Delhi	6785	15294
<b>TOTAL NORTHERN REGION</b>	<b>208506.78</b>	<b>455301</b>
<b>WESTERN REGION</b>		
Gujarat	37859	94150
Madhya Pradesh	57712	150000
Maharashtra	77920	215700
Goa Daman & Diu	1094.58	1800
Dadar N. Haveli	75.26	150
<b>TOTAL WESTERN REGION</b>	<b>174660.84</b>	<b>461800</b>

1	2	3
<b>SOUTHERN REGION</b>		
Andhra Pradesh	49229	78970
Karnataka	30909	60140
Tamil Nadu	33632	102
Kerala	12906	31273
Pondicherry	243.08	726
Lakshadweep	58.01	150
<b>TOTAL SOUTHERN REGION</b>	<b>126977.09</b>	<b>273539</b>
<b>EASTERN REGION</b>		
Bihar	34058	80000
Orissa	22732	41000
West Bengal	37766	88655
A & Island	216.70	1200
Sikkim	248	1200
<b>TOTAL EASTERN REGION</b>	<b>95020.70</b>	<b>212055</b>
<b>NORTH EASTERN REGION</b>		
Assam	8856	37030
Manipur	563	1865
Meghalaya	1549	5400
Nagaland	451	1525
Tripura	1502	2211
Arunachal Pradesh	535.84	2418
Mizoram	448.91	1800
<b>TOTAL NORTH EASTERN REGION</b>	<b>13905.75</b>	<b>51349</b>

1	2	3
Lumpsum for States	27797	—
Central Sector	82522	472500
<b>TOTAL ALL INDIA</b>	<b>*729390</b>	<b>**1926544</b>

\*excludes lumpsum provision of Rs. 51.06 crores for REC

\*\*excludes lumpsum of Rs. 285 crores for REC etc.

#### Statement-II

*Statewise Installed Generating Capacity as on 31-3-1986 (Utilities only)*

(Figures in MW)

Name of the Region/State	Hydro	Thermal	Nuclear	Total
1	2	3	4	5
<b>Northern Region</b>				
Haryana	837.79	591.42	—	1429.21
Himachal Pradesh	132.52	1.50	—	134.02
Jammu & Kashmir	176.92	29.26	—	206.18
Punjab	1578.69	860.00	—	2438.69
Uttar Pradesh	1430.08	2836.19	—	4266.27
Rajasthan	855.02	375.03	—	1230.05
Chandigarh	—	2.00	—	2.00
Delhi	—	256.60	—	256.60
Central Sector	180.00	1770.00	440.00	2390.00
Sub-Total :	5191.02	6722.00	440.00	12353.02
<b>Western Region</b>				
Gujarat	300.00	3010.00	—	3310.20
Madhya Pradesh	247.00	2697.50	—	2944.50
Maharashtra	1365.30	5527.00	—	6892.30
Gao, Daman & Diu	—	—	—	—
D & N Haveli	—	—	—	—
Central Sector	—	726.00	360.00	1086.00
Sub-Total	1912.30	11960.70	360.00	14233.00

1	2	3	4	5
<b>Southern Region</b>				
Andhra Pradesh	2172.93	1237.50	...	3401.43
Karnataka	2109.80	420.00	...	2629.80
Kerala	1309.00	...	...	1309.00
Tamil Nadu	1389.00	1140.00	...	200529.
Pondicherry	...	...	...	...
Lakshadweep	...	2.08	...	2.08
Central Sector	...	1410.00	470.00	1880.00
Sub-Total :	6980.73	4209.58	470.00	11660.31
<b>Eastern Region</b>				
Bihar	150.00	1444.48	...	1594.48
Orissa	764.42	470.25	...	1234.67
West Bengal	46.51	2611.09	...	2657.60
D.V.C.	104.00	1737.50	...	1841.50
A & N Islands	...	9.25	...	9.25
Sikkim	15.30	1.70	...	17.00
Central Sector	...	210.00	...	210.00
Sub Total :	1080.23	6484.27	...	7564.50
<b>North Eastern Region</b>				
Assam	1.00	424.49	...	425.49
Manipur	2.40	21.89	...	24.29
Meghalaya	126.71	6.95	...	133.66
Nagaland	1.50	3.62	...	5.12
Tripura	15.00	11.34	...	26.34
Arunachal Pradesh	10.67	5.05	...	15.72
Mizoram	...	6.57	...	6.57
Central Sector	155.00	...	...	155.00
Sub-Total	312.28	479.91	...	792.19
<b>TOTAL ALL INDIA</b>	<b>15476.56</b>	<b>29856.46</b>	<b>1270.00</b>	<b>46603.02</b>

**Central Government undertakings in States**

3886. SHRI LALITESHWAR SHAHI : Will the Minister of INDUSTRY be pleased to state :

(a) the number of Central Government undertakings located in each State with their Headquarters ;

(b) the installed capacities of these units ; and

(c) the total money invested in them so far ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K. K. TEWARY) : (a) The Statewise location of Central public sector undertakings as on 31-3-85 with reference to their registered offices is given in the statement below.

(b) The capacity of the major units of public sector enterprises as on 31-3-85 are given in the Volume 1 at page No. 222 (Chapter 19) Statement 19.2 of the Public Enterprises Survey 1984-85.

(c) Investment in the public sector enterprises represented by gross block as on 31-3-85 is Rs. 47,323.27 crores, as given in the Public Enterprises Survey 1984-85.

**Statement***Statewise location of Registered offices of Central Public Undertakings as on 21-3-1985*

1. Andhra Pradesh	12
2. Assam	4
3. Bihar	12
4. Gujarat	3
5. Haryana	1
6. Karnataka	14
7. Kerala	6

8. Maharashtra	26
9. Madhya Pradesh	2
10. Nagaland	1
11. Orissa	3
12. Punjab	2
13. Rajasthan	6
14. Tamil Nadu	6
15. Uttar Pradesh	15
16. Delhi	56
17. Others	3
18. West Bengal	45

Total	217
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**Public Sector Investment in North Bihar and Eastern U.P.**

3887. SHRI LALITESHWAR SHAHI: Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are aware that there has been very little public sector investment in North Bihar and Eastern U.P.

(b) whether Government are aware that this area is economically depressed and per capita income is very low ; and

(c) the steps Government propose to take to meet this situation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) to (c). The investment decisions of the Central Government are taken based mainly on techno-economic considerations and cannot be guided by regional imbalances alone. However, while deciding the location of Central Public Sector Enterprises in footloose industries regional imbalances, if any, would also be taken into account.

**Generation of Energy through wind Mills**

3888. SHRI HUSSIN DALWAI : Will the Minister of ENERGY be pleased to state :

(a) the programme of wind mill energy generation being undertaken by Government in the Seventh Five Year Plan ;

(b) which States are proposing to undertake generation of energy through the media of wind mills ; and

(c) the total quantum of energy proposed to be generated through the media of wind mills at the end of Seventh Five Year Plan ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b). The Department of Non-conventional Energy Sources is implementing a countrywide windpump trial and demonstration programme. 1500 windmills have so far been installed in 23 States/UTs. The Department has also recently undertaken a wind farm demonstration programme for electricity generation. An aggregate capacity of 3.3 MW has been commissioned. The five wind farms set up in four potential coastal States have already fed over 2.3 Million units of electricity to the respective State grids. Projects for wind battery chargers and stand-alone wind electric generators are also being taken up.

(c) In the Seventh Plan, an aggregate capacity of 25 MW wind generated electricity has been proposed. However, depending on availability of requisite

funds a larger installed capacity can be created in the Plan period.

UTs = Union Territories.

**Import of Crude Oil and Petroleum products**

3889. SHRI SYED SHAHABUDDIN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the quantity of crude oil and petroleum products purchased from abroad during 1985-86 ;

(b) the quantity purchased from the open market and the average unit price paid therefor ; and

(c) the quantity purchased against bilateral term contracts and the average unit price paid therefor ; and

(d) the quantity proposed to be purchased during 1986-87 from the open market and against bilateral contracts, separately ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) During 1985-86, 15.2 million tonnes of crude oil and 3.7 million tonnes of products were imported.

(b) The quantity of crude oil purchased in the open market was 8.24 million tonnes at average unit rate of 23.4\$ a barrel. The corresponding figures for products are given below :

Product	Quantity (in Million Tonnes)	Unit price (\$/MT)
SKD/ATF	1.3	257.4
HSO/LDO	0.5	193.70
Lubricants	0.2	435.90

(c) The quantity of crude oil purchased against bilateral term contracts which ended by December 1985 was 7.01

million tonnes at an average price of 27.5\$ per barrel for the period April—December 85. (There was no subsisting

bilateral contract before January-March, 1986). Average figures for purchases against the only bilateral term contract

which is under rupee payment arrangements are as below :

Product	Quantity (in Million Tonnes)	Average price (\$/MT)
SKO	1.4	257.20
HSD	0.4	221.60
FO	0.02	185.00

(d) During 1986-87, it is proposed to import 15.6 million tonnes of crude oil and 3.7 million tonnes of products. As all term contracts have not yet been finalised, it is not possible to estimate at this stage the quantities separately under purchases from the open market and bilateral contracts.

#### Engineering Projects (India) Limited

3890. SHRI SYED SHAHABUDDIN: Will the Minister of INDUSTRY be pleased to state :

(a) the total accumulated losses of Engineering Projects (India) Limited as on 31 March, 1986 ;

(b) the total amount payable by the undertaking to Government and other creditors as on 31 March, 1986 ;

(c) the value of the contracts in hand ;

(d) the projected profit or loss by the company during the current year ; and

(e) the steps taken to restructure the company and to cut down the losses ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) Rs. 128.96 crores.

(b) Rs. 243 crores (Approx.) including interest of Government and bank loans.

(c) Contracts valued at Rs. 325 crores were in hand as on 31-3-1986.

(d) The anticipated loss during 1986-87 will be in the region of Rs. 18 crores.

(e) Certain proposals have been formulated for restructuring of the company. Various aspects are being examined. In order to cut down losses, the company is adopting measures for economy in administrative expenditure and making efforts to secure more orders.

[Translation]

#### Closure of Post Offices Running in Losses

3891. SHRI SHANTI DHARIWAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Department of Posts has issued orders for the closure of those offices in the country which are running into losses ;

(b) if so, whether the said Department has also decided not to open post offices at those places where there is dire need of post offices and where people have to walk miles to fulfil their postal requirements, by showing them in losses ;

(c) if so, whether the Department has either closed the post offices or refused to open new post offices by showing losses in most parts of Rajasthan and most of hill areas of Himachal Pradesh where this situation prevails ;

(d) if so, whether Government will reconsider their decision and what is their opinion regarding opening such

post offices immediately in public interest; and

(e) if not, the reasons therefor ?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) :** (a) No, Sir. The instructions issued are that while the broad set-up of postal services with its public service orientation will remain unchanged, wasteful expenditure should be avoided and to that end, post offices which do not conform to the workload and financial criteria already prescribed should be identified and their further continuance carefully considered.

(b) By and large, the postal network developed in the urban and rural areas are adequate to meet the present needs. There are at present 1,44,257 post offices (as on 30-4-86) functioning in the country

out of which 15,787 are in urban areas and 1,28,470 in rural areas. In rural areas most of the habitations have a post office within 3 to 5 kms. Even villages where there is no post office are regularly visited by village postmen/delivery agents. There are also other factors to be kept in view such as ban on creation of posts and increasing deficits in postal operations. It is in these circumstances that as of now no new post offices are being set up. However, a new scheme of Licensed Postal Agents has been introduced to supplement the existing postal network in areas where there is justification.

(c) The policy indicated in (a) & (b) above applies to Rajasthan and Himachal Pradesh as well. The Postal development in these States as compared to the country as a whole is indicated by the following figures :

	The average area served by a post office (sq. Km.)	The average population served by a post office
Rajasthan	34.4	5919
Himachal Pradesh	22.37	1471
All India	21.94	4748

In Rajasthan also, barring sparsely populated desert areas, the development of postal services is reasonably satisfactory. As regards closures, only a very small number of post offices namely five were discontinued in Rajasthan during 1985-86. The position in respect of Himachal Pradesh is being ascertained and will be laid on the Table of the House.

(d) & (e). The Department is fully alive to its obligations in regard to provision of postal services in every part of the country and while at present there are no proposals to open new post offices, the position is constantly reviewed and efforts made to improve the services.

**Increase in price and decrease in weight of soaps manufactured by M/s. Hindustan Lever**

3892. SHRI SHANTI DHARIWAL : Will the Minister of INDUSTRY be pleased to state :

(a) whether attention of Government has been drawn to the fact that prices of toilet soaps like Lifebuoy, Sunlight and Pears etc. manufactured by M/s. Hindustan Lever have been increasing from time to time in the past ;

(b) if so, whether Government are considering any proposal to control the prices of soaps : and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). There has been a marginal increase in the prices of some brands of toilet soap between January and June, 1986. The increase is primarily due to the increase in the prices of soapery oils which provide the main input for the manufacture of soaps.

Government have authorised canalised imports through S.T.C. of Split Palm Stearine Fatty Acid and Palm Fatty Acid Distillate to increase the availability of soapery oils in the country. Government have also taken steps to increase the production and availability of indigenous non-edible oils such as Rice Bran oils etc., to reduce import of soapery oils and maximise indigenous availability of soapery oils.

There is no statutory control on the prices of soaps, etc.,

#### Telecommunication Training Centre

3893. SHRI RAM DHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a high level Enquiry Committee had been set up to look into the question of giving training in Hindi at the departmental Training Centres ;

(b) if so, the recommendations of the Committee in regard to Telecommunication Training Centres ; and

(c) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir. No 'High Level Enquiry' Committee as such had been set up. However, a 'Hindi Training Committee' had been set up in 1982 to examine all the issues involved and suggest ways and means to achieve full implementation of the

Official Language Act of 1963 as amended in 1967.

(b) The recommendations of the said Committee are given in statement below.

(c) Necessary instructions have been issued to GM/ALTTC Ghaziabad for the implementation of the recommendations of the Committee in all the courses developed by them for the Department.

#### Statement

##### *Summary of Recommendations*

1. For all categories of staff who do not have transfer liability beyond their respective Circle/District of recruitment to specific efforts may be required for imparting knowledge of Hindi to them. The existing Hindi Teaching Scheme of the Ministry of Home Affairs should take care of their requirements. However, in view of the specific needs of the Telephone Operators special course is being evolved. The Committee recommends its preparation and implementation as quickly as possible.

2. The Committee feel that it would be desirable to impart Proficiency in Hindi during the period of probation to direct recruits to the Indian Postal Service, Indian Telecommunication Engineering Service and Indian P & T Accounts and Finance Service, so that they can comprehend and write notes, letters etc. in Hindi. It would, however not be desirable to link their confirmation with acquisition of proficiency in Hindi during the period of probation. Provision should be made for such officers to undergo a residential in-service training course in Hindi designed by the Central Hindi Institute, the duration being 2 and 3 months respectively for those hailing from 'B' and 'C' regions. This should be compulsory and within two years of completing probation.

3. In the case of officers promoted to Group 'B' cadres hailing from 'B' and 'C' regions the principle enunciated in para 2 should apply. For those promoted

on the basis of seniority-cum-merit the Department should identify prospective promotees 3 to 5 years in advance and subject them to the training course before promotion. Where promotion is through examination, the proposal made in the case of direct recruits in para 2 would apply *Mutatis Mutandis*. Their promotion however, would not depend on successful completion of this course.

4. In all induction courses in the P & T Department arrangement should be made to impart knowledge of the Official Language Policy and provision of Official Language Act, Rules etc. and a minimum of 5 hours be allotted for this as is being done in the Postal Staff College, India. The Committee feel that the present arrangements regarding medium of instruction for job training Group 'C' cadre belonging to non-supervisory category the present arrangement should continue. The Committee however, feel that there is a scope for increasing the use of Hindi for supervisory cadres of the Postal Wing belonging to Group 'C' category such as Inspectors, LSG Supervisors, etc. in the Training Centres located in 'A' and 'B' regions.

5. Junior Engineers mainly constitute the supervisory cadre Group 'C' on the Telecom. Wing. The medium of instruction in Telecom. Training Centres for the training of this category of staff is English at present. The committee feel that at this level also Hindi should be an alternative medium in due course. The Department, therefore, should take suitable steps for making smooth change over to Hindi in course of time. For the present they should make arrangement for training for specialised branches such as Strowger, Microwave, Crossbar etc. in Hindi also at some Centres. The recruits may be asked to choose either of the two languages-English or Hindi for their instruction and the Department should allot them to the training centres accordingly.

6. It will not be desirable to have parallel training in Hindi and English at present. The Committee recommends that

English should continue as the medium of instruction in the Postal Staff College and the Advance Level Telecom. Training Centre for the present.

7. The Committee recommends adoption of the following action to speed up the use of Hindi as teaching medium for supervisory and lower specially in the training centres located in 'A' and 'B' regions.

- (a) Speedier translation of departmental manuals, financial handbooks etc. in Hindi according to a time-bound programme.
- (b) Standardisation of teaching materials/training aids and preparation/translation of such material in Hindi. The co-ordinating role in this effort should be that of the ALTTC for Telecom. Wing and the Postal Staff College for the Postal Accounts and Finance Wings.
- (c) Translation could be entrusted to serving/retired personnel with command over both the languages and wide experience of working and teaching in the Department on payment of honorarium.
- (d) Provision of incentives should be made to serving/retired office for preparation of original material for use in training under the guidelines laid down by the co-ordinating institutions viz, ALTTC and PSC.

8. Standard Books on technical or managerial subject required to be consulted by the probationers, teachers are generally the same which are being used as course and reference material in our Universities, Institutions and Managements etc. The Ministry of Education has a programme for the translation of standard reference books in Hindi for use in the Universities. The Committee recommends that special centres may be set up in the Postal Staff College and

ALTTC under the Ministry of Education Scheme of preparation of Standard books to take care of our specialised needs.

9. The Committee recommends that the Department should explore the feasibility of introducing a provision in the contract for supply of foreign technology and equipment to supply the operating manuals etc. in both the languages namely ; English and Hindi. In any case arrangement for translation of this material into Hindi must be made to ensure that this kind of literature is available in both the languages simultaneously.

10. The Committee recommends that technical terms already finalised by the Ministry of Education published in the form of Dak Tar Hindi Shabdavali should be accepted and used in all the publications of the Department as the base terminology. However, in view of past growing technology being incorporated in both Postal and Telecommunication Wings this terminology has become insufficient and obsolete. The Committee, therefore, recommends that the terminology should be given sufficient scope and freedom to evolve. The terms evolved by the Ministry of Education and published in Dak Tar Hindi Shabdavali should be accepted as the base and for the transition period both English and Hindi terminology evolved so far should be used side by side. Where Hindi terminology is used its equivalent English term should also be given in bracket, preferably in Roman Script. English symbols, signs and numerals etc. should be retained as such. Where technical and scientific terms are not available in Dak Tar Hindi Shabdavali English technical and scientific terms should be adopted.

[English]

**Foreign collaboration in manufacture of Consumer Items**

3894. SHRI RAM DHAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the number of foreign collaborations in the manufac-

ture of consumer items has been steadily increasing since 1980 ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Government's policy regarding import of technology is selective. Import of technology is permitted in sophisticated and high priority areas, in export-oriented or import substitution manufacturing, or for enabling indigenous industry to update existing technology in India to meet effectively changing consumer preferences and/or become competitive in the export market.

(b) The details of the foreign collaborations approved viz., name of the foreign firm, item of manufacture, nature of collaboration, etc., are published by the Indian Investment Centre as a supplement to their monthly news letter. Copies of this publication are sent to Parliament Library regularly.

**Training Programme on Energy Audit**

3895. SHRI E. AYYAPU REDDY : Will the Minister of ENERGY be pleased to state :

(a) whether the Industrial Development Bank of India organised a five day training programme on Energy Audit in July, 1986 ;

(b) the steps taken by the Union Government to train the industrial users to evolve a system for efficient utilization of energy resources and for installing energy efficient methods in technology ; and

(c) the incentives, if any, given to industrial users to assist them towards installation of renewable energy system ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) Yes, Sir. The Industrial Development Bank of India

organised a five day programme on energy conservation in July, 1986 for training a task force of engineers from technical consultancy organisations.

(b) To train and guide the industrial users in efficient utilisation of energy resources, seminars, workshops and training programmes etc. are organised by various agencies such as the National Productivity Council, the Petroleum Conservation Research Association, the Industrial Development Bank of India and the Industrial Credit & Investment Corporation of India. In addition, brochures and booklets have also been brought out describing specific energy conservation measures for industrial users. Preliminary energy audits have also been carried out in various industrial units to generate awareness about the energy consumption pattern and identify the equipment and processes which need modifications to make them energy efficient.

(c) The incentives given to industrial users to assist them towards installation of new and renewable energy systems include various tax concessions, subsidies, soft term loans by financial institutions and delicensing of equipment etc.

**Employing Foreign Personnel on Support Vessel "Samudra Suraksha"**

3896. SHRI E. AYYAPU REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Oil & Natural Gas Commission is insisting on employment of foreign personnel on its multi-purpose support vessel Samudra Suraksha at ten times more than the remuneration of equally competent Indian personnel :

(b) whether payment to these foreign personnel has to be made in foreign exchange and free of taxes ; and

(c) whether a new contract with the foreign personnel will be signed after the expiry of the present assignment ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE

MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) No Sir.

(b) and (c). Does not arise.

**Anti Pollution Measures Around Talcher Thermal Power Plant in Orissa**

3897. SHRIMATI JAYANTI PATNAIK : Will the Minister of ENERGY be pleased to state :

(a) whether any plantation programme has been undertaken around the Talcher Thermal Power Plant areas in Orissa to check pollution ; and

(b) what other anti-pollution measures have been taken in the areas affected by the pollution caused by Talcher Thermal Power Plant ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). The information is being collected and will be laid on the Table of the House.

*[Translation]*

**Postal Stamps found missing from Boxes**

3898. SHRI KALI PRASAD PANDEY: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether three boxes containing postage stamps worth about Rs. 8,57,000 were sent to Azamgarh from Nasik by 294 Down Train on 28 June, which reached Azamgarh on 8 July, but stamps were missing from the boxes ;

(b) the action taken so far in connection with Missing of postage stamps and also the action taken so far against the persons found guilty therefor ; and

(c) whether Government have taken any action to check such incidents of theft ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a)

This relates to State Treasury and has no concern with the Department of Posts.

(b) Does not arise.

(c) Does not arise.

[English]

**Development of Telecommunication system in Phulbani District, Orissa**

3899. SHRI RADHAKANTA DIGAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the programmes envisaged for development of telecommunication system in Phulbani district, Orissa ; and

(b) whether there is any proposal to provide S.T.D. facilities in the district headquarters of Phulbani ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Automatisation of Phulbani manual exchange, opening of new exchange, Long distance public call offices, and installation of Satellite earth station are some of the plans envisaged for the development of Telecommunication system in Phulbani District.

(b) Yes, Sir.

**Prices of Soda Ash**

3900. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the prices of soda ash are going up day-by-day ;

(b) the prices during 1984, 1985 and 1986 and at what rate the same are being increased ; and

(c) the main recommendations of the report of Standing Group on soda ash appointed by Government and how it has been implemented ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) and (b). There is no statutory control on the prices of soda ash. However, as per available information the prices of Soda Ash (Light) of different manufacturers, exclusive of excise duty and sales tax, as on 1-4-1984, 1-4-1985 and 1-4-1986 ranged between Rs. 2175-2245 ; Rs. 2324-2994 ; Rs. 2504-2993 per tonne. The retail prices of soda ash have, however, been showing a declining trend since import has been permitted with reduced customs duty.

(c) The Sub-Committee on pricing appointed by the High-Powered Committee on Soda Ash has submitted its report wherein it has, *inter-alia*, recommended that to stabilise internal price, it is necessary to continue with imports as long as the indigenous production does not match the demand and import tariff should be calibrated in such a manner that the landed price more or less matches the existing indigenous price.

**Expansion of Raichur Thermal Power plant in Karnataka**

3901. SHRI SRIKANTA DATTA NARASIMAHARAJA WADIYAR : Will the Minister of ENERGY be pleased to state :

(a) whether Government propose to enhance the capacity of the Raichur Thermal Power Plant in Karnataka ;

(b) if so, the estimated cost of the programme ;

(c) the Central assistance sanctioned therefore ;

(d) whether Government propose to seek Japanese aid to implement the programme ; and

(e) the steps taken to enhance the capacity of the plant ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI):

(a) to (e). The Karnataka Power Corporation Ltd. have proposed to further enhance the capacity of the Raichur Thermal Power Station by installation of the 4th unit of 210 MW at an estimated cost of Rs. 225.10 crores. The proposal can be considered by the Central Electricity Authority for techno-economic clearance only after the associated transmission system has been tied up and the availability of coal is established. Central assistance is provided to the States in the form of loans and block grants and is not related to any specific project. There is no proposal at present, to seek Japanese aid for the proposed extension programme.

**Setting up of Sharavathi tail race Hydro Electrical project in Karnataka**

3902. SHRI SRIKANTA DATTA NARASIMAHARAJA WADIYAR : Will the Minister of ENERGY be pleased to state :

(a) whether Government propose to set up Sharavathi Tail Race Hydro-Electric Project in Karnataka with Japanese aid ;

(b) if so, the likely installed capacity of the project ;

(c) the estimated cost of the project ; and

(d) the steps taken to execute the project early ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) to (d). The Sharavathi Tail Race Hydro-electric Project (240 MW) in Karnataka, estimated to cost Rs. 184 crores, is yet to be cleared from environmental and forest angles. The scheme would be considered for implementation after these clearances and sanction by the Planning Commission.

**Setting up of Separate Telecommunications Network for Business Community**

3903. SHRI MULLAPPALLY RAMACHANDRAN :

SHRI VIJAY N. PATIL :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal for setting up a separate telecommunications network exclusively for the business community ;

(b) if so, the details of the proposal ;

(c) whether any assessment has been made of the expenditure involved and if so, the details thereof ; and

(d) whether the project will be set up by the department or by a separate corporation or the private sector ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) to (d). An inter-departmental Working Group has been set up to examine the feasibility of providing a very reliable telecommunication network for the business and industrial users. The report of this Committee is yet to be finalised and, therefore, at this stage the other parts of the question cannot be answered.

[Translation]

**Cases of Malpractices in Central Telegraph Office, New Delhi**

3904. SHRI AKHTAR HASAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether some cases of malpractices have come to light in the Central Telegraph Office, New Delhi during May-June, 1986 ;

(b) if so, the details thereof ; and

(c) the action taken against the guilty ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) and (c). Investigations are in pro-

gress and information will be laid on the table of the House.

**Opening of petrol/Diesel pumps in Muzaffarnagar District, Uttar Pradesh**

3905. SHRI AKHTAR HASAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of petrol/diesel outlets opened in Muzaffarnagar District, Uttar Pradesh in 1984-85, and 1985-86 with names of their location ;

(b) the number of outlets proposed to be opened in the district during the current year with names of selected places ; and

(c) whether applications have been invited for the selected places ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) One retail outlet (Petrol/diesel) dealership has been commissioned at Lisadh in March, 1986.

(b) and (c). Applications have been invited for the retail outlet proposed at Mirzatola. Subject to completion of selection and other formalities, the outlet is likely to be commissioned during 1986-87 or 1987-88.

**Incentives for Setting up Agro-based Industries in Punjab**

3906. SHRI BALWANT SINGH RAMOOWALA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are considering any scheme to provide incentive to persons for setting up agro-based industries in Punjab ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL

DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). Several incentives and concessions including fiscal and financial are extended to entrepreneurs for setting up of industries in the identified industrially backward districts/areas including Punjab under the Special Central Schemes. These include Central Investment Subsidy, concessional finance from term lending institutions, infrastructural development etc.

[English]

**New Project proposals by BPCL and HPCL**

3907. DR. A.K. PATEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that despite the constraints of resources and substantial time and cost over-runs even for on-going and already approved projects, Government Bharat Petroleum Corporation Limited and Hindustan Petroleum Corporation Limited are still engaged in getting more project proposals prepared ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). Oil Companies including Bharat Petroleum Corporation Limited and Hindustan Petroleum Corporation Limited generally keep projects prepared for their future growth and the essential requirements of the country as a necessary activity. Projects are, however, taken up for execution only when adequate resources are identified.

**Sarin Committee Report**

3908. DR. SUDHIR ROY :  
SHRI PURNA CHANDRA MALIK :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Sarin Committee has submitted its report regarding the reorganisation of the telecommunication service ;

(c) whether the Committee invited the views of the general public and customers employees etc. and if so, whether the views so received were considered by the Committee ; and

(c) the recommendations made by the Committee ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) The committee had elicited views on the functioning of P & T services from Departmental officers, major users (Ministries of Government of India, Apex bodies of trade, commerce and Industries etc.) Union Associations and considered their views.

(c) The committee made 437 recommendations covering almost entire range of the Telecommunication Service. The report of the Committee including the recommendations is available in the Parliament Library.

#### Food Manufacturing Industry

3909. SHRI RANJITSINGH GAEKWAD : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government propose to introduce several liberalisation measures for different segments of the proposed food-manufacturing industry with a view to boost its growth ;

(b) if so, whether there is a proposal for taking the bread and biscuit industry of the list reserved for exclusive production in the small scale sector ; and

(c) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Manufacture of canned

fruit and vegetable products, protein and processed foods, vegetable based weaning food, marine products and cattle feed have been delicensed since March 1985. Roller Flour Milling Industry has also been delicensed since July 1986. The delicensing, however, is not applicable to MRTP/FERA companies and is also subject to locational considerations.

(b) and (c). Suggestions have been made for removal of bread and biscuit industry from the list of items reserved for exclusive production in the small scale sector. Government have not taken any decision in the matter.

#### Underground Coal Gasification project at Mehsana

3910. SHRI RANJIT SINGH GAEKWAD : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Oil & Natural Gas Commission has, during the oil exploration, discovered large coal deposits in Sobhasan and Kalol areas at Mehsana in North Gujarat ;

(b) whether the Oil & Natural Gas Commission has finalised a technical study for launching underground coal gasification project at Mehsana, by which raw gas produced can be used as fuel gas or feedstock for liquid fuels ; and

(c) if so, when the pilot project is likely to be launched and details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) ; (a) Yes, Sir.

(b) and (c). On the basis of preliminary technical study, ONGC propose to undertake an underground coal gasification pilot project in Mehsana at an estimated cost of about Rs. 9.6 crores. An information well has already been spudded for this purpose.

**International S.T.D. Service from Baroda**

3911. SHRI RANJIT SINGH GAEKWAD : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Baroda in Gujarat is likely to be connected to U.S.A. and UK by S.T.D. Service ; and

(b) if so, the date from which S.T.D. to these countries will start functioning ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) The work has already commenced and STD service to foreign countries (including U.K. and USA) is likely to start functioning by March, 1987.

**Shortage of Soda Ash**

3912. SHRI RANJIT SINGH GAEKWAD :

SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI :

Will the Minister of INDUSTRY be pleased to state :

(a) whether there is a shortage of indigenous soda ash ;

(b) if so, the gap between the indigenous production and the demand ;

(c) whether there is a hike in prices of indigenous soda ash ;

(d) if so, the steps proposed to be taken to maintain a check on prices of indigenous soda ash ; and

(e) the annual imports of soda ash ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) Yes, Sir.

(b) For 1986-87, the gap between the indigenous production and demand has been estimated at about 1,40,000 MTs.

(c) and (d). In the current year some manufacturers have marginally increased ex-factory prices claiming rise in cost of some inputs. However, the retail prices in the country have declined due to imports of soda ash resulting in adequate availability.

(e) To the extent information is available, the quantity of soda ash registered for imports with the DGTD against contracts during 1984-85 and 1985-86 is as follows :

1984-85	—	72,390 MT.
1985-86	—	2,01,501 MT.

**Foreign Collaboration policy for Footwear Industry**

3913. SHRI ANAND SINGH :

SHRI RAJMANGAL PANDE :

SHRI BHISHMA DEO DUBE :

Will the Minister of INDUSTRY be pleased to state :

(a) the foreign collaboration proposals given by Indian Companies during the last one year ;

(b) whether these proposals were rejected ;

(c) if so, on what grounds ; and

(d) whether Government have laid down any policy regarding foreign collaboration in footwear industry ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Eight proposals for foreign collaboration for the manufacture of footwear and components had been received during 1985 and 1986.

(b) and (c). Two of these proposals were rejected on the following grounds :—

(i) the details of the know-how of technology and the status of the collaborators had not been indicated ;

(ii) the terms involved were on the high side having regard to the item of manufacture.

(d) According to the prevailing policy, foreign collaboration in leather footwear industry, both financial and technical, is permissible subject to the condition that non-resident equity does not exceed 40% of the paid-up and subscribed capital of the Indian Company.

[Translations]

**Setting up of Power Houses in Bihar**

3914. SHRI KALI PRASAD PANDEY: Will the Minister of ENERGY be pleased to state :

(a) whether Government propose to set up several large-scale power houses in Bihar during 1986-87 and 1987-88 ;

(b) if so, the names of the places where power houses will be set up during this period and the capacity of each power house and the population likely to be covered by them ;

(c) whether assistance would be taken from the World Bank or any other foreign countries for this purpose ; and

(d) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI): (a) No, Sir. However, two units each of 210 MW capacity are under execution in Bihar at Bokaro 'B' Thermal Power Station by Damodar Valley Corporation and these are expected to be commissioned in 1987-88.

(b) to (d). Do not arise.

[English]

**Indigenous production of Optical fibre**

3915. SHRI PRATAP BHANU SHARMA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have given clearance to indigenous production of optical fibre cables ;

(b) whether the company to manufacture optical fibre cables is in public sector or private sector ;

(c) whether any foreign collaboration has been approved for technology transfer in this regard ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) Yes, Sir.

(b) It is in public sector.

(c) No, Sir.

(d) Does not arise.

**Project to Produce Energy from Tide in Sea**

3916. SHRI CHINTAMANI JENA :  
SHRI MOHANBHAI PATEL :

Will the Minister of ENERGY be pleased to state :

(a) whether the Government have taken up a project near Athar Banki near Paradeep Port in Orissa to produce energy from tide in the sea ;

(b) if so, the details thereof ;

(c) whether this is the first one of its kind in the country ;

(d) if not, other types of works taken up earlier and the result thereof ;

(e) the financial aspects of the project at Athar Banki in Orissa, the expected production of energy and the time by when the work is likely to be completed ;

(f) whether the production of energy from this project will be less costlier than that of others ;

(g) if so, the details thereof ;

(h) whether this project will be best one of its kind in the country ; and

(i) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) The Central Government has not taken up/sponsored and tidal energy project near Athar Banki in Orissa; nor has any proposal been received in this regard.

(b) Does not arise.

(c) and (d). No tidal power has so far been developed in India. However, one tidal power project is under investigation in the Gulf of Kutch in Gujarat and another mini tidal is being projected in Balasore District by the Deptt. of Non-Conventional Energy Sources.

(e) to (i). Do not arise.

#### Protection of Interest of Shareholders

3917. SHRI S. JAIPAL REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that there are more than 20,000 defunct companies ; and

(b) if so, steps proposed for protecting the interest of shareholders and creditors of these companies ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) No statistics are maintained by the Department of Company Affairs in respect of the number of defunct companies in the country.

(b) The provisions of the Companies Act, 1956 which protect the interest of shareholders and creditors of the companies apply equally to defunct companies which have not been struck off the register.

#### RBI study on import of foreign technology

3918. SHRI N. VENKATA RATNAM: Will the Minister of INDUSTRY be pleased to state :

(a) whether Reserve Bank of India made a study on the 'Import of Foreign Technology' recently ;

(b) if so, its findings in regard thereto ; and

(c) the foreign exchange involved therein ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). The Reserve Bank of India have conducted a survey of 'Foreign Collaboration in Indian Industry' covering the period 1977-78 to 1980-81. A statement showing its important findings is given below.

(c) The total amount of remittances, comprising royalties and technical fees, under foreign collaboration agreements, during the period 1977-78 to 1980-81, as per the study referred in answer to parts (a) and (b) above is Rs. 283.12 crores.

#### Statement

(a) and (b). The Fourth Survey of 'Foreign Collaboration in Indian Industry' covering the period 1977-78 to 1980-81, conducted by the Reserve Bank of India, revealed that 249 foreign collaboration proposals submitted by 223 companies became infructuous on one count or the other. As a proportion of effective agreements (numbering 580) covered in the survey, the infructuous proposals formed 43 per cent. This proportion, however, has to be viewed in the light of response received by the Reserve Bank of India in connection with the survey from the parties addressed.

The main reasons for the failure of the collaboration proposals as reported by the Indian companies to the Survey were (i) the withdrawal of the foreign collaborator accounting for 44.6 per cent of the

infructuous proposals, (ii) Indian partner not being interested in implementing the proposal for 39.8 per cent (iii) non-approval by the Government and failure of the foreign collaborator to fulfil commitments for 11.2 per cent and 4.4 per cent of the total infructuous proposals, respectively.

#### Sale of Shoes by Bata

3919. SHRI SURESH KURUP : Will the Minister of INDUSTRY be pleased to state :

(a) whether it has come to the notice of the Government that Bata India Ltd., Calcutta purchases shoes and chappals from the open market and after stamping them with Bata trade mark, markets them locally and abroad ; and

(b) if so, the action Government propose to take in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) M/s. Bata India Ltd. is a private sector firm about whose day to day commercial activities the Government is not expected to possess information. However, the Company is known to have a partner-in-progress scheme under which it provides some small scale units with technical support and assists them in the manufacture and marketing of their products.

(b) No action on the part of the Government appears to be called for in this regard.

#### Representation from Colliery Mazdoor Sabha of India

3920. DR. SUDHIR ROY : Will the Minister of ENERGY be pleased to state :

(a) whether Government have received any representation dated 25th June, 1986 from Colliery Mazdoor Sabha of India (CITU) ;

(b) if so, the details thereof ; and

(c) the steps taken so far by Government on the said representation ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir.

(b) The Colliery Mazdoor Sabha of India (CITU) made a representation to Director General of Mines Safety on 25.6.86 complaining about a subsidence alleged to have taken place at Damodar-pur Village adjacent to No. 1 Pit of Khas Kajora Colliery, endangering about 100 houses in the area.

(c) The matter of subsidence taking place around Pit Nos. 1 & 2 of Khas Kajora Colliery was inquired into by the officers of the Internal Safety Organisational of ECL and it was found that no subsidence had taken place as reported : instead a portion of the shaft walling of a closed and abandoned old Pit No. 1 had recently collapsed. It had in no way endangered any inhabitant.

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#### STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 647 DATED 22-7-86 RE : SETTING UP OF MOBILE COURTS

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : In Para-1 of the reply to part (a) of the Lok Sabha Unstarred Question No. 647 for the 22nd July 1986 by Shri Banwari Lal Purohit and Smt. N.P. Jansi Lakshmi, it was stated "There is no such proposal under consideration of the Government." Likewise in reply to Parts (b) and (c) of the said question it was stated "Does not arise."

2. An error has crept in due to an oversight. The correct position in regard to the aforesaid question, however, is as follows :—

(a) A Resolution suggesting a scheme for setting up Mobile Courts as an alternative dispute resolution mechanism was